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Agrahayana 7, 1882 (Saka)

# LOK SABHA DEBATES

(Twelfth Session)



*(Vol. XLVIII contains Nos. 11--20)*

LOK SABHA SECRETARIAT  
NEW DELHI

62 nP. (INLAND)

THREE SHILLINGS (FOREIGN)

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\*The sign + marked above a name indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Monday, November 28, 1960/  
Agrahayana 7, 1882 (Saka).

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

MEMBER SWORN

Shri Ramrao Narayanrao (Jalna).

ORAL ANSWERS TO  
QUESTIONS

Expenditure on Indus Basin Waters  
Treaty

+  
\*493. { Shri Ram Krishan Gupta:  
Shri S. A. Mehdi:  
Shri P. G. Deb:

Will the Minister of Irrigation and  
Power be pleased to state:

(a) the total amount spent by India  
in connection with the discussions  
held over Indus Basin Waters Treaty;

(b) how much was contributed by  
the World Bank; and

(c) how much is in foreign ex-  
change out of the amount spent?

The Deputy Minister of Irrigation  
and Power (Shri Hathi): (a) The  
total expenditure up to the end of  
September, 1960, is Rs. 60 lakhs ap-  
proximately.

(b) No part of this expenditure was  
contributed by the World Bank. How-  
ever, the Bank has spent about 1.2  
million dollars on its own staff em-  
ployed on the Indus negotiations.

(c) Equivalent of Rs. 25 lakhs ap-  
proximately.

1394 (Aj) L.S.D.—1.

Shri Ram Krishan Gupta: May I  
know the approximate amount of ex-  
penditure which was incurred in  
Washington for continuing the dis-  
cussions?

Shri Hathi: The expenditure on  
officers and staff, including that on  
legal adviser, was Rs. 34,59,000; and  
for delegations going abroad about  
Rs. 24 lakhs.

Shri Chintamani Panigrahi: May I  
know whether any progress has been  
achieved in settling the river disputes  
with Pakistan so far as Eastern India  
is concerned?

Shri Hathi: On the eastern side?  
There were two meetings held recent-  
ly and there has been exchange of  
data.

Shri Braj Raj Singh: May I know  
whether an equal amount was also  
contributed by Pakistan in meeting  
the amount which has already been  
spent on this Indus Basin Waters  
Treaty?

Shri Hathi: They must have spent  
on their own account. We have no  
figures as to what they have spent.

Shri Chintamani Panigrahi: May I  
know whether it is a fact that after  
this dispute of canal waters was over,  
Pakistan has objected to the construc-  
tion of the Ganga Barrage so far as  
India is concerned?

Shri Hathi: That does not arise out  
of this question at least. But exchange  
of data has taken place.

Mr. Speaker: They can do so inde-  
pendently.

Shri Tyagi: May I know if, after the  
Treaty has been arrived at, the de-  
partment and the staff are still con-  
tinuing? are they still being paid, or  
have they been disbanded?

**Shri Hathi:** The whole staff does not continue, but some do continue, because the other work has yet to be carried on.

**Dr. Vijaya Ananda:** What is the actual financial gain to India by this treaty?

**Shri Hathi:** Financial gain? The settlement of the whole issue.

#### Palam Airport Restaurant

+  
\*494. { Shri S. M. Banerjee:  
      { Shri Indrajit Gupta:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 1078 on the 21st December, 1959 and state:

(a) whether a number of International Airline Companies have stopped patronising the Palam Airport Restaurant because of mismanagement and bad quality of catering;

(b) if so, how much loss of revenue Government have suffered on this account; and

(c) what steps are being taken to improve the catering?

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** (a) to (c). There have been complaints including one from International Air Transport Association Airlines Representatives Board in New Delhi regarding the poor quality of food and service rendered by the present catering contractor at Palam. In view of this, it has been decided to call for fresh tenders for the award of the catering contract as soon as possible. The existing caterer may, however, have to be given a short extension of the present contract in view of certain remodelling works to be undertaken at the airport shortly.

**Shri S. M. Banerjee:** May I know whether it is a fact that this particular restaurant was having a good kitchen, but that kitchen was substituted by converting certain urinals into wash

basins and other things; and whether it is a fact that the hygienic officer of the B.O.A.C. when he visited it gave a remark that the kitchen is very poorly equipped at present and could not in his opinion be expected at present to undertake aircraft catering; and, if so, what steps Government are taking to provide a good kitchen to this particular restaurant?

**Shri Mohiuddin:** Arrangements are being made to provide a new kitchen with modern equipment for cooking and other requirements. That is the purpose of extending the present contract, so that when this remodelling of the kitchen has been done other contractors may see what kitchen they can use and can tender for it.

**Shri T. B. Vittal Rao:** May I know if there is a proposal with the Government to run it departmentally, instead of giving it on contract—because it is a very important centre?

**Shri Mohiuddin:** No, Sir.

**Shri T. B. Vittal Rao:** Why not?

**Mr. Speaker:** 'Why not' is another question.

**Shri Mohiuddin:** It is not deemed desirable at this stage.

**Shri S. M. Banerjee:** May I know whether similar complaints have been launched against the airport restaurants at Calcutta (Dum Dum) and a thirty-six page report has been given by one of the senior officers of Civil Aviation; and, if so, what steps have been taken against that particular contractor?

**Shri Mohiuddin:** I will make enquiries into it, if there are any complaints.

**Mr. Speaker:** This relates to Palam.

**Shri S. M. Banerjee:** I know, Sir. But I say that the renewal of contract is for Bombay, Calcutta and Palam. Palam fortunately is in Delhi, and we know about it. But the contract has been renewed in Calcutta in June, with all these complaints.

**Mr. Speaker:** That is a separate question.

**Shri Tangamani:** May I know what period of extension has been granted to the present contractor?

**Shri Mohiuddin:** It is proposed to give an extension up to six months.

**Shri Jaipal Singh:** The hon. Minister has said just now that under the circumstances the present lessee will have to be given an extension. May I know for what period it will be and also, if I may add in the same question, what were the real complaints?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** He has already said 'six months' in the first place; and, in the second place, he said that there was a complaint from an international air service that the food was not up to the mark. But now some others have said that the quality of the food is better. But in spite of it Government have decided, as it will take about six months to have this kitchen properly done up, that this gentleman's contract should be extended by six months and then we will call for tenders when the kitchen is ready. And when tenders are called for the present contractor will also be allowed to tender for the same.

**Shri Jaipal Singh:** What is the general policy with regard to the tenure of the tender? Is it annual or is for three years as is the case in Calcutta where it has been renewed for three years?

**Shri Mohiuddin:** Usually the period of contract is three years; and the general policy has been that if the services have been satisfactory and if there are no complaints, the period is extended by another three years. Otherwise fresh tender is called.

श्री म० सा० द्विवेदी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि

कब कि भारत सरकार की नीति तो नेशनलाइजेशन के पक्ष में है, जैसा कि रेलवेज में किया जा रहा है, तो क्या कम्यूनिकेशन्ज मिनिस्ट्री में कोई दूसरी नीति का प्रवलम्बन किया जा रहा है कि राष्ट्रीयकरण नहीं किया जा रहा है ?

**Dr. P. Subbarayan:** I am afraid the hon. Member has got the wrong end of the stick, because nationalisation is good and we are all for it, but catering is not a thing where nationalisation is called for.

**Mr. Speaker:** Next question.

**Shri M. L. Dwivedi:** But, in the railways, catering has been taken up departmentally. When the railways are undertaking departmental catering, under the nationalisation scheme, may I know why the Ministry of Transport and Communications is following a different policy?....

**Mr. Speaker:** Order, order Next question.

**Shri M. L. Dwivedi:** Why should there be a difference in policy between the Ministry of Railways and the Ministry of Transport and Communications? The Government of India's policy is one; there are no two different policies. I want to know why there is a difference?

**Mr. Speaker:** Order, order. Shall I advise the Reporter not to take down anything which the hon. Member has said? The hon. Member does not hear me. The words are flowing from him torrentially. What can I do? This is a matter of policy which I am not going to allow to be raised during the Question Hour. The hon. Member may read rule 41 of our Rules of Procedure, which says that matters of big policy—ought not to be taken up during the Question Hour. Hon. Members, when they are putting their questions, must also have an ear for me. Now, next question.

## Delhi's Master Plan

- +
- \*495. { Shri D. C. Sharma:  
Shri Ram Krishan Gupta:  
Shri S. A. Mehdi:  
Shri Harish Chandra  
Mathur:  
Shri Prakash Vir Shastri:  
Shri Radha Raman:  
Shri Shree Narayan Das:

Will the Minister of Health be pleased to state:

(a) when the implementation of the Master Plan for Delhi will begin; and

(b) what are the stages of its completion?

**The Minister of Health (Shri Karmarkar):** (a) and (b). A statement is laid on the Table of the Lok Sabha.

## STATEMENT

There is no final Master Plan for Delhi as yet. There is a Draft Master Plan which was published by the Delhi Development Authority on the 8th July, 1960 with a view to inviting objections and suggestions etc. from the public to enable them to take into consideration the various points of view in finalising their recommendations to Government. The question of the implementation of the Master Plan will arise only when the Draft Master Plan has been finalised by the Delhi Development Authority and approved by the Government of India. The present position is that objections, suggestions, etc., to the Draft Master Plan are under examination by the Delhi Development Authority. These objections etc. will be considered by the Board set up by the Delhi Development Authority and after allowing a hearing to the persons making representations, objections, etc., the Board will submit a report of its recommendation to the Authority. Thereafter the Authority, after considering the report of the Board and any other matter it thinks fit will finally prepare the plan and submit it to the Government of India for approval.

**Shri D. C. Sharma:** From the statement I find that some objections and suggestions have been invited from the public. May I know the nature of the objections and suggestions that have been received?

**Shri Karmarkar:** I have not seen through all the complaints and suggestions made to the Delhi Development Authority, but so far as I know, some of the objections relate to some of the suggestions made by them in regard to the Master Plan.

**Shri D. C. Sharma:** May I know by what time the Master Plan will be finalised, because, first of all, these objections and suggestions will be considered by the board, then they will go to the Delhi Development Authority and then they will go to the Government of India? May I know the time which would be taken to finalise the Plan?

**Shri Karmarkar:** I expect it to be finalised during the life-time of this Parliament, that is, in about a year's time.

**श्री विभूति मिश्र :** मैं जानना चाहता हूँ कि जिस तरह से दिल्ली के लिये मास्टर प्लान बन रही है वैसे हिन्दुस्तान में कहीं कहीं के लिये मास्टर प्लान बन रही है ।

**श्री करमरकर :** हम लोग तो अभी दिल्ली के लिये मास्टर प्लान बना रहे हैं, और जगहों के लिये रियासतें बनायेंगी ।

**श्री प्रकाश बीर शास्त्री :** क्या मैं जान सकता हूँ कि दिल्ली के लिये जो मास्टर प्लान बन रही है, उस में कुछ इस प्रकार की गड़बड़ियों की शिकायतों माननीय स्वास्थ्य मंत्री को पहुँची हैं जिन से कारपोरेशन के सदस्य सम्बन्धित हैं ? यदि हाँ, तो इस सम्बन्ध में क्या कार्रवाई की जा रही है ?

**श्री करमरकर :** गड़बड़ी मालम हो रही है, इस तरह की कम्प्लेंट्स आई हैं ।

श्री प्रकाश बीर शारत्री : मैं जानना चाहता हूँ कि कौन कौन सी गड़बड़ियों की शिकायतें आप के पास पहुंची हैं ।

श्री करमरकर : मेरे पास कोई गड़बड़ी की शिकायत नहीं है ।

**Shri Radha Raman:** May I know whether Government have given any indication of their mind to the Delhi Development Authority in respect of the area which will be covered by the final Master Plan, the resources which will be available and the administrative machinery which will be required for implementing it?

**Shri Karmarkar:** A sort of thought is being given to that problem. Regarding the actual area etc. we shall begin to apply our mind after receiving the report from the Delhi Development Authority. Regarding the type of authority etc. there has been a little of a general thought going on, but there is nothing final about it yet.

**Shri Ram Krishan Gupta:** May I know whether there is any proposal to extend the present limit, and if so, to what extent?

**Shri Karmarkar:** I presume the hon. Member means the limits of Delhi. So far as I am aware, there are no proposals to extend the limits of Delhi.

श्री म० ला० त्रिवेदी : अभी हाल ही में भारत सरकार की ओर से एक बयान छपा गया है जिस में लिखा गया है कि दिल्ली से ५० मील दूर तक कोई बड़ा कारखाना खोलने की इजाजत नहीं दी जायेगी । मैं जानना चाहता हूँ कि क्या मास्टर प्लान में यह बात भी शामिल है कि बड़े उद्योग दिल्ली से ५० मील के फासले के अन्दर नहीं खोले जायेंगे, और यदि नहीं खोले जायेंगे, तो दूसरे राज्यों की सीमा आ जाने पर सरकार इस के लिये क्या करेगी ?

श्री करमरकर : इस के बारे में मुझे नोटिस चाहिये ।

**Shri Ajit Singh Sarhadi:** May I know whether the Government of India have given any directions to the Delhi Development Authority as regards the concessions that will be given or the position that the co-operative housing societies will have, both existing co-operative housing societies as well as future ones, in the development of Delhi under the Master Plan?

**Shri Karmarkar:** So far as I know, we have not given them any directions.

**Shri Jaipal Singh:** Is the hon. Minister in a position to assure this House that in this Master Plan, adequate thought has been given for the provision of ample playing fields?

**Shri Karmarkar:** So far as I know, under the limitations possible, the framers of the Master Plan have given....

**Shri Jaipal Singh:** Could he tell us what the acreage is?

**Shri Karmarkar:** Let me complete the answer. Before I ask for notice in regard to the acreage and all that. I should like to tell the hon. Member that the drafters of the Master Plan have given attention to this problem amongst others.

**Shri Jaipal Singh:** I happen to be a member of the State Sports Council. We have been again and again told that so much of land is available; now, the hon. Minister comes to this House and tells us that the Plan has been finalised, which means that we can do nothing at all regarding the development of sports or anything like that for the schools and colleges, let alone the rest of the population. I want to know whether adequate thought has been given to this matter, and if thought has been given, the quantum that is going to be provided per thousand persons, so far as the Master Plan is concerned.

**Shri Karmarkar:** It is really a suggestion for action. I shall pass it on to the relevant authority at the relevant time.

**Mr. Speaker:** The hon. Minister may consider the desirability of the following suggestion. Regarding the Third Five Year Plan, hon. Members were constituted into five separate committees and they had a full discussion on the Plan, and from what I understand, they are also thoroughly satisfied with the discussions that took place and the heart-to-heart talks across the table.

Likewise, so far as the Master Plan is concerned, why should the hon. Minister not get the Master Plan and discuss it with the Members who are interested in the development of Delhi?

**Shri Karmarkar:** I should welcome that opportunity.

**Mr. Speaker:** If that is done, then the hon. Member will have a lot of ground to play.

श्री म० ला० द्विवेदी : मास्टर प्लान के मातहत सरकार ने कुछ जमीन कब्जे में की है, इस आश्वासन पर कि लोगों को सस्ते दामों पर जमीन दी जायेगी। मैं जानना चाहता हूँ कि इस सिलसिले में अभी तक क्या कार्रवाई हुई है और क्या हाजसिंग के लिये जमीन देने के सिलसिले में यह योजना बनाई गई है।

श्री करमरकर : अभी तक यही कार्रवाई हुई है कि लैंड ऐक्विजिशन ऐक्ट के सेक्शन ४ के मातहत एक नोटिफिकेशन इस्यू हुआ है। अभी कोई ऐक्विजिशन नहीं हुआ है। अभी हम सोच रहे हैं कि क्या सुविधायें दी जानी हैं जो कास्ट हाजसिंग और हार्ड कास्ट हाजसिंग का ध्यान रख कर।

**Shri Bangshi Thakur:** May I know in what way this Master Plan will improve the condition of those who live in the slum areas in Delhi?

**Shri Karmarkar:** Firstly, they have to work themselves quite well. Regarding slums, the idea is to clear the

slums, and wherever it is possible, to see to it that they get better accommodation than before.

**Shri Ajit Singh Sarhadi:** May I know whether any directions are being issued to expedite the disposal of the objections, in order to facilitate building constructions and to eliminate the retarded growth of construction of houses in Delhi?

**Shri Karmarkar:** I understand that the Delhi Development Authority is giving its best possible attention to expedite the consideration of the objections and then give us its report.

**Mr. Speaker:** Instead of my allowing more supplementary questions, since the hon. Minister agrees, why not have the Master Plan brought here and then have a discussion?

**Shri Karmarkar:** Yes, I would have it brought here again. Last time, there were only two Members of Parliament who saw it, but this time, I am hoping that it will be better.

**Mr. Speaker:** Let all hon. Members have notice about it. I shall issue a paragraph in the Bulletin also. The hon. Minister may give the date or pass it on to the office, and then Members can assemble in a hall and have discussion.

**Shri Karmarkar:** I should welcome that.

#### Extension of Service of Strikers

\*496. { <sup>+</sup>Shri S. M. Banerjee:  
Shri Tangamani:

Will the Minister of Transport and Communications be pleased to state:

(a) whether instructions have been issued by the Director General of Posts and Telegraphs to the subordinate offices not to grant extension of service to those who participated in General Strike;

(b) if so, the reasons for the same; and



(c) whether this is in conformity with policy of Government towards the strikers?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a). No, Sir.

(b) and (c). Do not arise.

**Shri S. M. Banerjee:** May I know whether it is a fact that the Director-General of Posts and Telegraphs issued instructions to the subordinate officers that those persons who were reaching the age of 55 and who had participated in the strike would not be given extensions, and whether those orders have now been rescinded?

**Dr. P. Subbarayan:** The hon. Member knows as well as I do that taking part in a strike is a very dangerous business. If you undertake a dangerous business, you must accept the consequences of it.

**Shri S. M. Banerjee:** In reply to part (a), the hon. Minister answered 'No'. At the same time, in reply to my supplementary, he said that it is a dangerous thing and so on. I want to know whether those people who were expected to be granted extension in the normal way were denied extension because they participated in the strike.

**Dr. P. Subbarayan:** It is in the discretion of Government whether they will give extension or not. Therefore, such discretion will be exercised in all such cases.

**Mr. Speaker:** Extension is within the discretion of Government.

**Shri Tangamani:** May I know whether it has been brought to the notice of Government that punishments given to certain employees, particularly in the Madras Circle, do not conform to the policy which has been laid down, inasmuch as nearly 38 people have been discharged in Madras Circle and 43 persons have been punished very severally in Madurai? These are only a few instances.

**Dr. P. Subbarayan:** I am afraid the hon. Member is wrong in his presumption. If he looks into the list now, he will find that what has really happened is that punishments have been brought down to the lowest minimum possible.

**Mr. Speaker:** I want enlightenment regarding one matter. I do not know whether to allow these questions or not to allow them. I am in a dilemma. The hon. Minister admits it. Is he prepared to answer supplementary questions relating to some people. The employees strike. The strike fails. Government take steps and scotch the strike. Subsequently, the strikers come and say 'We must have all the benefits as if there was no strike'. Shall I allow all those questions here?

**Some Hon. Members:** No, no.

**Mr. Speaker:** The hon. Minister does not help me.

**Dr. P. Subbarayan:** I would rather that you did not allow this question because it is merely a departmental matter. I am reviewing everything that comes up.

**Mr. Speaker:** I am not worried over the departmental aspect, because Parliament is entitled to go into this matter. It is a matter of life and death so far as the employees are concerned. But is it open to an employee to take the law into his own hands and strike? Of course, if it is legitimate, it is a different matter. Then can he force the Government to give him all the benefits which he should have, as if there was no strike? Have the Government no right in these matters?

**Dr. P. Subbarayan:** What you, Sir, have put is exactly the point I am contending for. I am most grateful to you for it.

**Mr. Speaker:** What is the position? The employees go on strike. Are they entitled to ask Government to restore everything as if there was absolutely no strike at all? And should I allow every one of such matters to be taken up and allow the time of this House to

be spent away in this matter... (Interruptions). Order, order. My position is this. I only want clarification. The truth is that I do not know what to allow and what not to allow. That was why I put this question. Of course, I do not want to shut out any legitimate discussion. If they are entitled to strike and when they come back, they are entitled to be put into the same position as if no strike had occurred, should I allow questions on that here? I can only allow questions for which Government are responsible. The Government are not responsible for it. Now, the employees are trying to claim something which Government are not bound to accept. I am not going to allow these questions.

Therefore, let me know what exactly is the position. How far am I to go and how far am I to be used as a conduit pipe through which questions are put to Government?

**Shri Sadhan Gupta:** This has been a strike which has had very considerable importance, considerably agitating the minds of the people.

**Mr. Speaker:** This is a simple question. An employee strikes. The strike fails. Subsequently he comes back and asks for restoration of all the emoluments and other amenities as if there was no strike at all. Then if Government refuse to do so, am I to be the medium through which the Government should be accused and the time of the House spent away? I will call Shri Nath Pai also to clarify this.

**Shri Sadhan Gupta:** I was submitting that there was a strike.

**Mr. Speaker:** Everybody knows all that. We all know the history. The simple question is: is it open to an employee to strike? Here an employee strikes and wants to come back at his own will. Government are bound to take him back under any circumstances and I must be here looking on allowing question after question regarding this matter—is that what is to be done by me? Let us be clear about it.

**Shri Sadhan Gupta:** I was submitting that there has been a strike....

**Mr. Speaker:** I am not going to allow all that. We all know that.

**Shri Sadhan Gupta:** So we are not going into the merits of the strike now. But Government had assured this House....

**Mr. Speaker:** I am not worried about Government's assurances. They might have been all wrong assurances. I am not going to allow it.. (Interruptions).

**Shri Sadhan Gupta:** Government had assured this House that no striker was going to be victimised for merely participating in the strike. The question is whether this is not victimisation.

**An Hon. Member:** It is.

**The Minister of Railways (Shri Jigjivan Ram):** Government had not given any assurance that everyone would be taken back.

**Shri Sadhan Gupta:** The question is whether this is not victimisation, saying that the employees are coming and demanding this and that is no use and is quite beside the point.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** There was no assurance given.

**Mr. Speaker:** Let me resolve this matter one after the other. The hon. Member did not justify it on the ground that the employees were themselves entitled to it under their rights. He places reliance on an assurance given by Government. Has there been any such assurance? If there is any assurance, I will try to have it implemented.

**Shri Jagjivan Ram:** At no stage has there been any assurance that every striker would be taken back.. (Interruptions).

**Shri T. B. Vittal Rao:** Read the Home Minister's speech.

**An Hon. Member:** Who is the Railway Minister to say this?

**Shri Nath Pai:** Mr. Speaker, there was not only a very clear but firm assurance both from the Prime Minister and the Home Minister that excluding cases of sabotage and violence, a lenient view would be taken and no employee would be victimised. The question is not of punishment; you are raising the question of punishment on which there could be an agreement. The question is whether the strike can be used to victimise, whether it can be used by departmental heads to settle old scores. There is not only this assurance given on the floor of the House when you allowed a debate on the strike situation, but there is a circular issued by the Home Ministry giving clear instructions to the effect that barring these two categories in which clear cases of violence and sabotage are established, no action is to be taken for the mere participation in the strike.

Now, what is happening is—and that is why we are coming up with the question, not to condone something which is palpably wrong in law—what is happening is that victimisation is taking place on a very large scale. Old accounts are being settled under the pretext that they participated in the strike. I will cite one example before I conclude. (*Interruptions*). I am in possession of the floor.

**An Hon. Member:** Sit down.

**Shri Nath Pai:** I will not sit down unless you order me to do so.

I will cite one example to show that it is degenerating into a case of victimisation. People who absented themselves because there were no train services are now removed on the ground that they participated in the strike! Where is gross misconduct? I want an answer from Government....

**Shri Jagjivan Ram:** I have heard the hon. Member.

**Shri Nath Pai:** He should hear me fully.

**Mr. Speaker:** Order, order. All that the hon. Member says is that victimisation ought not to be resorted to. I

will decide from time to time as to whether there is a case of victimisation when questions are asked. Let me proceed to the next question.

**Shri Jagjivan Ram:** I will have to say a few words.

I wish to make it clear that there is no case of any victimisation and no employee is going to be victimised.

**Shri Raghunath Singh:** Can they quote an instance?

**Shri Jagjivan Ram:** Assurance was given—and I am reiterating that—that no employee would be victimised, and no employee is being victimised... (*Interruptions*). But the Question Hour should not be utilised for purposes of publicity outside.

**Shri Nath Pai:** This is most objectionable. We protest against this kind of insinuation. This must not be allowed. It is against the dignity of the House. When a Minister says that I discharge my duty with an eye on publicity, it is too insidious an attack to be allowed. We are here to protest against it.

**Mr. Speaker:** Order, order. There is no good attributing motives to any hon. Member. They are all honourable.

**Shri Nath Pai:** He is casting a slur on the functioning of the House. We are here to focus attention on matters.

**Mr. Speaker:** Order, order. Out of so many cases, there may be some cases of victimisation. The hon. Minister has said that to the best of his knowledge there is no victimisation and there will not be any victimisation. But the wearer knows where the shoe pinches. If hon. Members know of any such cases, they are entitled to bring them to the notice of the hon. Minister. I am sure if the hon. Minister is supplied with material relating to cases where there has been victimisation as alleged, he will look into them.

**Shri Jagjivan Ram:** Members have been writing to me and the cases are being looked into.

**Mr. Speaker:** But so far as I am concerned, here in this Parliament shall I go on with individual cases of victimisation?

**Some Hon. Members:** No.

**Mr. Speaker:** Therefore, I would advise hon. Members to bring to the notice of the hon. Minister all such cases of victimisation where they have information. If any general rule is violated, then, they may come to the House. Let us have an understanding on that.

**Shri Nath Pai:** We abide by this, Sir. But, you may be pleased to expunge those remarks that we discharge our duties with a view to publicity.

**Mr. Speaker:** Leave alone the question of expunction. Hon. Members on both sides use such expressions. But I would request hon. Ministers not to say that hon. Members have a desire for publicity and so on. Any question that is put here will have two values; one is for eliciting information; the other publicity also. You cannot avoid that.

**Shri Subbiah Ambalam:** The simple question was about extension of the period. There was no question of victimisation or cut in emoluments.

**Mr. Speaker:** I have settled this matter.

**Shri Subbiah Ambalam:** Therefore, I would say no employee is entitled to have extension; it is only the discretion of Government.

**Dr. Govind Das:** I come from a place where the strike was going on; and I can tell that there has been the most lenient treatment by Government and officers which shows who instigated the strike. (*Interruptions*).

**Mr. Speaker:** Next question.

#### Dam on River Beas

- +  
 \*497. { Shri Ram Krishan Gupta:  
 Shri Prakash Vir Shastri:  
 Shri Daljit Singh;  
 Shri D. C. Sharma:  
 Shri Hem Raj:

Will the Minister of Irrigation and Power be pleased to refer to the reply

given to Starred Question No. 958 on the 31st August, 1960 and state:

(a) whether the Beas Project Report has been prepared by the Government of Punjab; and

(b) if so, the details thereof?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). A statement is laid on the Table of the House.

#### STATEMENT

(a) The Beas Project, as at present envisaged, will consist of the following two Units:—

Unit No. 1: A link from the Beas to the Sutlej with a Power House at its end; and

Unit No. 2: A Storage Dam on the Beas at Pong with a Power House below the Dam.

The Report on the Beas Project has not yet been received from the Punjab Government. However, a Project Report for Unit No. 2 of the Beas Project viz., a dam on the Beas at Pong has been prepared and administrative approval has been accorded to this Unit.

(b) Details of the Beas Project can be furnished only on receipt of the Project Report.

The proposed Beas Dam at Pong will be an earthen dam to store about 5.5 MAF of water. The Power House below the dam will have an installed capacity of 200,000 KW. The cost of this Unit has been estimated at Rs. 92 crores.

**Shri Ram Krishan Gupta:** From the statement I find that the cost of this unit has been estimated at Rs. 92 crores. May I know how much of this will be shared by the Central Government?

**Shri Hathi:** The financial assistance has not yet been finalised.

**Shri Ram Krishan Gupta:** May I know whether any scheme for the administrative control of the project has been formulated so far?

**Shri Hathi:** The setting up of a control board is being considered.

**Shri D. C. Sharma:** It is mentioned in the statement that the proposed dam at Pong will be an earthen dam. May I know if the policy of having concrete dams has been given up?

**Shri Hathi:** It depends upon the terrain and the local conditions at each place.

**Shri Daljit Singh:** How many villages will be uprooted by this? May I know whether the question of the resettlement of these people of the uprooted villages will be taken up before starting the construction of the dam in order to avoid exploitation by the opposition parties?

**Shri Hathi:** The rough estimate is that about 9,400 families may get displaced. Due consideration will be given to rehabilitate them.

**Shri Hem Raj:** From the statement I find that there are two units. Will both the units be taken up together; or will priority be given to any one unit?

**Shri Hathi:** The project report for the second has been received and work on that was started. The other will be started after the project report is received.

**Shri Hem Raj:** May I know the population that will be displaced by the construction of the Pong Dam and the population that will be displaced by the construction of the Pando Dam?

**Shri Hathi:** I have said, 9,400 families.

**Shri Hem Raj:** What is the number that will be displaced by the construction of Pong Dam and what will be the number displaced by the Pando Dam?

**Shri Hathi:** I have mentioned 9,400 for the Pong Dam. The detailed project report for the other is not ready; and so, I cannot say how much will be displaced by that.

**श्री प्रकाशवीर शास्त्री :** क्या मैं जान सकता हूँ कि इस बांध के बनने पर पंजाब के अतिरिक्त राजस्थान को भी कुछ लाभ पहुँचेगा, यदि हाँ तो कितने और किस रूप में ?

**श्री हाथी :** जी हाँ, राजस्थान की १—६ मिलियन एकड़ जमीन को पानी मिलेगा और पंजाब की—६ मिलियन एकड़ जमीन को मिलेगा ।

**Shri Ajit Singh Sarhadi:** May I know whether this project, particularly the Beas Dam worth Rs. 92 crores has been examined by experts who are conversant with earth built dams in order to eliminate any mistake, financial or structural, as the one we had to face at the Bhakra Dam?

**Shri Hathi:** Pong Dam site has been examined; and the other project is yet being investigated.

**Shri Ajit Singh Sarhadi:** By which experts has the earth dam scheme been examined?

**Shri Hathi:** I do not know the names.

**Shri Ajit Singh Sarhadi:** Are they foreign or Indian?

**श्री पद्म देव :** इस बांध के बनने से कितनी कृषि भूमि खराब होगी और उस भूमि में बसने वाले लोगों के लिए क्या पहले प्रबन्ध होगा या उनको उजाड़ने के बाद उस पर विचार किया जायेगा ?

**श्री हाथी :** मैंने जवाब दे दिया । About seventy thousand people will be displaced and 59,000 acres will be submerged. Arrangements will be made to rehabilitate those people.

**Shri Harish Chandra Mathur:** What is Rajasthan Government's position in the administration of the project?

**Shri Hathi:** The setting up of the Control Board or any other machinery is being discussed; and we had a meeting with the representatives of the

Rajasthan Government and the Punjab Government.

**Shri Hem Raj:** May I know whether any representation will be given to the Members of Parliament, who come from those areas, on the Boards?

**Shri Hathi:** Generally, it is not the practice to have Members of Parliament on administrative boards; but consultation for other purposes may be had.

**Shri D. C. Sharma:** May I know whether any loan has been asked for this dam from the World Bank or any international authority?

**Shri Hathi:** They are going to have 33 million dollars from the U.S.A. and 23 million dollars from the World Bank.

**श्री प्रकाश बिर शास्त्री :** क्या मैं जान सकता हूँ कि पाकिस्तान के साथ जो नहरी-पानी समझौता हुआ है उसको देखते हुए इस व्यास बांध को बनने में कुछ शीघ्रता की जायेगी, यदि हाँ उस की समाप्ति की अवधि कब तक रहेगी ?

**Shri Hathi:** In fact, administrative approval has already been given for the Pong Dam in view of this.

**Shri Tyagi:** May I know whether before acquiring land, the landholders and others, will be given any alternative accommodation? Will alternative arrangements be made before acquiring the land or will they be just thrown to the winds?

**Shri Hathi:** The whole question will be sympathetically considered.

**Shri Tyagi:** I wanted a specific answer. Will Government make any alternative arrangements for the re-settlement of these people and for their cultivation or will they just be ejected without any arrangements?

**Shri Hathi:** Generally, they are not ejected without any alternative arrangements. Alternative arrangements will be made.

**श्री ब.जीत सिंह :** इस बात का क्या कोई प्रयत्न किया गया है कि जो लोग वहाँ से इजेक्ट किये जायेंगे तो उनको इजेक्ट करने से पहले उनके बसाने का कोई प्रबन्ध कर लिया जायेगा ताकि अगोजीशन पार्टियां उनको एक्सप्लाण्ट न कर सकें ?

**Shri Hathi:** It is a suggestion for action.

**श्री हेम राज :** क्या मैं जान सकता हूँ कि यह जो पोंग डैम है इस का पानी ज्यादातर राजस्थान के लिए इस्तेमाल होगा तो जो लोग वहाँ से उजाड़े जायेंगे उनको बसाने की जिम्मेदार राजस्थान गवर्नमेंट होगी या पंजाब गवर्नमेंट होगी ?

**Shri Hathi:** That can well be considered by the Control Board when set up.

#### Cancer Hospital in Orissa

\*498. **Shri Chintamani Panigrahi:** Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 538 on the 19th August, 1960 and state:

(a) whether Government have considered the request of the Orissa Government for construction of a cancer hospital in the State; and

(b) if so, whether money has been sanctioned for the purpose?

**The Minister of Health (Shri Karmakar):** (a) Yes, Sir.

(b) A grant of Rs. 1,50,000 has been sanctioned.

**Shri Chintamani Panigrahi:** The estimate prepared for the construction of this hospital was Rs. 2,25,000 and the recurring expenditure was to be Rs. 80,000. May I know whether the Government has fully considered the request of the State Government? If so, may I know, whether the entire sum is going to be allotted for the construction of this hospital?

**Shri Karmarkar:** It was fully considered and very sympathetically considered. But we had also an estimate of the money available with us. In view of that estimate, we have made this allotment.

**Shri P. K. Deo:** May I know where that hospital would be located and how many beds would be attached to the hospital?

**Shri Karmarkar:** This is meant for 25 beds for the C. D. Hospital, Cuttack.

**Shri Raghunath Singh:** May I know whether any hospital is going to be opened in eastern U.P. which has one-third of the population....

**Mr. Speaker:** Next question. **Shri Prakash Vir Shastri.**

#### टेलीफोन सेवाएँ

\*४६६. श्री प्रकाश वीर शास्त्री : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली के चारों ओर गाजियाबाद की तरह किन-किन नगरों से सीधा टेलीफोन सम्बन्ध बनाने का विचार है ;

(ख) यह टेलीफोन सेवा कब तक आरम्भ हो जायेगी ;

(ग) क्या भारत के कुछ अन्य नगरों में भी ऐसी ही सीधी टेलीफोन सेवा बनाने का विचार है ; और

(घ) यदि हां, तो किन-किन नगरों में ?

असैनिक उड्डयन उपमंत्री (श्री मुहीउद्दीन) :

(क) शाहदरा ।

(ख) अगस्त, १९६१ तक ।

(ग) जी हां ।

(घ) कुछ उदाहरण ये हैं :—

कैम्पटी-नागपुर, पूना-पिम्परी, कोजीकोडे-फेरोके ।

श्री प्रकाश वीर शास्त्री : क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि क्या दिल्ली से आगरा अथवा दिल्ली से कलकत्ता और बम्बई के लिए भी सीधी टेलीफोन सर्विस जारी करने का सरकार का विचार है ? यदि हां, तो कब तक इस को कार्यान्वित किया जायेगा ?

**Dr. P. Subbarayan:** Delhi-Agra is under consideration and it may come about the middle of next year. But Delhi Calcutta and Delhi-Bombay are a long way to go. There is the question of distance and then there are other matters of technical details—underground cables, co-axial cables, etc. The distances being what they are, it will take some time, I cannot say exactly when it will come but it will take considerable time.

**Shri Ajit Singh Sarhadi:** What is the position with regard to Delhi-Chandigarh direct line?

**Dr. P. Subbarayan:** That is not yet on the map.

**Shri P. K. Deo:** From their experience of the breach in the telephone lines during the last floods in Orissa, have the Orissa Government submitted a scheme to provide alternate line—Bhubaneswar-Delhi—and not via Calcutta?

**Dr. P. Subbarayan:** Yes, Sir. They have made some proposals which are under consideration. But, here again, lack of stores, lack of cables and lack of wires make it very difficult to take up schemes like that. Of course, the Government of India will consider what the State Governments say and will try to do what is possible.... (Interruptions).

**Mr. Speaker:** This is to be confined to the areas roundabout Delhi.

**Some Hon. Members:** No, Sir.

**Dr. P. Subbarayan:** All the proposals for direct telephone links come under this question and I have even mentioned Kozhikode.... (Interruptions).

**Mr. Speaker:** Shall I allow Members to put questions relating to every part of India? As soon as he gets all the necessary information, the hon. Minister will kindly lay a statement on the Table of the House.

**Dr. P. Subbarayan:** I will be quite prepared to do that but I may point out that the answer itself contains what is being proposed to be done.

**श्री प्रकाश वीर शास्त्री :** माननीय मंत्री जी के वक्तव्य से ऐसा प्रतीत होता है कि दिल्ली के ग्रास-पास जितने नगर हैं, जैसे गाज़ियाबाद और शाहदरा आदि, उन सब के साथ दिल्ली से सीवी टेलीफोन सर्विस जारी करने का सरकार का इरादा है। इस तरीके से क्या फ़रीदाबाद, जो दिल्ली का ही एक प्रकार से भाग है और इंडस्ट्रियल एरिया है, और गुड़गांव से भी दिल्ली के साथ सीवी टेलीफोन सर्विस स्थापित होगी ?

**Dr. P. Subbarayan:** It is not at present under consideration. Knowing what the hon. Member means and knowing that he is quite right in his presumption, we will try to do what we can but we must finish the lines that we have got on hand before we undertook any new lines.

**श्रीमती सहोदराबाई राय :** दिल्ली से भोपाल, जबलपुर, और नागपुर तक सीवी ट्रंक-काल सर्विस कब तक लगने वाली है ?

**Dr. P. Subbarayan:** I am very glad to hear from the hon. lady Member how concerned she is about these direct telephones. These are all things which will have to be considered later not now.

**Shri Braj Raj Singh:** Along with question No. 500, may I suggest that question No. 518 also may be taken up?

**Mr. Speaker:** If there is any hon. Member, who has tabled question No. 518 is here, he may put that ques-

tion also. Has the hon. Minister no objection? . . . (Interruptions).

Shri Radha Raman may put that question also.

#### State Trading in Foodgrains

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\*500. { Shri Radha Raman:  
Shri Shree Narayan Das:  
Shri Raghunath Singh:  
Shri D. C. Sharma:  
Shri Rajendra Singh:  
Shri Surendranath Dwivedy:  
Shri Ajit Singh Sarhadi:  
Shri Hem Barua:

Will the Minister of Food and Agriculture be pleased to state:

(a) what is the present position with regard to State trading in foodgrains;

(b) whether investigations have been made or are being made to find out more avenues of State trading in foodgrains; and

(c) if so, the result or progress of such investigations?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) Purchases of rice, paddy and wheat continued this year in most of the surplus States. During the crop year 1959-60, 8.28 lakh metric tons of rice and 2.28 lakh metric tons of paddy were purchased on account of the Central and State Governments. Out of this year's wheat crop, the State Governments have so far purchased about 3.62 lakh metric tons of wheat.

(b) No, Sir.

(c) Does not arise.

#### Fixation of Minimum Prices of Agricultural Commodities

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\*518. { Shri Radha Raman:  
Shri D. C. Sharma:  
Shri Shree Narayan Das:  
Shri Ram Krishan Gupta:  
Shri Vidya Charan Shukla:  
Shri Rameshwar Tan'ia:  
Dr. Ram Subhag Singh:  
Shri Ajit Singh Sarhadi:



**Shri Rami Reddy:**  
**Shrimati Renu Chakravartty:**  
**Shri Indrajit Gupta:**  
**Shri Khimji:**  
**Shri Achar:**  
**Shri Sadhan Gupta:**

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 652 on the 23rd August, 1960 and state the progress of the scheme referred to therein to constitute a Committee/Panel to fix prices of all crops including sugarcane and to consider other allied matters?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** The matter is still under consideration.

**Shri Radha Raman:** May I know whether State trading in foodgrains has met with partial or complete success and if so in which States?

**The Minister of Food and Agriculture (Shri S. K. Patil):** It depends upon the conditions existing in the various States. So, far as the present position is concerned, it has become unnecessary.

**Shri Radha Raman:** Will it be given up?

**Shri S. K. Patil:** It would not be abandoned; it is a good weapon always to be kept in hand and to be used when necessary.

**Shri Nath Pai:** May we know the names of States which are in principle opposed to the idea or which are on account of the practical difficulties, opposed to it, for instance, the State of Maharashtra?

**Shri S. K. Patil:** No body is opposed or nobody is for. As I said it is a weapon to be used when it is necessary. Just at present the only State where it is very partially being done is Punjab but I am not quite sure; they will have to give it up very soon.

**Shri Surendranath Dwivedy:** Is it not a fact that state trading in foodgrains in Orissa was a success and in spite of the reluctance of the Govern-

ment of Orissa, the food zone was introduced there?

**Shri S. K. Patil:** This is news to me. Orissa is in difficulty as to how to dispose even the rice they have got at present.

**Shri Surendranath Dwivedy:** May we know whether it is not a fact that the Government of Orissa wants to dispose of the surplus stock through state trading?

**Shri S. K. Patil:** It is not state trading; only they have got it and they have to sell it.

**Mr. Speaker:** They want to know whether the State Trading Corporation will be entrusted with this business.

**Shri S. K. Patil:** No, Sir; I do not think that it comes in this business.

**श्री गोविन्द दास :** क्या यह बात सही है कि जब कभी सरकार की खरीद जारी होती है, तो वह ऐसे वक्त जारी होती है जब बहुत सा माल जा चुकता है और भाव बहुत गिर जाते हैं और किसानों को इन खरीदों से कोई खास फायदा नहीं होता है ?

**श्री स० का० पाटिल :** अच्छा होता कि माननीय सदस्य यह सवाल वहाँ की गवर्नमेंट और चीफ मिनिस्टर से पूछते ।

**श्री गोविन्द दास :** मैं यह प्रश्न सारे देश के लिये पूछ रहा हूँ, केवल मध्य-प्रदेश के लिये नहीं ।

**श्री स० का० पाटिल :** उस की जिम्मेदारी मुझ पर नहीं है । वह चीज छः महीने से चल रही है और उस की सारी जिम्मेदारी मध्य प्रदेश गवर्नमेंट पर है ।

**Shri Tyagi:** Does state trading apply to foreign foodgrains only or does it include foodgrains produced here in India? May we also know the profit or loss during this year on account of state-trading?

**Shri S. K. Patil:** Those figures are not with me because the States themselves have done it. But so far as I know, Madhya Pradesh stands to lose about Rs. 40 lakhs and I think the loss of Punjab would perhaps be more.

**Shri Ajit Singh Sarhadi:** May I know whether before the Government has come to the conclusion that state trading is unnecessary it gave weight to the views of the States, particularly that of the Punjab Government that it is absolutely essential to keep the prices of the grains in the State?

**Shri S. K. Patil:** Government have not come to that conclusion. What I said is that there are circumstances where state-trading becomes unnecessary, as they are to-day. When there is purely a buyers' market, anybody would be unwise to go and buy these things.

**Shri Ajit Singh Sarhadi:** Have the Government taken into consideration the fact that the Punjab Government had stated that it was absolutely necessary in order to maintain the prices of foodgrains there?

**Shri S. K. Patil:** There are two things: to maintain the prices for the consumer and to maintain the prices for the farmer. If the Punjab Government is anxious to maintain the prices for the farmers, I can understand that. But so far as the consumers are concerned, they are prejudicially affected by it.

**Shri Ajit Singh Sarhadi:** My question pertains to the prices for the farmers.

**Shri S. K. Patil:** I am more anxious than any Government in this country to keep the prices fair to the farmers.

**Shri Braj Raj Singh:** If it is so, why is there so much delay in the appointment of the committee for fixation of minimum prices of agricultural commodities? It is said, in reply to question No. 518, that the matter is still under consideration. By what time will the committee be appointed?

**Shri S. K. Patil:** I have often replied to that question on the floor of the House. I never thought of the Minimum Price Fixation Committee. It is the Agricultural Advisory Committee which is very necessary and which is becoming increasingly necessary as the time passes on. But I must not do anything in haste which ultimately may prejudicially affect either the consumer or the grower. Therefore, the matter is under consideration, and in the meanwhile nothing is lost.

**Shri Ajit Singh Sarhadi:** May I know, Sir...

**Mr. Speaker:** Order, order. I have already allowed him to put three supplementaries.

**Shri S. M. Banerjee:** May I know whether the Study Group which was appointed about state trading in foodgrains has submitted its report; if so, what are its recommendations and whether those recommendations have been accepted by the Government?

**Shri A. M. Thomas:** That was submitted long ago; about two years back.

**Mr. Speaker:** I want to know whether we had a discussion on the question as to whether so far as foodgrains are concerned the State Trading Corporation ought to undertake the work of distribution etc., or not, because I find again and again there are questions put here on the floor of the House and matters of big policy are being discussed during the Question Hour.

**Shri A. M. Thomas:** It is not the State Trading Corporation that deals in foodgrains. There is the Director-General's organisation in the Food Ministry which deals with whatever quantity is imported and what is procured internally.

**Mr. Speaker:** Is there any objection to that kind of trading?

**Shri S. K. Patil:** The State Trading Corporation has nothing to do with it. What is understood as 'State trading' is where the Central Government or the State Governments do trading themselves, where they either buy or sell foodgrains. That is what is known as 'State trading', and there the State Trading Corporation does not come in.

**Shri Nath Pai:** Mr. Speaker, the hon. Food Minister said that no State Government is opposed to this idea. Whether they are not opposed or they are not saying so, in practice they are putting the whole scheme in cold-storage. Is he aware of the statement made by the Supply Minister of the Government of Mahatrashttra where he said that the Government of Maharashtra was not going to implement the scheme because the other State Governments on which it depends were not implementing it?

**Shri S. K. Patil:** No, Sir, because very recently, I remember, he was replying to a question—a few days back—consequent upon the opening of a zone with Madhya Pradesh. It is not necessary, because so far as he is concerned the point that he has to see is that the prices for the consumers do not rise. The prices have fallen down so much just now that he need not take any steps. Naturally, therefore, he gave that reply.

**श्री राम सिंह भाई बर्मा :** जैसा माननीय मंत्री महोदय ने बतलाया कि मध्य प्रदेश सरकार को ३०, ४० लाख रु० का नुकसान हुआ, तो क्या यह बात सही नहीं है जैसा कि मध्य प्रदेश सरकार की ओर से कहा भी जाता है कि यह नुकसान भारत सरकार की नीति के कारण ही हुआ। जब बम्बई स्टेट को जूरूरत थी, तब उसने वहाँ अनाज नहीं जाने दिया।

**Shri S. K. Patil:** It is a domestic affair between the State and the Government of India. I did not say that

the loss would be only to the Madhya Pradesh Government. Who has got to suffer that loss is a matter under consideration.

**डा० गोविन्द दास :** जहाँ तक माननीय मंत्री जी का यह कथन है कि वे इस बात को देख रहे हैं कि किसानों को उन के अनाज का काफी ठीक मूल्य मिले, क्या यह बात सही नहीं है कि मध्य प्रदेश की सरकार ने केन्द्रीय सरकार को बार बार लिखा कि घान और गेहूँ के मूल्य बढ़ाये जायें, और केन्द्रीय सरकार ने इस सम्बन्ध में कुछ नहीं किया?

**श्री स० का० पाटिल :** यह बात ठीक है। केन्द्रीय सरकार ने इस लिये ऐसा नहीं किया कि वह न केवल किसानों के इंटरेस्ट को ही देखती है, बल्कि जो कंज्युमर्स हैं उनके इंटरेस्ट को भी देखना उस के लिये आवश्यक है क्यों कि इस में सारे आदमियों की तादाद आ जाती है, और मैं मानता हूँ कि भाव बढ़ने से वह चीज नहीं हो सकती है। यह बात ठीक है कि भाव बढ़ने से शायद किसानों को थोड़ा ज्यादा पैसा मिलता, लेकिन उस से न केवल मध्य प्रदेश के किसानों के लिये भाव बढ़ता बल्कि दूसरे भागों के लिये भी बढ़ता, और इससे बहुत ज्यादा अनर्थ पैदा होता।

**डा० गोविन्द दास :** माननीय मंत्री जी ने एक बात और कही कि भाव काफी घट गये हैं, ऐसी हालत में जब मध्य प्रदेश की सरकार का यह प्रस्ताव है कि घान और गेहूँ के भाव बढ़ें जायें, तो उस से क्या किसानों को लाभ नहीं होगा?

**श्री स० का० पाटिल :** भाव इस लिये घट गये कि मध्य प्रदेश एक इंडेपेंडेंट जोन था और बिना सरकार की इजाजत के अनाज बाहर नहीं जा सकता था। जब खुल जायेगा तो मैं मानता हूँ कि किसानों को

और ज्यादा पैसा मिलेगा, और मिलना ही चाहिये ।

**Shri Ram Krishan Gupta:** May I know whether it is a fact that the Punjab Government is selling sugar at much higher rates than the rates in other States in India; if so, the nature of action to be taken in this regard?

**Shri S. K. Patil:** This is a State matter. The matter has come to my knowledge that there they are selling it at higher rates because they are keeping some margin for themselves. We are very seriously thinking that for the uniformity of prices such practices should not be encouraged.

**Shri Tyagi:** What is the average cost of procurement per maund?

**Shri S. K. Patil:** I do not know. It varies. But I would like to give a rough idea. The wheat that was brought for Rs. 14 or Rs. 15 a maund was sold for Rs. 17 a maund. Therefore, the cost must be in between anything from Re. 1 to Rs. 3 per maund. That might also include a margin for a little surplus, call it profit or call it whatever you like.

**Shri Braj Raj Singh:** May I know whether the Government have considered about the advisability of enquiring into the cost structure of agricultural commodities before they fix the minimum prices for agricultural commodities?

**Shri S. K. Patil:** The hon. Member is right. That has got to be done before the minimum prices are fixed, and that is the reason why the various departments of the Government have got to come together in order to formulate a homogeneous policy. Therefore, it is taking a little time, but I agree with his suggestion.

**Shri A. C. Guha:** The hon. Minister has said that the procurement cost per maund of wheat is near about Rs. 2 to Rs. 3. May I ask if the Government has made any enquiry as to why the procurement cost per maund should be so high? They procure in

bulk, and I think the cost should not be more than eight annas a maund.

**Shri S. K. Patil:** I said that it may be from Re. 1 to Rs. 3. I merely mentioned the buying price of Rs. 14 or Rs. 15 a maund and the selling price of Rs. 17 a maund, which are facts. But the cost does not always depend only on the staff that is employed. The Government have got to borrow loans from the Reserve Bank paying  $4\frac{1}{2}$  per cent. interest. Loans worth crores of rupees have got to remain undischarged until the money is collected. Besides that, there are storage charges and other charges. All that put together, it amounts to a sum which becomes uneconomical so far as the present market is concerned.

**Shri A. C. Guha:** In any case, if State trading means that the consumers have to pay Rs. 2 to Rs. 3 more per maund, then I think the Government should consider the whole question anew. Why should the consumers be made to pay such an excessive cost?

**Shri S. K. Patil:** Now nothing remains to be considered, Sir, because that has disappeared by itself.

#### World Conference of Lighthouses

\*501. **Shri Raghunath Singh:** Will the Minister of Transport and Communications be pleased to state:

(a) whether India participated in the World Conference of Lighthouses held at Washington; and

(b) if so, what are the main decisions of the Conference which affect Indian system of Lighthouses?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a) Yes, Sir.

(b) A statement is laid on the Table of the Lok Sabha. All the decisions are considered desirable from the viewpoint of India.

#### STATEMENT

Main decisions of the Sixth International Conference on Lighthouses

and Other Aids to Navigation affecting the Indian System of Lighthouses.

The following proposals were discussed at the Conference and deferred till the next meeting of the Conference to be held in 1965:

- (i) Proposal to revise the basic Standards of luminous intensity as adopted in International lighthouse practice.
- (ii) Proposal relating to the Notation of Luminous intensity and revision of the range of lights on a logarithmic scale.

The following proposals were discussed and dropped:

- (1) Use of electronic equipment for carrying out acceptance tests of revolving optics.
- (2) Introduction of violet colour in maritime signalling in addition to the colours presently in use, viz. white, red and green.

**Shri Raghunath Singh:** May I know what was the stand of India in that Conference and whether any proposal was made by any member of the Indian delegation?

**Dr. P. Subbarayan:** I do not know what he refers to.

**Shri Raghunath Singh:** There was a conference. In that conference India participated. I want to know whether any proposal was made by India or by any member of the Indian delegation, because the conference was a failure.

**Dr. P. Subbarayan:** I do not consider it as a failure. I do not accept all the hon. Member's arguments which are all his own.

**Shri Raghunath Singh:** I want to know whether any proposal was made by India in that Conference. Was any resolution or any amendment moved by any delegate from India?

**Dr. P. Subbarayan:** They did not think there was any necessity to move any resolution or any amendment.

**Shri Raghunath Singh:** Who were the members of the delegation?

**Dr. P. Subbarayan:** Well, Sir, I have not got the full information about the names of members of the delegation with me at present. As far as the Government of India is concerned, the Government is satisfied that the delegation did their duty by the Government of India.

**Shri Raghunath Singh:** If the hon. Minister has not got the information about the names of members of the delegation, may I know who submitted the report on behalf of the delegation?

**Dr. P. Subbarayan:** The report has been submitted by the Director-General of Light Houses.

**Shri Raghunath Singh:** May I know whether he participated in that conference?

**Dr. P. Subbarayan:** I believe, Sir, he did.

**Shri Tangamani:** In the statement we find that one of the proposals which was discussed and dropped ultimately was the use of electronic equipment for carrying out acceptance tests of revolving optics. May I know what is the view of the Government and how our delegation reacted to it?

**Dr. P. Subbarayan:** We are considering what has happened at the conference.

**Shri Nath Pai:** In reply to a previous question by Shri Raghunath Singh, the hon. Minister stated that the Indian delegation did not make any proposal because they did not think it necessary. If that was the only role that our delegation was to play, why do they involve the country in such a heavy expenditure. We could have waited for their report and then signified our assent.

**Dr. P. Subbarayan:** I do not accept the hon. Member's statement, because when the delegation is present there, it is able to know what is happening and is able to report to the Government about what had been happening so that the Government may consider what has been considered at the conference.

**Shri Raghunath Singh:** What was the amount spent on the delegation?

**Dr. P. Subbarayan:** I have not got the information showing the exact amount.

#### WRITTEN ANSWERS TO QUESTIONS

##### Central Seed Corporation

\*502. { Pandit D. N. Tiwari:  
Shri Subodh Hansda:  
Shri R. C. Majhi:  
Shri Rami Reddy:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is a proposal to set up a Central Seed Corporation to co-ordinate production activities in the country as a whole; and

(b) when and where it will be set up?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Yes.

(b) The proposal is still in the formative stage and it is too early to say definitely when and where it will be set up.

##### Greater Calcutta's Water Supply and Drainage

\*503. { Shri Subodh Hansda:  
Shri R. C. Majhi:

Will the Minister of Health be pleased to state:

(a) whether any step has been taken to create the Greater Calcutta Metro-

politan Water and Drainage Board as recommended by the experts of World Health Organisation;

(b) whether the group of consultants have also been appointed to advise the Board in preparing the plans;

(c) whether this Board has started functioning; and

(d) what kind of help is given by the W.H.O. to the Board?

**The Minister of Health (Shri Karmakar):** (a) A draft Bill for the creation of the Calcutta Metropolitan Authority to tackle the Water Supply, Sewage and Drainage problems of Greater Calcutta has been prepared and is under examination of the Government of West Bengal.

(b) No, Sir.

(c) and (d). Questions do not arise.

##### Doubling of Balharshah-Vijayawada Line

\*504. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether there is any proposal to double the track between Balharshah and Vijayawada;

(b) if not, how the increased traffic on this section will be moved; and

(c) whether any estimate of the cost of doubling this section has been done?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) to (c). Doubling of 25 miles portion between Vijayawada and Yerupalayam has been approved at an anticipated cost of Rs. 265 lakhs.

The necessity of further doubling will be considered when the pattern of traffic development becomes clearer.

**Haldia-Kharagpur Line**

- \*505. { Shri Sadhan Gupta:  
Shri S. C. Samanta:  
Shri Subodh Hansda:  
Shri P. K. Deo:  
Shrimati Renu Chakra-  
vartty:  
Shri Indrajit Gupta:

Will the Minister of Railways be pleased to state:

(a) whether the Ministry of Transport and Communications has submitted any proposal for a Railway line to link Haldia with Kharagpur:

(b) if so, the main features of the proposal; and

(c) the attitude of the Ministry of Railways to the proposal?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy)** (a) Yes, Sir.

(b) The line is yet to be surveyed.

(c) This line is not included in the "Draft outline for the Third Plan" and the Planning Commission has been advised that additional allocation to the Railway Plan will be necessary if the line is to be constructed.

**Family Planning**

\*506. **Shri Harish Chandra Mathur:** Will the Minister of Health be pleased to state:

(a) what is the attitude of W.H.O. towards family planning; and

(b) whether W.H.O. is taking any steps in the matter and giving any assistance?

**The Minister of Health (Shri Karmarkar):** (a) and (b). As far as the Government of India are aware, W.H.O. is not yet associated with action in the field of family planning.

**Locust Invasion**

- { Shrimati Ila Palchoudhuri:  
Shri Raghunath Singh:  
Shri P. K. Deo:  
Dr. Ram Subhag Singh:  
Shri Indrajit Gupta:  
Shrimati Renu Chakra-  
vartty:  
Shri Anirudh Sinha:  
Shri Supakar:  
Shri Radha Raman:  
Shri Rami Reddy:  
Shri Aurobindo Ghosal:  
\*507. { Shri Assar:  
Shri Goray:  
Shri Viswanatha Reddy:  
Shri Jinachandran:  
Shri Hem Barua:  
Shri Damani:  
Shri Achar:  
Shri P. R. Patel:  
Dr. Samantsinhar:  
Shri Subiman Ghose:  
Shri N. M. Deb:  
Shri Kodyan:  
Shrimati Laxmi Bai:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 172 on the 5th August, 1960 and state:

(a) the extent of damage caused to foodgrain crops in the country by recent invasions of Locusts;

(b) the names of States affected; and

(c) the steps taken to prevent such damage in future?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) and (b). The final estimates in regard to the damage caused by the locusts to foodgrain crops in the country are still awaited from the respective State Governments. The States affected by the locust swarms are Punjab, Delhi, Rajasthan, Uttar Pradesh, Madhya Pradesh, Gujerat, Maharashtra, Bihar, Andhra Pradesh, Mysore and Orissa.

(c) As already mentioned in the statement laid on the Table of the Sabha in reply to Starred Question No. 172 answered on 5th August, 1960, the entry of locust swarms into India cannot be prevented but suitable meas-

ures, as indicated in that statement, are taken to fight the locust after entry in India.

The locust swarms which appear in India have their origin in the countries in the west where locust breeding takes place during winter and spring. With a view to minimising their intensity, the Government of India are participating for the seventh year in succession during 1960-61, in an International anti-locust campaign organised by the Food and Agriculture Organisation of the United Nations in the Arabian Peninsula by deputing an Anti-Locust Mission of 21 persons to Saudi Arabia and Kuwait.

#### Import of Diesel Locomotives

\*508. **Shri Kunhan:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 1086 on the 5th September, 1960 and state:

(a) whether tenders received on the 24th August, 1960 for supply of 40 diesel locomotives have since been examined;

(b) if so, the lowest offer that has been received; and

(c) the name of the firm?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) to (c). The offers are still under examination.

#### Railway Wagons

\*509. { **Dr. Ram Subhag Singh:**  
**Shri Achar:**  
**Shri Hem Barua:**

Will the Minister of Railways be pleased to state:

(a) whether Government have prepared any scheme to expedite production of wagons;

(b) if so, what is the monthly target of wagon production under this scheme; and

(c) what is the number of wagons produced per month at present?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes, Sir.

(b) About 2000 per month (in 4-wheelers), subject to adequate supply of steel in matching sets.

(c) About 800-900 per month (4-wheelers).

#### गन्ने का मूल्य

\*५१०. श्री खुशबक्त राय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्पादन-शुल्क में छूट के कारण गन्ना-उत्पादकों को अब गन्ने का अतिरिक्त मूल्य नहीं मिलेगा।

(ख) इसके क्या कारण हैं ?

खाद्य तथा कृषि उपमंत्री (श्री अ० म० बामस) : (क) जी हाँ।

(ख) प्रश्न ही नहीं उठता।

#### Coffee Plantation

\*511. **Shri Achar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware of the fact that the growers of coffee are experiencing great difficulties in obtaining the required quantity of fertilizers;

(b) whether it is also a fact that only 50 per cent. of the indents were supplied for the first two quarters out of the quantity allotted and even this was not delivered in time; and

(c) whether Government will take necessary steps to supply the required quantity in time to help production?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Yes. Due to shortage of foreign exchange the availability of nitrogenous fertilisers is not enough to meet in full the requirements of fertilisers for plantations including Coffee and Food Crops.



(b) Yes. The allocations issued for the first two quarters to Coffee Plantations amounted to 50 per cent. of the demand. 83 per cent. of the allotment was supplied by the end of the second quarter.

(c) Efforts are being made to increase the supplies to plantations and to make them available in time.

#### Super Market in New Delhi

\*512. **Shri Radha Raman:** Will the Minister of Health be pleased to state:

(a) whether Government have accepted the scheme of a five story super market to be built in Connaught Place, New Delhi at a cost of 25 lakhs;

(b) if yes, what are its details and when it will actually be taken in hand; and

(c) how long it will take to get the market ready?

**The Minister of Health (Shri Karmarkar):** (a) No, Sir.

(b) and (c). Do not arise.

#### Import of Wheat from U.S.A.

\*513. **Shri N. E. Muniswamy:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the handling at ports of the imported U.S. foodgrains is not satisfactory and is very slow; and

(b) if so, what steps are contemplated to handle it properly?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) and (b). Facilities for mechanical discharge and handling of foodgrains arriving in bulk at the Indian ports are not available at present. Considering the fact that handling is done by manual labour, the results cannot be described as unsatisfactory.

The possibilities of improving the existing arrangements are under examination.

#### Construction of Sailing Vessels

\*514. { **Shri Assar:**  
**Shrimati Ila Palchoudhuri:**

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 2351 on the 9th September, 1960 and state:

(a) whether Government have since finalised the scheme to encourage the construction of improved type of sailing vessels;

(b) if so, the details of the scheme; and

(c) whether any site has been selected?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a) to (c). A statement giving the required information is placed on the Table of the Lok Sabha. [See Appendix II, annexure No. 18.]

#### Pay Commission's Report

\*515. **Shri Daljit Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the implementation of the Pay Commission Report is still pending; and

(b) if so, the reasons therefor?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) No, Sir.

(b) Does not arise.

#### Bombay-Nagpur Air Service

\*516. **Dr. Samantsinhar:** Will the Minister of Transport and Communications be pleased to state:

(a) whether the Maharashtra State Government has moved the Centre to resume the Bombay-Nagpur day air service;

(b) if so, what is the decision on the matter;

(c) what would be the average number of daily passengers;

(d) why and when the service was stopped; and

(e) when the service would be resumed?

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** (a) Yes, Sir.

(b) to (e). The Indian Airlines Corporations were operating a scheduled air service between Bombay and Calcutta via Nagpur, which was discontinued with effect from 18th May, 1954 as the traffic on the service was poor viz. an average of 11 passengers per service on the entire route Bombay-Calcutta or an average of 2.2 passengers on the sector Bombay-Nagpur. The Corporation have no plans at present to resume the service. Introduction of additional services are, however, examined from time to time.

#### **Drinking Water Supply Schemes**

**\*517. Shri Tangamani:** Will the Minister of Health be pleased to state:

(a) whether the Committee set up with Shrimati Lourdhammal, Minister of Health, Madras State for studying the drinking water supply schemes has submitted its report;

(b) what are the terms of reference:

(c) what States have been visited by the Committee so far; and

(d) when is the report expected?

**The Minister of Health (Shri Kar-markar):** (a) No, Sir.

(b) The terms of reference are that the Committee should make an assessment of the existing situation in regard to the urban and rural water supply and sanitation and make recommendations for speeding up the Programme in future with special reference to financing and other problems.

(c) Madras, Kerala and West Bengal.

(d) By about the middle of 1961.

#### **Distribution of Godavari and Krishna River Waters**

**Shri Ram Krishan Gupta:**  
**Shri Yadav Narayan Jadhav:**

**Shri P. K. Deo:**

**Shri Rami Reddy:**

**Dr. Ram Subhag Singh:**

**Shri Goray:**

**Shri Agadi:**

**Shri Sugandhi:**

**Shri Achar:**

**Shri M. S. Murty:**

**Shri Halder:**

**Shri Vishwanatha Reddy:**

**Shri N. R. Muniswamy:**

**Shri Tangamani:**

**Shri Maniyangadan:**

**Shri Mohammed Imam:**

**Dr. Vijya Ananda:**

**Shri Hem Barua:**

**Shri M. K. Kumaran:**

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1042 on the 19th August, 1960 and state:

(a) the nature of steps since taken for distribution of the waters of the Krishna and the Godavari; and

(b) the result thereof?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) An Inter-State Conference was held on 26th and 27th September, 1960, at New Delhi under the Chairmanship of the Union Minister for Irrigation and Power.

(b) The States concerned could not come to an agreed settlement. The Government are considering further steps in order to bring about a settlement of the issues involved.

#### **Damage due to Floods**

**Pandit D. N. Tiwari:**

**Shri Ram Krishan Gupta:**

**Shri Subodh Hansda:**

**Shri R. C. Majhi:**

**Shri Sarju Pandey:**

**Shri Rami Reddy:**

**Shri M. S. Murty:**

\*520.

{ Shrimati Ila Palchoudhuri:  
Dr. Ram Subhag Singh:  
Shri Hem Barua:  
Shrimati Mafida Ahmed:

Will the Minister of Railways be pleased to state:

(a) the extent of (i) damage to Railway property and (ii) loss of income due to dislocation of traffic by the washing away of lines and damages to bridges during the July-August floods in the country (Zone-wise); and

(b) the expenditure incurred on repairs and restoration of lines and bridges?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). A statement is laid on the Table of the House. [See Appendix II, annexure No. 19.]

#### Central Technical Body on I.W.T.

\*521. { Shri Subodh Hansda:  
Shri R. C. Majhi:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the recommendation made by the Inland Water Transport Committee to set up a Central Technical body has been accepted by Government;

(b) if so, whether this has been constituted; and

(c) how many members are taken in this body?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) and (b). Yes. It is proposed to set up a Central Technical Assistance Board to advise Government upon the development of Port and Inland Water Transport.

(c) This matter is still under consideration.

#### A.I.L. Staff

Shri Harish Chandra  
Mathur:  
Shri Goray:  
Shri Aurobindo Ghosal:  
Shri Agadi:  
Shri Sugandhi:

\*522.

Will the Minister of Transport and Communications be pleased to state:

(a) to what extent the demand of A.I.L. staff has been met and whether the whole question on which a strike was threatened has been finally settled; and

(b) whether resignation of the Technical Director of A.I.L. has anything to do with staff discontent?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) The Chairman of the Arbitration Committee has since submitted his award which has been published by the Government of Maharashtra in their gazette extraordinary dated 7th November, 1960. The award which runs into 900 pages is being studied by the Management of the Air India International Corporation.

(b) No, Sir.

#### Cancer

\*523. { Shrimati Ila Palchoudhuri:  
Shri P. K. Deo:  
Shri Aurobindo Ghosal:  
Shri B. Das Gupta:

Will the Minister of Health be pleased to state:

(a) whether Government of India's attention has been drawn to a news appearing in the "Delhi Hindusthan Standard" dated the 10th October, 1960, in regard to invention of a new drug known as "Number 687" for treatment of Cancer, by a Japanese Scientist, Dr. Kanem Sakuria, Head of Chemotherapy Department of the Japanese Pharmacological Institute of Tokyo;

(b) whether the drug has been obtained and any experiment made about its usefulness; and

(c) if so, with what result?

**The Minister of Health (Shri Karmarkar):** (a) Government have seen newspaper reports to this effect.

(b) No, Sir.

(c) Does not arise.

#### **Koyana Project**

**\*524. Shri Assar:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the construction work of Koyana Project is behind schedule;

(b) if so, the reasons therefor; and

(c) when it is going to be completed?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). Though the overall progress of construction on the Koyana Hydro Electric Project is generally according to schedule, certain works are slightly behind the schedule.

(c) In the first stage of the Project there will be four generating sets of 60,000 KW. each, the first of which is scheduled to be commissioned by the end of 1961 and each of the remaining three units at six months' intervals thereafter. The Fourth unit is scheduled to be commissioned by the middle of 1963.

#### **Gift of Thermal Plant from U.S.S.R.**

**\*525. Dr. Ram Subhag Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the USSR Gift to India as announced by the Soviet Premier during his visit to India to set up a thermal plant is taking shape; and

(b) if so, what progress has been made in this regard?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) We have

no information about such announcement.

(b) Does not arise.

#### **Hydrogenated Oils**

**\*526.** { Shri Ram Krishan Gupta:  
Shri D. C. Sharma:

Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 918 on the 31st August, 1960 and state:

(a) whether Government have arrived at a definite conclusion regarding the effects of hydrogenated oils on the consumers; and

(b) if so, the details of the conclusion arrived at?

**The Minister of Health (Shri Karmarkar):** (a) Not yet.

(b) Does not arise.

#### **I&P Works Under Bhakra Nangal Project**

**845. Shri D. C. Sharma:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 2202 on the 18th April, 1960 and state the latest position with regard to the irrigation and power works under the Bhakra Nangal Project?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** All works under the Bhakra Nangal Project, except the Bhakra Dam, the Power Houses and the Transmission System, have been completed. The progress of work on the last 3 items is given below:—

(A) 1—**BHAKRA DAM:**

The damaged Hoist Chamber has since been completely plugged with concrete. The final plugging of the Right Diversion Tunnel is nearing completion. Most of the other approach tunnels have also been plugged except a few which are scheduled to be completed by June, 1961.

The Dam has been raised to a height of 588 ft. above the deepest foundation, the highest elevation attained being 1548 ft. By the end of October, 1960, 44.77 lakh c. yds. of concrete, which constitutes 83:53 per cent of the total, had been laid. The concreting of the Dam will be practically completed by December, 1961. After this fixing of Radial Gates at the top of the Dam, drilling and grouting of cut off curtain and some minor works will only remain to be done.

## 2—POWER HOUSES:

*Bakra Left Bank Power Plant:*

(a) *Erection of Turbines:*

*Unit No. I.*

The installation of the Unit has been completed.

*Unit No. II.*

The installation of the Unit is complete in all respects. Installation of Head Gate and its hoisting mechanism is in progress.

*Unit No. III.*

The installation of the Grease Pump and its panel has been completed. This completes the installation of different components of the Turbine. Different auxiliaries e.g. governor pressure tank, oil Pump etc. have been interconnected. The unit is now ready for coupling to the generator rotor, which will be done after the Rotor is lowered and its alignment completed.

*Unit No. IV.*

Installation of chequered plates along with the pit liner has been completed. The two servomotors have been aligned and levelled. All the grease distributors have been fixed in position and the grease piping is in progress. Governor has been placed in position and its piping has been brought to site. The work of cleaning this equipment is in progress.

*Unit No. V.*

Cleaning of bottom cover, pit liner, speed-ring and servomotors block-out is in progress.

(b) *Erection of Generators—*

*Unit No. I.*

The erection of this unit was completed and put into commission on 14-11-60.

*Unit No. II.*

This unit is complete and is under test. The testing and the final commissioning of the Unit will take about three months.

*Unit No. III.*

Erection of the generator is in progress and is expected to be completed by the end of December, 1960. The testing and the commissioning of the Unit will take about three months thereafter.

*Unit No. IV.*

The erection of the generator is in progress. The Unit is expected to be completed in about five months' time.

*Unit No. V.*

The components of this unit are being received.

(c) *Erection of transformers:*

Two transformers have since been erected. The drying out of the transformer for Unit No. I has been completed and the control relays are being connected up.

The drying out of the Second Unit transformer has been taken in hand.

(d) *Erection of sub-stations:*

The civil as well as electrical works in the 220 and 66 K. V. sub-stations are in progress and the sub-stations will be completed by the scheduled dates.

## 3—NANGAL POWER HOUSES:

(a) *Kotla Power House:*

The erection work in connection with the 29,000 K.W. extension Unit is in progress. The work of fitting the scroll casing of the turbine has been completed. As regards the erection of

the sub-station, the 32.5 MVA, transformer for the extension unit has since been erected and the work of erecting steel structures and laying of cable trenches is in progress. Nearly 45 per cent of the total work on this extension unit has been carried out and the unit is expected to be completed by the end of April, 1961.

(b) *Ganguwal Extension Unit:*

The work on this unit is in various stages of progress and about 15 per cent of the total work has so far been completed. The unit is likely to be completed by the end of July, 1961.

(c) *Transmission system:*

The work on the following lines and sub-stations is in hand.

(i) *66 K.V. triple circuit line from Bhakra to the Fertilizer factory, Naya Nangal.*

Work on the erection of the 66 KV Triple Circuit line from Bhakra to Fertilizer Factory Naya Nangal is now in progress. The single circuit line has been completed and energy made available to the Fertilizer Factory from the first unit at Bhakra.

Work on the double circuit of the 66 K.V. line is in hand and is likely to be completed by the end of February, 1961.

The work of inter-linking between the 66 K.V. sub-station and the Bhakra Power House has also been completed in respect of the single circuit line. The work relating to the remaining circuits is in progress.

(ii) *66 K.V. Dhulkot-Patiala-Sangrur line:*

Steel for the towers and other line material is being procured and the work will be taken in hand according to the Route Plan.

(iii) *66 K.V. sub-station at Simla:*

The erection of the sub-station is in its final stages of completion.

(iv) *66 K.V. sub-station at Solan:*

The erection of this sub-station is about 80 per cent complete. The work is likely to be completed in about a month's time.

(B) *Rajasthan:*

The work on the following sub-stations is under various stages of progress.

1. 132 K.V. Grid sub-station Rat-tangarh.
2. 66 K.V. Grid sub-station Bika-ner.

Necessary equipment is expected shortly and the sub-stations are likely to be completed by the end of the II Plan period.

**Thefts on N. Railway**

**846. Shri D. C. Sharma:** Will the Minister of Railways be pleased to state:

(a) the number of cases of thefts, pilferages and loss of property that have occurred from April, 1960 to October, 1960 on the Northern Railway; and

(b) how does this compare with the corresponding period of the year 1959-60?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) and (b). The information is as under:

Period	No. of thefts, pilferages & loss of property	Value in Rupees
1-4-60 to 31-10-60	1625	3,46,848
1-4-59 to 31-10-59	1389	2,59,388

**New Station Buildings on N. Railway**

847. **Shri D. C. Sharma:** Will the Minister of Railways be pleased to state:

(a) the number of Station buildings with the names of Stations on which extensions or repairs will be made during 1960-61 on the Northern Railway; and

(b) the total expenditure to be incurred?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) Extensions are proposed to be carried out at four stations, namely Barmar, Tilwara Mela, Balotra and Nokha. As regards repairs to station buildings etc., these are carried out as and when found necessary.

(b) It is proposed to spend about Rs. 21,000 on the extensions at four stations mentioned above. The expenditure on repairs will depend upon the nature and the quantum of work involved.

**Road Accidents in Delhi**

848. { **Shri D. C. Sharma:**  
**Shri Mohan Swarup:**  
**Shri Subiman Ghose:**

Will the Minister of Transport and Communications be pleased to state:

(a) the total number of road accidents in Delhi during 1960 so far (month-wise);

(b) the number of persons killed or injured;

(c) whether the families of the victims have been paid compensation; and

(d) the measures adopted to prevent road accidents?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) 3,943 (upto

31st October, 1960) as per details given below:

Month	No. of accidents
January .	409
February .	419
March .	429
April .	398
May .	392
June .	349
July .	353
August .	379
September .	378
October .	437
<b>TOTAL</b>	<b>3,943</b>

(b) 127 and 1,469 respectively.

(c) Compensation has been paid in 11 out of 127 cases instituted by the claimants.

(d) The following measures are being adopted to check road accidents:

(i) Roads, particularly major ones, are being widened.

(ii) Automatic signals are being installed wherever necessary.

(iii) Traffic safety slogan slides are being shown in a larger number of cinema houses than before.

(iv) A new rule has been introduced that traffic cannot turn even to the 'left' on a stop signal.

(v) One way traffic is being introduced, wherever possible.

(vi) Strict enforcement of speed restrictions has been undertaken.

(vii) On many busy roads movement of heavy transport vehicles has been suspended altogether and on others during the busy hours.

**Food Habits**

849. { **Shri D. C. Sharma:**  
**Shri Kalika Singh:**

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Unstarred Question No. 2258 on the 18th April, 1960 and state the nature of the Schemes, if finalised, to change the food habits in the country?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** A diversification of the Indian dietary is desirable with a view to making it nutritionally richer and to reducing to a certain extent the preponderance of cereals. The schemes which have been tentatively drawn up with this objective in view, are aimed at popularising the production and consumption of what are known as "subsidiary foods" including roots and tubers, fruits, leafy and other vegetables, derived and processed foods etc. Among others, proposals are under consideration for the establishment of pilot plants for the production of edible low-fat, protein-rich groundnut flour, the Indian multi-purpose food, tapioca-macaroni etc; for the dissemination of information regarding techniques (both industrial and home-scale) of preservation, dehydration, etc. of perishable foods, and for the setting up of demonstration units in this connection; for encouraging the advancement of scientific and hygienic catering with a view to safeguarding the health of the people who patronise catering establishments and popularising new foods and new methods of preparing foods, etc. etc. These are only some instances out of the schemes which are under consideration as a result of the recommendations of a Working Group set up in 1958 for formulating proposals in regard to subsidiary foods and allied matters. The proposals are for implementation during the Third Five Year Plan period.

**Movement of Foodgrains out of Punjab**

850. **Shri D. C. Sharma:** Will the Minister of Railways be pleased to state:

(a) the quantity of food-grains which moved out of Punjab during the year 1959-60 and the quantity of food-grains brought to Punjab during the same period by Railways;

(b) the freight charges earned by Railways on these movements of food-grains; and

(c) the number of wagons locked up for these movements?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) During the year 1959-60, 29,643 BG and 14,711 M.G. wagonloads of foodgrains were moved out of Punjab and 4,427 BG and 735 MG wagonloads of food-grains were brought to Punjab.

(b) The freight charges earned on these movements of foodgrains are as follows:

From Punjab	Rs. 28,44,833
To Punjab	Rs. 2,411,158

(c) Presumably this means wagons utilised for these movements. If so, the reply is already covered in answer to part (a) of the question.

**Family Planning**

851. **Shri Vidya Charan Shukla:** Will the Minister of **Health** be pleased to refer to the reply given to Unstarred Question No. 1810 on the 31st August, 1960 and state:

(a) which of the State Governments have responded to make available facilities for sterilization operation to all people free of charge; and

(b) the nature thereof?

**The Minister of Health (Shri Karmarkar):** (a) The Governments of Maharashtra, Madhya Pradesh, Madras Kerala, Andhra Pradesh, Jammu & Kashmir, Mysore, Rajasthan, Bihar and Punjab (in the former PEPSU



area) and Union Administrations of Manipur, Tripura, Andaman and Nicobar Islands and Delhi have made available facilities for sterilization operation to all people free of charge. A fee of Rs. 15 is charged in the former Punjab area for sterilization operation from those whose income is more than Rs. 150 per month. The Government of Orissa and the Union Administration of Laccadive Minicoy and Amindivi Islands have not so far provided these facilities. Information regarding the Governments of Uttar Pradesh, West Bengal, Gujarat, Assam and Himachal Pradesh Administration is not available.

(b) The special facilities provided in some States for sterilization operation are given below:—

**Maharashtra** (1) A compensatory allowance of Rs. 20 per operation is given to those persons who undergo sterilization operation and whose income is less than Rs. 150 per month.

(2) Local Bodies and Voluntary Organisations which organise vasectomy camps are paid Rs. 5 per operation.

**Madras** (1) The State Government have sanctioned a scheme of payment of compensatory allowance of Rs. 30 to all eligible married persons with three children (women of 24 years and men below 50 years) who undergo sterilization operation in the City of Madras. Mothers willing to undergo the operation are allowed free transport to and from the hospital. The compensatory allowance is intended to cover conveyance charges to go to hospital for the operation and to return home.

(2) The above scheme has also been extended to mofussil areas. The Panchayats are given a compensatory allowance at the rate of Rs. 10 per patient for the persons brought for operation.

(3) All charges on account of sterilization, confinement and cost of expensive drugs incurred in connection with sterilization operations in Gov-

ernment hospitals are waived in the case of persons with an income of Rs. 200 per month or less.

(4) The payment of honorarium of Rs. 10 is made per case to sterilised persons who undertake propaganda.

(5) The payment of compensatory allowance of Rs. 5 per case is made to employees of the Corporation of Madras who send sterilization cases.

(6) A scheme for subsidisation of approved private medical practitioners for performing vasectomy operation has been sanctioned for the Madras City under which a subsidy of Rs. 25 will be paid to approved private surgeons for each vasectomy operation.

**Kerala:** Benefit allowance of Rs. 15 is paid to male patients and Rs. 20 to female patients whose monthly income is below Rs. 200.

**Mysore** (1) Mobile camps are held to conduct vesectomy operations free of charge in rural areas.

(2) A subsidy of Rs. 5 per vasectomy operation is given to a private medical practitioner who performs vasectomy operation on a person whose income is below Rs. 200 per month.

(3) Six days casual leave is given to Government employees who undergo the operation.

(4) A cash grant of Rs. 15 and Rs. 25 to men and women employees in Bangalore and Mysore Cities respectively is given for undergoing sterilization operation.

**Bihar:** One mobile surgical sterilization operation unit has been sanctioned to perform operations in the Districts and to train doctors in the technique of the operation.

**Punjab:** Operation is done free of charge in the former PEPSU area and on payment of a fee of Rs. 15 per operation in the former Punjab from those whose income is more than Rs. 150 per month. The question of uniformity is under consideration.

### Locomotives

**852. Shri Morarka:** Will the Minister of Railways be pleased to lay a statement on the Table showing:

(a) the target of production of locomotives for the Second Five Year Plan period, the achievement made so far, together with the financial allocation under the Second Five Year Plan and the amount actually spent so far; and

(b) the reason for the shortfall, if any, in achieving the physical targets?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):**

*Physical targets of production of Locomotives for the Second Five Year Plan period and actual achievement*

Gauge	Plan target	Actual production upto 30th September, 1960
Broad Gauge	830	741
Metre Gauge	442	408

*Financial allocation and the amount actually spent so far*

For stabilizing the production of broad gauge steam locomotives at the Chittaranjan Locomotive Works at the target indicated above, an additional investment of Rs. 250 lakhs was envisaged during the Second Five Year Plan period. Of this, approximately Rs. 172 lakhs are expected to be spent by the end of the plan period. Production of metre gauge locomotives has been in the private sector at Telco and the relevant figures are not available.

(b) The physical targets of production of locomotives during the Second Five Year Plan are expected to be achieved.

### Wagons

**853. Shri Morarka:** Will the Minister of Railways be pleased to lay a statement on the Table showing:

(a) the target of production of Wagons for the Second Five Year Plan period, the achievement made so far, together with the financial allocation under the Second Five Year Plan and the amount actually spent so far; and

(b) the reason for the shortfall, if any, in achieving the physical targets?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) (i) Target of procurement of wagons for the 2nd Five Year Plan Period—1,11,739 (In terms of 4-wheelers).

(ii) Achievement (actual receipt of wagons upto the end of October 1960 in terms of 4-wheelers)

(a) Indigeous Supply—61859

(b) Imported Supply — 28489

**TOTAL:** —90348

(iii) As regards financial allocation for wagons production no plan provision was made in the Railway Plan for this purpose as wagon production is confined to the Private Sector.

(b) (i) Delay in the supply of matched steel.

(ii) Changeover to wagons of new design involving preparation and finalisation of the design after test of prototypes and subsequent necessity for the wagon builders to tool up for the new type of design.

### Passenger Coaches

**854. Shri Morarka:** Will the Minister of Railways be pleased to lay a statement on the Table showing:

(a) the target of production of passenger coaches for the Second Five Year Plan period, the achievement made so far, together with the financial allocation under the Second Five Year Plan and the amount actually spent so far; and

(b) the reason for the shortfall, if any, in achieving the physical targets?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) Target.—The revised target is 7299 passenger coaches.

Production upto end of September, 1960—5736 passenger coaches.

**Financial allocation and amount actually spent.**—A Plan provision of Rs. 10 crores was made for a new MG Coach Factory and the expansion of the Integral Coach Factory at Perambur. The construction of a new MG Coach Factory was not considered necessary in the context of the enhanced capacity of the existing units. A sum of Rs. 3.62 crores is expected to be spent during the Second Plan on the completion of the Integral Coach Factory and its expansion by way of introduction of second shift working and addition of a Furnishing unit. The financial allocation and expenditure on other Railway Workshops partly engaged in production and/or furnishing of coaches is merged in the proposals of additional facilities for maintenance work etc. and is, therefore, not separately available.

(b) The reason for the shortfall in the physical target by about 800 coaches is due to difficulties and delays experienced in obtaining certain raw materials and components. This figure of shortfall includes approximately 300 coaches which will be in an advanced stage of construction and, therefore, available for service early in the next year. Incidentally the shortfall in the production of new coaches is more than off-set by the retention in service of a number of overage coaches.

#### Ship Building

855. { Shri Morarka:  
Shri N. R. Muniswamy:

Will the Minister of Transport and Communications be pleased to lay a statement on the Table showing:

(a) the production of ship building in 1950-51;

(b) the plan target for the First Five Year Plan, the achievement during the same period together with the financial allocation and the amount actually spent during the First Five Year Plan period;

(c) the target for the Second Five Year Plan period, the achievement made so far, together with the financial allocation under the Second Five Year Plan and the amount actually spent so far; and

(d) the reason for the shortfall, if any, in achieving the physical targets?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) to (d). A statement giving the required information is laid on the Table. [See Appendix II, annexure No. 20.]

#### Family Planning Clinics

856. **Shri Morarka:** Will the Minister of Health be pleased to lay a statement on the Table showing:

(a) the number of family planning clinics (rural and urban) in 1950-51;

(b) the plan target for the First Five Year Plan, the achievement during the same period together with the financial allocation and the amount actually spent during the First Plan period;

(c) the target for the Second Five Year Plan period, the achievement made so far, together with the financial allocation under the Second Five Year Plan and the amount actually spent so far; and

(d) the reason for the shortfall, if any, in achieving the physical targets?

**The Minister of Health (Shri Kar-markar):** (a) Information regarding the number of family planning clinics in 1950-51 is not available.

(b) Physical targets for family planning programme for the First Five Year Plan were not fixed but efforts were directed to build up an active public opinion in favour of family planning, service and advice on the basis of existing knowledge and research on attitudes and motivations affecting fertility and economic and social determinants of population trends. Financial allocation of Rs. 65 lakhs was made for the First Five

Year Plan period for the following purposes:—

- (1) Subsidy to State Governments.
- (2) Training programme.
- (3) Education for family planning.
- (4) Establishment of units for the evaluation of contraceptives.
- (5) Research on biology of human production.
- (6) Research on attitudes and motivations effecting fertility and economic and social determinants of population trends.
- (7) maintenance of Research centers etc. During the First Five Year Plan 21 rural and 126 urban family planning clinics were established. 67 persons were trained (including 30 doctors, 32 health visitors and 5 social workers) in *ad hoc* courses; 70,000 posters and 20,000 folders were printed and distributed, two films were produced and nine films were obtained from other sources and were made available to different organisations. Research schemes were also undertaken. An expenditure of Rs. 15.82 lakhs was incurred by the Government of India during the First Five Year **Plan period.**

(c) The physical targets for the Second Five Year Plan were 2,000 rural and 500 urban family planning clinics. But in the later part of the Second Five Year Plan emphasis was shifted from regular clinics to provision of family planning advice gradually from all medical and health centres, and in addition to provision of contraceptives free and at subsidised rates, sterilization facilities were extended. Family planning advice is available from 2862 centres including 899 rural and 378 urban regular clinics and 1,589 other institutions. Over 1,00,000 cases have been sterilised from 1956—August, 60.

The financial allocation for the Second Five Year Plan period is Rs. 497 lakhs. The exact figures of actual expenditure incurred so far during the Second Five Year Plan are not available. The estimated expenditure upto 1959-60 is Rs. 1,44,79,858.

(d) The total number of centres which give family planning advice in the country has exceeded the target. The sterilization programme has extended more than anticipated at the beginning of the Second Five Year Plan period. However, the facilities in rural areas are not yet extensive. The programme is conditioned by the availability of trained personnel and response of the people.

वन

८५७. श्री हेम राज : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रत्येक राज्य में कितने एकड़ भूमि में वन हैं और कितने एकड़ भूमि में वन द्वितीय पंचवर्षीय योजना काल में लगाये गये हैं; और

(ख) प्रत्येक राज्य के वनों में किस-किस किस्म की लकड़ी और इमारती लकड़ी मिलती है ?

कृषि मंत्री (डा० पं० शा० देशमुख) :  
(क) पूछी हुई जानकारी का विवरण पटल पर रख दिया गया है। [दिल्लिये परिशिष्ट २, अनुबन्ध संख्या २१]

(ख) जानकारी इकट्ठी की जा रही है और मिलते ही सभा को टेबल पर रख दी जायेगी।

### Surplus Railway Land

858. **Shri Pangarkar:** Will the Minister of Railways be pleased to state:

(a) the total amount of surplus railway land which has been made over to Maharashtra Government by the Railway authorities during 1960-61 so far; and

(b) whether this land has been allotted to the cultivators?

**The Deputy Minister of Railways (Shri Shahnawas Khan):** (a) Approximately 716 acres.

(b) According to the existing procedure the surplus Railway land is handed over to the State Governments who license the same to the cultivators.

### Health Centres on Central Railway

859. **Shri Pangarkar:** Will the Minister of Railways be pleased to state:

(a) the number of Health Centres opened on the Central Railway during 1959-60 and 1960-61 so far, as per directive of the Railway Board; and

(b) the amount allotted for the centres on Central Railway so far?

**The Deputy Minister of Railways (Shri Shahnawas Khan):** (a) Hon. Member is presumably referring to Health Units (not health centres) opened by Central Railway, whose position is given below:

1959-60 . 2- One was opened on 15-4-59 and the other on 16-3-60.

1960-61 . 5- One was opened on 26-7-60; 3 are nearing completion and 1 is in progress.

**NOTE:**—One Health Unit was completed and opened during 1958-59.

(b) Rs. 11,26,300 was sanctioned for provision of 8 Health Units (new and additional) during the 2nd Five-Year Plan period.

### Porters at Batala Station

860. **Shri D. C. Sharma:** Will the Minister of Railways be pleased to state:

(a) the number of porters registered at Batala Junction;

(b) the details of complaints received from them during the last two years; and

(c) the details of action taken by Government to remove the causes of complaints?

**The Deputy Minister of Railways (Shri Shahnawas Khan):** (a) 10.

(b) No complaint has been received from them during the last two years.

(c) Does not arise.

### Primary Health Centres in Orissa

861. **Shri Kumbhar:** Will the Minister of Health be pleased to state:

(a) the places where Primary Health Centres have been opened during the Second Plan period so far in Orissa; and

(b) the assistance given to the centres during the same period?

**The Minister of Health (Shri Karmarkar):** (a) and (b). The required information is being collected and will be laid on the Table of the Lok Sabha in due course.

### Delhi Milk Scheme

862. **Shri Kumbhar:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of whole-time and part-time male and female employees separately and grade-wise working at present under the Delhi Milk Scheme; and

(b) the number of employees among them who belong to Scheduled Castes and Scheduled Tribes?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):**

(a) and (b) *Whole-time male and female employees*

*Scheduled Castes and S/Tribes*

	Male	Female	Male	Female
Class I . . . . .	6	..	..	..
Class II . . . . .	6	..	..	..
Class III . . . . .	215	5	5	..
Class IV . . . . .	92	..	4	..
<b>TOTAL</b> . . . . .	<b>319</b>	<b>5</b>	<b>9</b>	<b>..</b>

*Part-time male and female employees*

Class III . . . . .	181	447	1	2
Class IV . . . . .	145	4	32	1
<b>TOTAL</b> . . . . .	<b>326</b>	<b>451</b>	<b>33</b>	<b>3</b>

**Agricultural Development in Jammu and Kashmir**

**863. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state the total amount given by the Centre to the State Government of Jammu and Kashmir for agricultural development during the First and the Second Five Year Plan periods so far separately?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** The amounts granted to the Government of Jammu and Kashmir for agricultural development during the First Plan period and upto 1959-60 during the Second Plan period are as under:—

(Rs.lakhs)

First Plan period	21.1
Second Plan period (upto the end of 1959-60)	131.3@
	@provisional.

**Leprosy Control Units in Himachal Pradesh**

**864. Shri D. C. Sharma:** Will the Minister of Health be pleased to state the number of leprosy control units

which have been opened in Himachal Pradesh during the Second Five Year Plan period so far?

**The Minister of Health (Shri Karmakar):** Two leprosy centres, one at Mandi and the other at Nahan, have so far been opened in Himachal Pradesh during the Second Five Year Plan period.

**Tourists**

**865. Shri D. C. Sharma:** Will the Minister of Transport and Communications be pleased to state the number of tourists who visited India (country-wise) during the year 1960 so far?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** A statement showing country-wise, the number of tourists, excluding Pakistanis, who came to India during the first eight months of this year, for which data has so far been compiled, is laid on the Table. [See Appendix II, annexure No. 22.]

**Research into Water Evaporation**

**866. Shri B. C. Mullick:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Government propose to request the Australian Government to make available the results of their research into water evaporation;

(b) if so, whether Government have made any formal request; and

(c) what is the reaction of the Australian Government?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) The reply is in the negative.

(b) and (c). Do not arise.

**Insecurity to Women Passengers**

**867. Shri Rajendra Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the complaints regarding insecurity to

women passengers of the railway has been on increase;

(b) if so, what is the number of such complaints in 1959 and 1960; and

(c) what steps have been taken to secure safe travel of women passengers?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) No, Sir.

(b) The number of such complaints during 1959 was 36 and upto September 1960 it was 21.

(c) The following steps have been taken to ensure safety to women passengers:—

- (i) safety devices, in the form of iron bars on windows, safety latches on doors and protective shutters have been provided in compartments, specially set apart for lady passengers;
- (ii) The Govt. Railway Police and Railway staff on duty have instructions to ensure that the safety latches are applied by ladies occupying the compartment before the departure of the train;
- (iii) provision of emergency push button in the ladies compartment of certain important trains has been made, which when pressed starts ringing a bell in the Guard's lobby and adjoining general compartment, as also lights up a red light outside the ladies compartment, so that immediate help could be rendered;
- (iv) Conductor Guards and T.T.Es. have instructions to pay special attention to lady passengers, particularly when travelling alone;
- (v) ladies travelling alone in higher classes are allowed to take an attendant with a third class ticket with them during night time. Lady passengers in first

class compartment specially set apart for them are also permitted to take a dog with them on payment, provided any other lady travelling in the compartment does not object;

- (vi) station staff and train conductor guards have instructions to check and ensure that no intruder is hiding within the lavatory and underneath berths and that all security devices such as bolts and latches etc. are in sound working order;
- (vii) armed police escorts are detailed particularly on important night passenger trains;
- (viii) reservation of accommodation for train escorts is arranged in the centre of the train and as far as possible next to ladies' compartment;
- (ix) while forming the passenger train rakes, steps are taken to ensure that the carriages meant for lady passengers are marshalled in the middle of the train;
- (x) close surveillance is maintained at all important and junction stations by the police and the Railway Protection Force personnel, who keep a special watch over ladies' compartments.

#### Lepers in Delhi

868. { Shri Shree Narayan Das:  
Shri Radha Raman:

Will the Minister of Health be pleased to state:

- (a) whether it is proposed to round up lepers and isolate them for treatment in the Union Territory of Delhi;
- (b) if so, the stage at which this proposal stands;
- (c) whether any survey has been made to ascertain the number of lepers in the Territory; and
- (d) if so the position in this regard?

**The Minister of Health (Shri Karmarkar):** (a) and (b). It is proposed to convert the present Leprosy Home at Shahdara into a Leprosy Asylum and to enforce the Leprosy Act to segregate the leper beggars and destitutes. Preliminary estimates, for the construction of the asylum at an estimated cost of Rs. 16.28 lakhs, have been prepared and are being scrutinised.

(c) Although no such survey has yet been made, it is estimated that there are about 400 to 500 leprosy patients in the Union Territory of Delhi.

(d) Leprosy is not endemic in Delhi. The problem of leprosy in Delhi is mostly of leper beggars who come from other States.

#### Tourist Development Council

869. { Shri S. A. Mehdi:  
Shri P. G. Deb:  
Shri Hem Barua:  
Shri Tangamanl:

Will the Minister of Transport and Communications be pleased to state:

(a) whether a meeting of the Tourist Development Council was held at Shillong on the 17th September, 1960; and

(b) if so, the decision taken in the meeting?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) The Tourist Development Council held its Fourth Meeting at Shillong on the 15th and 16th September, 1960.

(b) The decisions taken were—

- (i) to appoint an *ad hoc* Committee consisting of seven of its members to meet the Planning Commission in a deputation and urge for the increase of the present allocation of Rs. 5:00 crores for Tourism under the Third Five-Year Plan,
- (ii) to appoint another *ad hoc* Committee consisting of seven of its members for the survey and general appraisal of tourist

publicity and its impact on foreign tourists.

The other important recommendations made by the Council, which is an advisory body, were as follows:—

(a) Government should grant licences to medium sized cars to operate as luxury taxis.

(b) The facility of self-driven taxis should be made available for foreign tourists.

(c) Mileage restrictions imposed by the Railways on the breaking of journey, should be relaxed in the case of foreign tourists.

(d) Beggar nuisance at important tourist centres should be checked.

(e) Liquor permits should be issued by Indian Missions abroad and by the Directors of the Government of India Tourist Offices in India and all the State Governments should accept them as valid permits.

(f) Government land should be made available to hoteliers at reasonable market rates for building much-needed hotels and motels.

(g) Road-side motels should be provided on important national highways.

(h) The Regional Tourist Advisory Committees should be reorganised on a zonal basis.

(i) Indian entertainment should be introduced in hotels.

#### C.H.S. Scheme

870. **Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that no adequate arrangements have been made to provide medical aid to the residents of Mori Gate and Kashmeri Gate area under the C.H.S. Scheme, and the Chandni Chowk Dispensary which covers the area is far away from these places; and

(b) if so, the steps taken or proposed to be taken in this direction?



**The Minister of Health (Shri Karmarkar):** (a) The medical facilities provided to C.H.S. beneficiaries residing in Mori Gate|Kashmeri Gate area are not inadequate. However, it is a fact that C.H.S. Dispensary, Chandni Chowk which serves them, is located at some distance.

(b) Opening of a C.H.S. Dispensary in Kashmeri Gate|Mori Gate area is contemplated under the expansion programme of the C.H.S. Scheme in Delhi. This is held up due to non-availability of suitable accommodation in the area.

#### **Durgapur Thermal Power Station**

**871. Shri D. C. Sharma:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 685 on the 23rd August, 1960 and state the progress made so far in the project that will add 1,20,000 kilowatts capacity more to Durgapur thermal power station?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** Orders for the generating plant and equipment have been placed recently. Civil works designs are being prepared.

#### **Corpse in Railway Compartment**

**872. Shri D. C. Sharma:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 678 on the 23rd August, 1960 and state the further progress made in the arrest of the person responsible for the death of a 16-year old boy whose body was found packed in a box by the Railway police in a third class compartment of Bareilly passenger train at Agra on the 1st March, 1960?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** Although no clue has so far been obtained, the case is still under police investigation.

#### **Supply of Foodgrains to Congo**

**873. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 670 on the 23rd

August, 1960 and state the cost of wheat flour supplied to Congo as aid?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** The total cost of supplying wheat flour to Congo was about Rs. 4 lakhs.

#### **National Highways in Orissa**

**874. Shri P. G. Deb:** Will the Minister of Transport and Communications be pleased to state:

(a) how much amount has been spent on the repairs of National Highways in Orissa which were washed away by floods recently; and

(b) the names of the bridges and highways repaired and reconstructed?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) and (b). The requisite information is being collected and will be placed on the Table of the Lok Sabha in due course.

#### **Registry of Pathology**

**875. Shri Ram Krishan Gupta:** Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 1297 on the 23rd August, 1960 and state the nature of progress since made in setting up a Registry of Pathology under the auspices of the Indian Council of Medical Research during the Third Five Year Plan?

**The Minister of Health (Shri Karmarkar):** The Council recently appointed a Working Group to draw up a detailed plan for the establishment of a Registry of Pathology in India. This Group met in Delhi in August, 1960, and made certain recommendations on the organisation and pattern of working of such a Registry. These will be considered by the Scientific Advisory Board of the Council which will finalise the Council's programme for the Third Five Year Plan.

**Short Supply of Wagons**

**876. Shri Chintamoni Panigrahi:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware that as a result of short supply of wagons for coconuts from Sakhigopal, Malatipatpur and Janakadipur Stations under Khurda Road District the economy of the area has been seriously affected; and

(b) if so, what steps have been taken since June, 1960, to improve the position by allotting sufficient number of wagons for these stations?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) No; Government are not aware of any such eventuality. If the economy of the area has been affected at all, it cannot be ascribed to short supply of wagons, as out of a total registration of 1,512 wagons during the period from June, 1960 to October, 1960 for movement of coconuts from stations on the Khurda Road District including Sakhigopal and Malatipatpur (Janakadipur station is not open for goods booking), 682 indents were cancelled by the parties, while 508 wagons were loaded leaving an outstanding balance at the end of October, 1960 of 322 wagons which also are being cleared as expeditiously as possible.

(b) Does not arise.

**Power Projects in Orissa**

**877. { Shri Chintamoni Panigrahi:  
Shri Surendranath Dwivedy:  
Shri Sanganna:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether technical aspects of three proposals namely (i) Bhimkund H. E. Project (ii) Talcher Thermal Power Station Project and (iii) Balimela Dam Project have been finally examined by the Central Water and Power Commission;

(b) if so, what is the progress made so far in this respect; and

(c) what measures are being adopted to help Orissa immediately in overcoming its shortage of electric power at the end of the Second Five Year Plan?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). Examination of the Project Report for the Talcher Thermal Power Station has been completed, and the project has been recommended for approval of the Advisory Committee on Irrigation. Flood Control and Power Projects.

The first report on the Bhimkund Hydro-electric Project was examined in the C.W. & P.C. (P.W.) and the Orissa Government requested to conduct further investigations and prepare a revised project report.

The project report on the Balimela project, with alternative proposals for the Dam viz. one at Balimela and the other at Guntawada (Andhra), is under examination.

(c) The revised load survey figures indicate that shortage of power in Orissa by the end of Second Plan would not be serious.

**Overbridges on Double Track Stations**

**878. Shri Rajendra Singh:** Will the Minister of Railways be pleased to state:

(a) whether proposals to provide overbridges on double track stations have been finalised; and

(b) by what time such overbridges will be put up on all such stations?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) and (b). The work of providing foot overbridges at stations falls in the category of railway users' amenity. Such works are provided in consultation with the Railway Users' Amenities Committee with which public opinion is associated. While selecting the works the need and urgency for the works at different stations and the availability of funds is taken into consideration.

On account of paucity of funds and in view of the necessity for provision

of basic amenities at a larger number of stations in the first instance, it is not possible to fix any time limit in regard to the provision of foot overbridges. However, foot overbridges at stations where these are necessary, are being provided on a programmed basis taking into consideration the layout of the yard and the volume of passenger traffic dealt with, and subject to the availability of funds.

दिल्ली के अस्पतालों के नाम बदलना

८७६. श्री प्रकाश बीर शास्त्री :  
क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली तथा नई दिल्ली के जिन सरकारी अस्पतालों के नाम विदेशियों के नामों से सम्बन्धित हैं क्या उनके नाम बदलने के कुछ प्रस्ताव विचाराधीन हैं; और

(ख) यदि हाँ, तो ये परिवर्तन कब तक कर दिये जायेंगे ?

स्वास्थ्य मंत्री (श्री करमरकर) :  
(क) जी नहीं ।

(ख) यह प्रश्न नहीं उठता ।

#### Cholera Research Centre at Calcutta

880. Shri Shree Narayan Das: Will the Minister of Health be pleased to state:

(a) whether it is a fact that a proposal for the establishment of a permanent research centre in Calcutta to carry on a continuous study on Cholera control problems is under the consideration of Government; and

(b) if so, the details thereof?

The Minister of Health (Shri Karmarkar): (a) and (b). It has been decided by the Indian Council of Medical Research to set up a cholera research centre in Calcutta to carry out continuous research on various aspects of the problem of cholera with a view to developing ultimately practi-

cal measures for the control and prevention of the disease.

The Government of West Bengal who are collaborating in the project have agreed to place two wards of 40 beds each in the Infectious Diseases Hospital, Calcutta, at the disposal of the Indian Council of Medical Research for this purpose. The question of allotment of land for setting up a laboratory is being negotiated by the Indian Council of Medical Research with the Government of West Bengal.

#### Railway Time Tables

881. Shrimati Ila Palchoudhuri: Will the Minister of Railways be pleased to state:

(a) the total number of Railway Time Tables published half-yearly by each of the Zonal Railways in India during each of the years: 1958, 1959 and 1960 together with the names of languages in which they are published by each of them; and

(b) the total annual expenditure incurred on and income derived from the publication and sale separately by each of the Railways in each of the years mentioned in part (a)?

The Deputy Minister of Railways. (Shri Shahnawaz Khan): (a) Normally, Time Tables are issued by the Zonal Railways on 1st April and 1st October each year and should there be many important changes in the timings of trains warranting the issue of time tables also on 1st January and 1st July each year. The total number of time tables printed by the Zonal Railways in different languages during 1958, 1959 and 1960 is indicated in a statement laid on the Table. [See Appendix II, annexure No. 23.]

(b) The required information is furnished in a statement laid on the Table. [See Appendix II, annexure No. 23.]

## विधाम-गृह

८८२. श्री भक्त दर्शन : क्या परिवहन तथा संचार मंत्री २६ अप्रैल, १९६० के अतारांकित प्रश्न संख्या २८६६ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) उत्तराखंड में बद्रीनाथ और केदारनाथ को जान वाली तीर्थनाथ यात्री सड़कों पर श्राम गृह बनाने के सम्बन्ध में इस बीच क्या प्रगति हुई है ; और

(ख) वर्ष १९६०-६१ के अन्त तक शेष निर्माण कार्य में से कितना पूर्ण हो जाने की संभावना है ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : (क) और (ख). इस विषय में उत्तर प्रदेश सरकार से प्राप्त सूचना के आधार पर एक विवरण संलग्न है [दृष्टिये परिशिष्ट २, अनुबन्ध संख्या २४]

नई दिल्ली की सड़कों के भारतीय नाम

८८३. श्री भक्त दर्शन : क्या स्वास्थ्य मंत्री १६ अगस्त, १९६० के अतारांकित प्रश्न संख्या १०७७ के उत्तर के

संबंध में यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली नगरपालिका समिति के अधीन क्षेत्र में सड़कों में भारतीय नाम रखने के प्रश्न बारे में क्या निर्णय किया गया है ;

(ख) क्या कुछ और सड़कों के भारतीय नाम रखने के बारे में कुछ सुझाव आये हैं ?

(ग) यदि हां, तो इस सम्बन्ध में क्या निर्णय किया गया है ?

स्वास्थ्य मंत्री श्री (करभरकर) : (क) नई दिल्ली नगर पालिका समिति ने बतलाया है कि नई दिल्ली में सड़कों के दुबारा नामकरण के लिये इस समिति के सीनियर एवं जूनियर वाइस-प्रेसीडेंट एक योजना तैयार करेंगे। समिति के पास इस समय जो सुझाव आ रहे हैं वे उनके पास योजना तैयार करने के लिये विचारार्थ भेज दिये जाते हैं।

(ख) और (ग). जी हां। समिति द्वारा प्राप्त और सुझावों की एक सूची नीचे दी जाती है। सूची में उन सुझावों पर भी गई कार्यवाही भी दी गई है।

## विवरण

वर्तमान नाम	प्रस्तावित नाम	की गई कार्यवाही
१	२	३
१. लेडी हार्डिंग रोड हार्डिंग ब्रिज	श्री राश बिहारी बोस के नाम पर	समिति ने प्रस्ताव संख्या २५ एफ दिनांक २७ नवम्बर, १९५६ के अनुसार इस पर विचार करता स्वयं गित कर दिया गया और अब इस पर नई दिल्ली की सड़कों के दुबारा नामकरण के लिये बनाई जाने वाली जनरल योजना के साथ ही विचार किया जायेगा।
२. नेशनल गैलेरी आफ मौडर्न आर्ट को जाने वाली सड़क	अमृता शेरगिल के नाम पर	जनरल योजना के साथ इस पर भी विचार किया जायेगा।

१	२	३
३. पंचकुई रोड	डा० अम्बेडकर रोड	जनरल योजना के साथ इस पर भी विचार किया जायेगा
४. चाणक्यपुरी में गान्धर्व महाविद्यालय को दिये गये प्लॉट के सामने की सड़क।	विष्णु दिगम्बर मार्ग	तदेव

#### Railway Land

884. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) the reasons for the delay in the payment of compensation for the lands acquired from the peasants at Nagulavancha Halt, Central Railway for the construction of the Railway Station; and

(b) when the payment is likely to be made and what is the amount involved?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) As the Collector of Khammameth has not yet given his final award, the compensation has not been paid so far.

(b) The amount of compensation is likely to be Rs. 14,700 and will be paid immediately after the award of the collector is received.

#### Water Supply for Hyderabad

885. **Shri T. B. Vittal Rao:** Will the Minister of Health be pleased to state:

(a) the total grant and loan given to Hyderabad Municipal Corporation since the beginning of the Second Plan period for augmenting protected water supply;

(b) whether Government are aware of the fact that several areas in the city limits do not have adequate supply of protected water; and

(c) whether the Government of Andhra Pradesh have requested the Union Government to increase the amount of grant?

**The Minister of Health (Shri Karmarkar):** (a) Under the National Water Supply and Sanitation Programme (Corporation) only loans are

paid to the State Governments. During the first four years of the Second Plan period, loan assistance of Rs. 5.00 lakhs has been given for the purpose.

(b) Yes.

(c) No grant is given by the Central Government for Water Supply and Drainage Schemes (Corporations). The question, therefore, does not arise.

#### Sheoraphuli Station

886. **Shri Subiman Ghose:** Will the Minister of Railways be pleased to state:

(a) the number of inward and outward passengers at Sheoraphuli junction station and the number of cross traffic passengers there in 1959-60;

(b) how many platforms are there in the said station;

(c) whether there is any tube-well or water taps supply on any of the platforms; and

(d) if not, the reasons therefor?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) Inward Passengers—10,55,820.

Outward Passengers—11,59,115.

Cross Traffic Passengers—2,16,913.

(b) There are three island platforms with six faces.

(c) Water is provided on the platform by waterman. As such tube-well is not considered necessary.

(d) As there is no pumping arrangements for filtered water, taps cannot be provided.

## नौवहन प्रशिक्षण

८८७. श्री पद्म देव : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में किन-किन स्थानों पर नौवहन के प्रशिक्षण की सुविधायें उपलब्ध हैं ; और

(ख) १९५७ से विदेशों में कितने लोगों

को प्रशिक्षण दिया गया ; और

(ग) कितने लोग अब भी विदेशों में प्रशिक्षण प्राप्त कर रहे हैं ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर): (क) से (ग). संभवतः माननीय सदस्य का आशय सरकार द्वारा संचालित प्रशिक्षण से है, यदि ऐसा है, तो इस सम्बन्ध में आवश्यक विवरण सभा पटल पर रखा जाता है।

## विवरण

(क) व्यापारी जहाजी बेड़े के प्रशिक्षण की सुविधायें इन जगहों पर मिल सकती हैं :—

## स्थान

## प्रशिक्षण केन्द्र

## बम्बई

- (१) प्रशिक्षण पोत 'डफरिन' :—यहां डेक अफसरों का पूर्व समुद्र प्रशिक्षण (प्री-सी ट्रेनिंग) दिया जाता है।
- (२) समुद्र इंजीनियर प्रशिक्षण निदेशालय (डायरेक्टरेट आफ मैरिन इंजीनियरिंग) :—यहां इंजीनियर अफसरों का पूर्व समुद्र-प्रशिक्षण दिया जाता है।
- (३) नाविक और इंजीनियरी कालेज (नाटिकल एंड इंजीनियरिंग कालेज) :—परिवहन मंत्रालय की योग्यता परीक्षाओं (इक-जामिनेशन आफ कम्पीटेन्सी) के लिए जो अफसर तैयारी करते हैं यहां उसके लिए सहायतार्थ (ट्यूटोरियल) प्रशिक्षण दिया जाता है। यहां एक्स्ट्रा मास्टर की परीक्षा के लिये भी तैयारी करवायी जाती है।
- (४) लाइफ बोट ट्रेनिंग स्कूल :—यहां खेरवाहों को लाइफ बोट-मैन बनने के लिए आवश्यक क्षमता प्रमाण पत्र (सर्टिफिकेट आफ एफीशियेंसी) का प्रशिक्षण दिया जाता है।

## कलकत्ता

- (१) समुद्र इंजीनियरी प्रशिक्षण निदेशालय :—यहां इंजीनियर अफसर बनने के लिए पूर्व समुद्र-प्रशिक्षण दिया जाता है। इसके अलावा यहां इक्स्ट्रा फर्स्ट क्लास इंजीनियर की परीक्षा के लिए उत्तर समुद्र-प्रशिक्षण (पोस्ट सी ट्रेनिंग) भी दिया जाता है।
- (२) प्रशिक्षण पोत 'भद्रा' :—यहां डेक व इंजन रूम डिपार्टमेंट के खेरवाहों का प्रशिक्षण दिया जाता है।

## विशाखापत्तनम्

प्रशिक्षण पोत 'मेखला' :—यहां डेक व इंजन रूम डिपार्टमेंट के खेरवाहों का प्रशिक्षण दिया जाता है।

## नवलक्षी :

प्रशिक्षण संस्था 'नवलक्षी' :— यहां डेक व इंजन रूम डिपार्टमेंट के खेरवाहों का प्रशिक्षण दिया जाता है।

(ख) १९५७ से ८ व्यक्ति प्रशिक्षित किये गये हैं। इन में से ३ को इक्स्ट्रा मास्टर और ५ को इक्स्ट्रा फर्स्ट क्लास इंजीनियर का प्रशिक्षण दिया गया।

(ग) यू० के० में ७ व्यक्ति प्रशिक्षण प्राप्त कर रहे हैं। इन में से ४ इक्स्ट्रा मास्टर और ३ इक्स्ट्रा फर्स्ट क्लास इंजीनियर का प्रशिक्षण ले रहे हैं।

**Parambikulam River Waters**

**888. Shri Warior:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government had received any report from the State Government of Kerala regarding the reduction of water supply for agricultural purposes in the Chittor Taluk of the State as a result of the new Madras-Kerala agreement on Parambikulam waters; and

(b) if so, what action Government has suggested to remedy the situation?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No such report has been received from the Government of Kerala.

(b) Does not arise.

**Akbarpur Tanda Railway Line**

**889. Shri Kalika Singh:** Will the Minister of Railways be pleased to state:

(a) whether work for restoration of Akbarpur Tanda dismantled line on the Northern Railway has begun;

(b) if not why the restoration is being delayed; and

(c) what is the total estimated cost of the restoration and what time it will take to complete it after commencement?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes, Sir.

(b) Does not arise.

(c) Rs. 25.18 lakhs. Restoration is expected to be completed by March 1960.

**Electricity in India**

**890. { Shri Kalika Singh:  
Dr. Ram Subhag Singh:**

Will the Minister of Irrigation and Power be pleased to state:

(a) the total electricity generated in India in 1959-60 giving a break-up of figures for States and Union Territories;

(b) the total installed capacity of electricity in 1959-60 showing separately the Thermal and Hydro electric capacity with regional break-up as mentioned in part (a) above;

(c) whether Central Government has any scheme under consideration to link up all the regional installations into one uniform grid; and

(d) if so, when that one grid is likely to be introduced?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). A statement is laid on the Table. [See Appendix II, annexure No. 25.]

(c) The proposal to inter-connect the various State Grids into Regional Grids in the first instance, and to evolve an All India Grid system ultimately is being studied by the C.W. & P.C. (Power Wing) in consultation with the State Authorities. Provision for inter-linking the State Grids, has also been made in the Third Five Year Plans of some of the States.

(d) The setting up of the national Grid involves detailed and intricate technical studies, close collaboration between the State authorities and construction of inter-State links. It is, therefore, too early to say, at this stage, when the Grid would materialise.

**Permanent Indus Commission**

891. { Shri Kalika Singh:  
 { Shri Achar:  
 { Shri Supakar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether permanent Indus Commission provided in the Indo-Pakistan Canal Water Treaty has been set up; and

(b) when the first meeting of the Commission is likely to be held and what will be the venue of the meeting?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No. Steps are being taken to appoint the Indian Commissioner.

(b) Does not arise until the Instruments of ratification have been exchanged.

**Rural Electrification in Gujarat**

892. **Shri M. B. Thakore:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Gujarat State have proposed to electrify the villages in North Gujarat and have asked for assistance and cooperation of Central Government;

(b) if so, the details thereof; and

(c) the action taken thereon?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) to (c). The Government of Gujarat have requested for allotment of funds amounting to about Rs. 236 lakhs for purchase and installation of diesel generating sets in the following towns:—

1. Jamnagar
2. Rajkot
3. Navsari
4. Mehmabad
5. Anand
6. Vijapur (Mehsana District)

7. Baroda

8. Porbandar

The proposal is under examination.

**Marshalling Yard Facilities at Bhilai**

893. **Shri Ajit Singh Sarhadi:** Will the Minister of Railways be pleased to state:

(a) to what extent are the marshalling yard facilities being increased at Bhilai;

(b) the total expenditure of the period of completion; and

(c) whether such yards are being constructed at Durgapur and Rourkela also?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) A new Marshalling Yard comprising of the following facilities is being constructed at Bhilai:

- (i) Reception Yard.
- (ii) Classification Yard with a hump.
- (iii) Despatch Yard.
- (iv) Loco Yard.
- (v) Steam Loco Shed.
- (vi) Exchange Yard.

(b) Approximately Rs. 3,22,67,948.

(c) A Marshalling Yard at Bondamunda, about 5 miles east of Rourkela, is being provided to deal with traffic to and from Rourkela Steel Plant. Durgapur Steel Plant will be served from the Andal Yard which is being suitably remodelled. In addition, an Exchange Yard is being provided to the east of Andal Yard to deal with traffic from and to Durgapur Steel Plant.



**Research in Silting Reservoirs**

894. { **Shri Aurobindo Ghosal:**  
**Shri B. Das Gupta:**  
**Dr. Ram Subhag Singh:**  
**Shri Sanganna:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether any scheme has been sanctioned for research in silting the reservoirs by the hydraulic laboratories; and

(b) if so, what are the details of the Scheme?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). A statement is laid on the Table.

**STATEMENT**

Under the programme of Basic and Fundamental research on problems relating to River Valley Projects and Flood Control Works, during the Second Plan period research on "Sedimentation Studies in Streams and Reservoirs" was entrusted to the following State Research Stations and the amount allotted for this work is mentioned against each:

S. No.	Name of the Research Station	Amount
		Rs.
1.	Irrigation and Power Research Institute Punjab	4,03,888
2.	Irrigation Research Institute, Rurkee, Uttar Pradesh.	4,03,888
3.	River Research Institute, West Bengal.	5,87,384
4.	Hyderabad Engineering Research Laboratories, Hyderabad, Andhra Pradesh	4,03,888
5.	Soil Mechanics and Research Laboratory, Madras	70,000
6.	Mysore Engineering Research Station, Krishnarajasagar	1,10,000
7.	D.V.C.	1,82,000
8.	Hirakud Research Station*	1,10,000
9.	Chambal Valley Project Research Laboratory, Bhopal	80,000

The above expenditure is to be met by the Central Government in the

form of grant-in-aid. The research work under this problem is in progress, and is confined to the following:—

(a) Collection of data relating to bed and suspended load of streams and reservoirs so that life of reservoirs could be correctly estimated.

(b) Determination of nature and behaviour of density currents and their influence on sediment deposits in reservoirs.

(c) Model studies of density currents including flume studies and their applicability to prototype.

(d) Meandering, braiding and avulsions of rivers and their prevention.

**American Medical Qualification Examination**

895. { **Shri Aurobindo Ghosal:**  
**Shri B. Das Gupta:**

Will the Minister of Health be pleased to state:

(a) whether the American Medical Qualification Examination is held in India under the auspices of U.S. Information Service; and

(b) if so, what degrees and diplomas are awarded and for what purpose?

The Minister of Health (Shri Kar-markar): (a) and (b). The American Medical Qualification Examination is held by the Educational Council for Foreign Medical Graduates, Illinois, U.S.A., for testing graduates of foreign schools for admission to internship or residency in the American Hospitals. This examination is conducted in India by the United States Information Service. No degrees or diplomas are awarded to the candidates on passing the examination.

**Indian Doctors in Canadian Hospitals**

896. { **Shri Aurobindo Ghosal:**  
**Shri B. Das Gupta:**

Will the Minister of Health be pleased to state:

(a) whether it is a fact that Canadian Hospitals have asked for Indian doctors; and

(b) if so, how many and the procedure of recruitment?

**The Minister of Health (Shri Karmarkar):** (a) and (b). Canadian Hospitals have not asked for Indian doctors. In 1949, however, the Indian Medical Association approached the hospitals in Canada and sought facilities for the training of young Indian doctors as Interns, Assistant Residents or Residents in different specialities. The arrangement became possible through the good offices of the Canadian Medical Association and ever since a programme of Internship and Residency training in Canadian Hospitals is being sponsored. During the past 12 years, 75 Indian doctors have got training in hospitals in Canada in the specialities of their choice. The Indian Medical Association invites applications from young doctors all over India for this training and after interviewing the candidates makes selections. The names of selected candidates are recommended to the hospitals in Canada for consideration for appointment on their Intern and Resident Staff.

**Re-Examination of Lower Damodar**

897. **Shri Aurobindo Ghosal:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any scheme for re-excavating the lower Damodar of West Bengal has been taken as per recommendation of the original project of the D.V.C.; and

(b) if not, the reasons therefor?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a). The

original scheme of the Damodar Valley Projects formulated by Mr. Voorduin did not envisage re-excavation of the lower Damodar. No such scheme has been taken up by the Damodar Valley Corporation.

(b). Does not arise.

**Vamsadhara Project**

898. { **Shri Rami Reddy:**  
**Shri Sanganna:**

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 311 on the 5th August, 1960 and state:

(a) whether the details of the Vamsadhara Project at Gotta have since been examined;

(b) whether the project has been sanctioned for execution; and

(c) when the execution of the Project is expected to commence and when the same is likely to be completed?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a). The Government of Andhra Pradesh submitted proposals for Gotta Reservoir. These were examined by the Central Water and Power Commission and found to need revision in respect of estimates. The State Government are considering the matter.

(b). The reply is in the negative.

(c). Does not arise.

**Desilting of Sunderbans River Basin**

899. { **Shrimati Renu Chakravartty:**  
**Shri Indrajit Gupta:**

Will the Minister of Irrigation and Power be pleased to state whether any proposal has been received from the West Bengal Government for the drainage and desilting of the Sunderbans river basin?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The reply is in the negative.

**Hydro-Electric Scheme in Lahaul and Spiti**

**900. Shri Hem Raj:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Punjab Government has approached the Central Government for financing the hydro-electric scheme; to be launched in the Lahaul and Spiti District of the Punjab;

(b) if so, whether the Government propose to extend financial help to the Punjab Government; and

(c) if so, to what extent?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) The reply is in the affirmative.

(b) and (c). The matter is under consideration.

**Radio Licences in Lahaul and Spiti Areas**

**901. Shri Hem Raj:** Will the Minister of Transport and Communications be pleased to state:

(a) whether the Punjab Government has approached the Central Government for the reduction of the radio licence fees and for the change of dates for renewal of radio licences from winter months to summer months in the border district of Lahaul and Spiti in the Punjab;

(b) if so, whether any decision has been taken; and

(c) if so, the details thereof?

**The Minister of Transport and Communications (Dr P. Subbarayan):** (a) Yes, Sir

(b) and (c). It has not been possible to accept the proposal but the facility of renewing the licences from 1st June instead of from 1st November onwards has been granted.

1394 (A1) LS—4.

**Supply of Foodgrains to Bihar**

**902. Shri Anirudha Sinha:** Will the Minister of Food and Agriculture be pleased to state the quantity of foodgrains, both rice and wheat, supplied to the State of Bihar during the last 3 months ending 31st October, 1960?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** About 44,000 metric tons of rice and 147,000 metric tons of wheat.

**Project, on Krishna and Godavari**

**903. Shri Sugandhi:** Will the Minister of Irrigation and Power be pleased to state:

(a) the names of the hydel and irrigation projects that existed in different reaches of Krishna and Godavari basins before first Five Year Plan period, (reorganised) state-wise i.e., Maharashtra, Madhya Pradesh, Mysore, Orissa and Andhra;

(b) projects sanctioned in First and Second Plan periods and completed;

(c) the projects sanctioned but under progress;

(d) the projects under consideration and awaiting clearance from the Central Government;

(e) the total average yields of the above river basins and the units (T.M.C. ft.) allocated or required to be allocated to these projects; and

(f) which of the above projects are within or outside of their respective river basins?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) to (f). The information is being collected and will be laid on the Table of the House in due course.

**Minor Ports in Maharashtra**

**904. Shri Assar:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that amount allotted for the development of minor ports of (Maharashtra) Konkan coast

during the Second Five Year Plan period has not been spent and development works not undertaken;

(b) if so, the reasons therefor; and

(c) when the development works will be undertaken?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) to (c). The Development of minor ports is primarily the responsibility of the State Governments concerned. The Central Government give technical aid and financial assistance in the form of loans, wherever justified, for the execution of such development schemes, as are included in Five Year Plans.

It is understood from the Bombay Government that out of about Rs. 33 lakhs for minor ports on the Konkan Coast during the Second Plan period, about Rs. 27 lakhs have already been spent and the remaining amount is likely to be spent during the remaining part of the year.

#### Durgapur Station

965. { Shri Subiman Ghose:  
Shri Aurobindo Ghosal:

Will the Minister of Railways be pleased to state:

(a) whether there are any proposals to remodel the Durgapur station;

(b) if so, when the work will commence and the estimated cost for the same;

(c) whether it is proposed to improve the stations of the industrial area of Durgapur—Burnpore zone; and

(d) if so, when the work will commence?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a). Yes Sir, There is a proposal to construct a new station building at Durgapur.

(b). The scheme is proposed to be taken up in phases. The first phase includes provision of a third class waiting hall, concourse, booking office

etc. This work will be taken in hand during the current financial year at an estimated cost of Rs. 2.50 lakhs. Phases 2 and 3 will be taken up in the third plan period.

(c) and (d). No sir. Only at Oyrin Railway Station, improvements such as additions and alterations to the existing station building and provision of baths, sanitary latrines, urinals, raising of platforms are contemplated. These improvements are proposed to be taken in hand during the current year subject to availability of funds.

#### Reclamation Proposal of Ramnagar in Dharmanagar, Tripura

966. **Shri Bangshi Thakur:** Will the Minister of Food and Agriculture be pleased to state the position of the reclamation proposal of Ramnagar in Dharmanagar, Tripura?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** No proposal is under consideration of the Tripura Administration for the reclamation of Ramnagar.

#### Drinking Water Supply at Nangal Township

967. **Shri Daljit Singh:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Punjab Government have submitted a scheme for the drinking water supply to the oustee colony called "Pratap Nagar, Nangal Dam," which is under construction for the displaced villagers ousted from the Hindustan Chemical Fertilizers Ltd. Naya Nangal; and

(b) if so, the action taken thereon so far for its finalisation?

**The Minister of Health (Shri Kar-markar):** (a). No.

(b). The question does not arise.

#### Community Development in Urban Areas

968. **Shri Achar:** Will the Minister of Health be pleased to state:

(a) whether Government intend extending the Community Development Programme to the urban areas; and

(b) if so, whether any special measures are being contemplated to restrict the scheme to slum dwellers, and sweepers and scavengers?

**The Minister of Health (Shri Karmarkar):** (a) No policy decision has so far been taken in this regard. However, a pilot scheme is being run by the Delhi Municipal Corporation with a view to experimenting and evolving comprehensive programmes for Urban Community Development. Further action will be taken in the light of the experience gained.

(b) The pilot scheme of the Delhi Municipal Corporation gives top priority to problems of people living in slums, overcrowded and under-serviced areas of the city, irrespective of the caste or occupation of the inhabitants.

#### **Agencies in Delhi**

**909. Shri Subiman Ghose:** Will the Minister of Railways be pleased to state:

(a) whether Railways have got agencies in Delhi and New Delhi for selling tickets and to deal with reservation matters;

(b) if so, what are the terms and conditions on which they have been appointed and the places where their offices are situated;

(c) whether all agencies have got telephone connections;

(d) if not, how Delhi Railway Administration keeps information and maintains co-ordination regarding reservation and selling of tickets every day;

(e) whether the Ministry is aware that passengers are put to serious inconvenience for not getting such information; and

(f) if so, what steps the administration has taken in the matter?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes.

(b) A statement giving the information is laid on the Table of the Sabha.

#### **STATEMENT**

The City Booking Agencies are allowed a commission of 2 per cent on the sale of passenger tickets on local portion of the fare. No commission is allowed on reservation of seats. The Contractors are required to pay the cost of the agency staff, the rent of the building, and cost of installation of telephones etc. They are also required to make arrangements for the transport of goods and parcels between the agency and the rail head, for which they are paid the cartage charges recovered from the owners of the goods.

The places where the agencies are situated are given below:—

1. Chandni Chowk.
2. Connaught Place.
3. Lodi Colony.
4. Karol Bagh.
5. Hauz Qazi.
6. Subzi Mandi.
7. Sadar Bazar.

(c) Only five, out of the seven agencies have got telephones. Subzi Mandi and Sadar Bazar City Booking Agencies have no telephones.

(d) to (f). The two agencies which have no telephones are not dealing with the reservation of seats and berths. Regarding agencies doing reservation work, necessary information is obtained and co-ordination done over the telephone and there have been no complaint on this account.

The question of installing telephones at the Subzi Mandi and Sadar Bazar City Agencies is under examination.

#### **Catering Licences to Scheduled Castes**

**910. Shri Balakrishnan:** Will the Minister of Railways be pleased to state:

(a) how many Scheduled Caste persons applied for licences of tea stalls and fruit stalls during 1959-60 in Southern Railway; and

(b) how many persons were granted licences to run the stalls?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) Five.

(b) Three.

### डाक सेवार्थें

६११. श्रीमती कृष्णा मेहता : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सदियों में पांगी (हिमाचल प्रदेश) की डाक किस्तवार (जम्मू तथा काश्मीर) हो कर जाती है; और

(ख) यदि हां, तो इसे पांगी पहुंचने में कितने दिन लगते हैं ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : (क) जी हां ।

(ख) सदियों में पांगी के लिये डाक पठानकोट से जम्मू तावी-दोदा-ठाठरी-किस्तवार पादर हो कर जाती है । पठानकोट से पांगी डाक पहुंचने में सामान्यतः पांच दिन लग जाते हैं ; किन्तु कभी कभी मौसम की खराबी के कारण अधिक समय भी लग सकता है ।

### De Luxe Trains

912. **Shri Inder J. Malhotra:** Will the Minister of Railways be pleased to state:

(a) whether the Government have any plans to introduce De Luxe trains on any other important railway routes; and

(b) whether there are any plans to introduce such a train on Delhi-Pathankot route for the benefit of the "Kashmir tourists"?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) No, Sir.

(b) No, Sir.

### L.M.P. Course in Medicine

913. { **Shri Rami Reddy:**  
**Shri Harish Chandra Mathur:**

Will the Minister of Health be pleased to state:

(a) whether it is a fact that a proposal is under consideration of Government to revive the L.M.P. course in Medicine; and

(b) if so, the reasons therefor?

**The Minister of Health (Shri Karmarkar):** (a) and (b). It has been observed in the "Draft Outline of the Third Five Year Plan" that there is shortage of medical practitioners in the country and that most of the medical practitioners are attracted to the urban areas and a relatively small number goes to the rural areas. To attract more doctors to rural areas it has been suggested in that Draft Outline that consideration may have to be given to a minimum period of service in rural areas being a condition of public service and also to provide incentives for service in rural areas in the form of improvement in emoluments, grant of non-practising allowance, provision of residential accommodation etc. Another step suggested to meet the situation is to revive the licentiate course and to make available licentiates for service in rural areas.

### Plant Protection in Orissa

915. **Shri B. C. Mullick:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Government of Orissa has approached the Centre for aeroplane and other necessary assistance for taking measures against insects (Pangapal) in Orissa; and

(b) if so, the action taken thereon?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) Yes, Sir.

(b) In view of the small size of the locust swarms which invaded Orissa State in the last week of October, 1960

and the hilly terrain over which these swarms were mostly confined, it was not possible to use aeroplanes for anti-locust operations. A senior officer of the Central Directorate of Plant Protection, Quarantine and Storage was, however, immediately deputed to Orissa along with sufficient number of hand and power operated dusting and spraying machines which are suitable for use in the hilly terrain. This officer toured the infested districts of Koraput and Berhampur and gave necessary technical assistance and supervised the anti-locust operations.

The technical staff of the Central Plant Protection Station at Cuttack also actively participated in the anti-locust campaign.

#### Railway Accidents

916. { Shri P. R. Patel:  
Shri M. M. Gandhi:

Will the Minister of Railways be pleased to state:

(a) how many persons were injured and/or killed in recent accidents, one at Ahmedabad and the other at Bhavnagar in the month of October, 1960;

(b) whether these accidents are due to failure to provide gates and gate-men at the railway level crossings; and

(c) if so, why gates and gate-men are not provided at railway crossings to avoid such occurrences?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Two persons were killed and five others received minor injuries in the level crossing accident which occurred between Sabarmati and Gandhigram stations on the Ahmedabad-Botad section on 27th October 1960, and eleven persons received minor injuries in the level crossing accident between Krishnanagar and Budhel stations on the Bhavnagar Mahuva section on 26th October 1960.

(b) No.

(c) These crossings are classified as 'unmanned'.

#### Wind Breakers

917. **Dr. Samantsinhar:** Will the Minister of Food and Agriculture be pleased to state:

(a) the details of the schemes for wind breakers in the cyclonic areas of the East and West coasts;

(b) the total amount allotted for these schemes and the amount spent in the First and Second Five Year Plans so far separately; and

(c) the names of the specific trees that are wind breakers and how many of them are planted during the Second Five Year Plan period uptill now and the area-wise list of their plantation?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) to (c). The information is being collected and will be placed on the Table of the Sabha as soon as it is available.

#### Cobalt Beam Therapy

918. { **Dr. Samantsinhar:**  
**Shri Surendranath Dwivedy:**

Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 947 on the 16th December, 1959, and state:

(a) whether the Cobalt Beam Therapy Units have been received and if so, when and how many; and

(b) whether these Units have been installed at the places previously selected and, if so, when?

**The Minister of Health (Shri Karmarkar):** (a) and (b). Of the three places mentioned in reply to Starred Question No. 947 answered on the 16th December, 1959, the Cobalt Beam Therapy Unit intended for Vellore has been shipped and is on its way.

शिकोहाबाद में ऊपर/नीचे का पुल

६१६. श्री बजरत्न सिंह : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शिकोहाबाद के लोगों से उत्तर रेलवे के शिकोहाबाद रेलवे स्टेशन के उत्तर में रेलवे लाइन पर ऊपर का या नीचे का पुल बनाने के लिये मांग आई है ;

(ख) यदि हां, तो क्या उस पर कोई निर्णय किया गया है ; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर नकारात्मक हो, तो कब तक निर्णय हो जाने की संभावना है ?

रेलवे उपमंत्री (श्री सै० बॅ० राम-स्वामी) : (क) जी नहीं ।

(ख) सवाल नहीं उठता ।

(ग) सम-पार ( Level Crossing ) की जगह लाइन के ऊपर पुल या नीचे होकर रास्ता बनाने के संबंध में आमतीर पर नीति यह है कि जहां कहीं सड़क अधिकारी (Road Authority) वर्तमान नियमों के अनुसार इस काम पर होने वाले खर्च में से अपने हिस्से का खर्च उठाने के लिये राजी हों, वहां इस तरह का काम हाथ में लेने के लिये रेल-प्रशासन तैयार हो जायेगा । इसलिये, शिकोहाबाद में वर्तमान सम-पार की जगह लाइन के ऊपर पुल या नीचे होकर रास्ता बनाने के संबंध में पहले संबंधित सड़क अधिकारी या राज्य सरकार की ओर से ही होनी चाहिये ।

केन्द्रीय स्वास्थ्य परिषद्

६२०. { श्री खुशवक्त राय :  
श्री मे० क० कुमारन :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय

स्वास्थ्य परिषद् की एक बैठक अक्तूबर, १९६० में जयपुर में हुई थी ;

(ख) परिषद् ने सकार से क्या-क्या सिफारिशों की थी ; और

(ग) सरकार उनमें से किन-किन सिफारिशों को कार्यान्वित करना चाहती है ।

स्वास्थ्य मंत्री (श्री करमरकर) :

(क) जी हां ।

(ख) एक विवरण सभा पटल पर रखा जाता है । [इंखिले परिशिष्ट २, अनुबन्ध संख्या २६]

राष्ट्रीय सहकारी खेती बोर्ड

६२१. { श्री खुशवक्त राय :  
श्री भक्त दशन :  
श्री अरविन्द घोषाल :  
श्री बि० दास गुप्त :  
श्री रामो रेड्डी :  
श्री हेम बरूमा :

क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने एक राष्ट्रीय सहकारी खेती बोर्ड नियुक्त किया है ;

(ख) उक्त बोर्ड के कौन-कौन सदस्य मनोनीत किये गये हैं और उनकी योग्यतायें क्या हैं ;

(ग) बोर्ड के कृत्य क्या हैं ; और

(घ) बोर्ड का कार्यकाल क्या है ?

सामुदायिक विकास तथा सहकार उप-मंत्री : ( श्री ड० स० मूर्ति) : (क) जी हां ।



(ख) रेजोल्यूशन की एक प्रति जिसमें बोर्ड की रचना तथा कृत्य दिए गए हैं, सभा-पटल पर रखी जाती है।

(ग) सदस्यों की सूची भी, उनके पदों तथा योग्यताओं के व्योरे सहित, सभा-पटल पर रखी जाती है। [देखिये परिशिष्ट २, अनुबन्ध संख्या २७]

(घ) वर्तमान बोर्ड की अवधि ३० जून १९६२ को समाप्त होगी।

#### Phosphatic Fertilisers

922. Dr. Vijaya Ananda: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any delegation on phosphatic fertilisers was sent to Europe;

(b) if so, whether it has submitted its report; and

(c) what action Government propose to take on the report?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) and (b). In April, 1960, the Government of India sent a delegation to Western Europe to collect data about the performance of nitrophosphate fertilisers manufactured under different processes such as PEC and ODDA.

The delegation toured for three weeks in Italy, France, West Germany, Holland and England, visited a number of agricultural institutions and factories manufacturing nitrophosphates and other fertilisers and held discussions with leading agronomists and soil scientists in these countries.

(c) An interim Report has since been submitted by the delegation and is under examination.

#### Rajasthan Canal

923. Shri Ram Krishan Gupta: Will the Minister of Irrigation and Power be pleased to state the nature and details of financial help received so

far or to be received from the World Bank for construction of Rajasthan Canal?

The Deputy Minister of Irrigation and Power (Shri Hathi): Government have not so far sought financial assistance from the International Bank for Reconstruction and Development for the execution of the Rajasthan Canal Project and no assistance has been received from the World Bank in this regard.

#### Truck Train Collision

924. Shri Ram Krishan Gupta: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a goods train collided with a truck on the 3rd November, 1960 near Sangrur (Punjab); and

(b) if so, the nature of loss sustained and number of persons injured and killed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) Three persons were killed and four others injured. The loss to railway property was Rs. 50 approximately.

#### Conference of Town and Country Planning State Ministers

925. { Shri Ram Krishan Gupta:  
Shri Tangamani:  
Shri Harish Chandra  
Mathur:

Will the Minister of Health be pleased to state the nature of recommendations made and the decisions taken at the Conference of State Ministers in charge of town and country planning held at Bangalore during 1st week of November, 1960?

The Minister of Health (Shri Kar-markar): Two statements indicating the items on the agenda and the resolutions passed at the Conference are laid on the Table. [See Appendix II, annexure No. 28.]

### Fisheries in Manipur

**926. Shri L. Achaw Singh:** Will the Minister for Food and Agriculture be pleased to state:

(a) whether it is a fact that revenues from fisheries of the Manipur Administration have fallen wide of the average annual revenue collection during the current year;

(b) whether the shortfall is due to heavy arrears caused by non-payment of dues by the lessees of WAITHOU, WAITHOU PHUMNON and NINGTHIKHONG; and

(c) if so, the action taken in this regard?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) to (c). Necessary information is being collected and will be placed on the Table of the Sabha as soon as available.

### Co-operative Week

**927. Shri Tangamani:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether Co-operative Week was observed from the 5th to 11th November, 1960 throughout the country;

(b) the details of the directive, if any, issued in this regard to the State Governments;

(c) how many States have responded to the call; and

(d) whether reports have been received from any of the States in regard to the observance of the Co-operative Week?

**The Deputy Minister of Community Development & Co-operation (Shri B. S. Murthy):** (a) Yes, Sir.

(b) No directive was issued to the State Governments. However, a suggestion was made to the State Governments that they may actively associate themselves with the Co-operative Week Celebrations. In particular, it was suggested that the local pro-

grammes may be arranged by the State Co-operative Unions in consultation with the State Publicity Departments and State Registrars. In addition, it was indicated that periodicals published by State Governments may bring out special issues on the occasion. It was also suggested that trainees of various training centres may organise discussions in the villages.

(c) Co-operative Week Celebrations were held in all States.

(d) No reports have been received from State Governments; no such reports were asked for.

### Late Running of Trains

**928. Shri Tangamani:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Trains touching Madurai in the Southern Railway had been running late on 5th, 6th and 7th November, 1960;

(b) if so, reasons therefor;

(c) whether normal running has been restored; and

(d) what steps will be taken to avoid late running when breaches occur in irrigation tanks?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) Yes.

(b) Due to unprecedented heavy rains followed by breach of the Madakulam Tank near Madurai on the night of 5th November, 1960, breaches occurred as under:

Between Madurai and Pasmalalai stations of Madurai-Virudhunagar section.

Between Madurai and Sulaiman stations on Madurai-Manamadurai line.

Between Madurai and Sekkanurani stations of the Madurai-Bodinayakanur line.

Train services were dislocated on account of breaches on the sections referred to above.

(c) Through running was restored at 9.45 hours on 6th November, 1960.

(d) The maintenance of irrigation tanks is the responsibility of State Government. If the breaches in irrigation tanks do not affect railway track, trains are not likely to lose time on the run. If the track is anticipated to be affected, cautious driving has to be adopted on considerations of safety and trains lose time. However, every effort is made to ensure that the loss of time is the absolute minimum consistent with the condition of the track.

#### **Derailment of Train on S. Railway**

929. **Shri Tangamani:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that eleven wagons of the goods train were derailed on 29th October, 1960 near Veppilaipatti Chattiram between Virudhunagar and Tinnevely in the Southern Railway;

(b) if so, the reasons for the derailment;

(c) how long was through service affected as a result thereof; and

(d) whether it is a fact that this aggravated the already late running of trains due to incessant rains in Tamilnad?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes.

(b) The derailment was due to the failure of mechanical equipment.

(c) For about 14 hours.

(d) A few trains which were running late on account of rains suffered further detention due to the accident.

#### **Collision at Kesinga Station**

930. **Shri Tangamani:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a goods brake van collided with another goods

train on 28th October, 1960 at Kesinga Station Raipur-Vizianagram section in S. E. Railway;

(b) whether it is a fact that a Traffic Inspector was killed in the accident;

(c) whether the investigation for the accident has concluded;

(d) if so, what are the findings; and

(e) how much compensation has been paid to P. S. Rao the deceased?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) and (b). Yes.

(c) and (d) According to the finding of the Departmental Enquiry the accident was due to failure of Railway staff.

(e) A sum of Rs. 500 has been paid to the widow, ex-gratia. Payment of compensation under Workmen's Compensation Act is under consideration.

#### **Cancer wards in Hospitals**

931. **Shri Surendranath Dwivedy:** Will the Minister of Health be pleased to state:

(a) whether there is any proposal to assist in establishing cancer wards, units or wings in some of the existing hospitals in the country;

(b) whether any such cancer ward has already been established in any State;

(c) which of the States were offered such assistance and which have so far failed to avail of this opportunity; and

(d) whether they have given any reasons?

**The Minister of Health (Shri Karmarkar):** (a) to (d). A provision of Rs. 35 lakhs was made in the Second Five Year Plan for the establishment of Cancer Research Centres. Later on it was proposed that instead of establishing more Cancer Research Centres, the Government of India might assist in the esta-

blishment of cancer wards, units or wings in the existing hospitals. As there was poor response from the State Governments, ad hoc grants have been sanctioned to State Governments and private institutions as given in a statement laid on the Table. [See Appendix II, annexure No. 29.]

#### सामुदायिक विकास के प्रशिक्षण केन्द्र

६३२. श्री प्रकाश वीर शास्त्री : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के सामुदायिक विकास तथा सहकार के लिये कितने ऐसे प्रशिक्षण केन्द्र हैं जिनमें हिन्दी या प्रादेशिक भाषाओं के माध्यम से प्रशिक्षण दिया जाता है ;

(ख) क्या इन केन्द्रों में अंग्रेजी के स्थान पर भारतीय भाषाओं के प्रयोग के लिए कोई विशेष कार्यक्रम स्वीकार किये गये हैं ; और

(ग) यदि हाँ, तो वे क्या हैं और क्या उनकी पूर्ति के लिये कोई समय-सीमा निर्धारित की गई है ?

सामुदायिक विकास तथा सहकार उपमंत्री (श्री ब० स० मूर्ति) : (क) सामुदायिक विकास कार्यक्रम से सम्बन्धित कोई भी ऐसा प्रशिक्षण केन्द्र नहीं है जहाँ हिन्दी या प्रादेशिक भाषाओं के माध्यम से प्रशिक्षण दिया जाता हो। लेकिन, ६० जूनियर सहकारिता प्रशिक्षण केन्द्रों में से ३६ केन्द्रों में सम्बन्धित प्रादेशिक भाषा शिक्षा का माध्यम है और २४ केन्द्रों में अंग्रेजी तथा स्थानीय दोनों भाषाएँ शिक्षा का माध्यम हैं। इस के अतिरिक्त, १३ 'खण्ड स्तर सहकारिता अधिकारी और माध्यमिक अधिकारी प्रशिक्षण केन्द्र' तथा एक 'सहकारिता शिक्षक प्रशिक्षण केन्द्र' हैं, जहाँ अंग्रेजी के साथ-साथ प्रादेशिक भाषा का भी प्रयोग किया जाता है।

(ख) सामुदायिक विकास के सम्बन्धित प्रशिक्षण केन्द्रों के सम्बन्ध में उत्तर शून्य है। जहाँ तक सहकारिता का सम्बन्ध है, खंड स्तर सहकारिता प्रशिक्षण केन्द्र, कोटा में हिन्दी में प्रशिक्षण देने की योजना है।

(ग) खंड स्तर सहकारिता प्रशिक्षण केन्द्र, कोटा में इस कार्य के लिये शीघ्र ही एक हिन्दी अनुभाग खोला जाएगा।

#### गोविन्दपुर स्टेशन

६३३. श्री सरजू पाण्डेय : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वाराणसी-भटनी रेलवे लाइन पर किरिहड़ापुर के और बेलथरा रोड के स्टेशनों के बीच गोविन्दपुर रेलवे स्टेशन का निर्माण रुक गया है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं ; और

(ग) यदि नहीं, तो निर्माण कब तक पूरा हो जायेगा ?

रेलवे उपमंत्री (श्री ल० ब० रामस्वामी) :

(क) किरिहड़ापुर और बेलथरा रोड के बीच पार स्टेशन (Crossing Station) बनाने का विचार छोड़ दिया गया है।

(ख) यातायात का स्वरूप बदल जाने के कारण पार स्टेशन की आवश्यकता नहीं है।

(ग) सवाल नहीं उठता।

#### Losses Suffered by P. & T. Department

934. Shrimati Mafda Ahmed: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that Posts and Telegraphs Department has written off losses of more than one lakh of rupees during 1959-60; and

(b) if so, the reason thereof?

**The Minister of Transport and Communications (Dr. P. Subbarayan):**

(a) A statement showing the losses written off in the accounts of the Posts and Telegraphs Department in the year 1959-60 is given below. It will be observed therefrom that in no single case does the loss exceed Rs. 1 lakh.

Particulars of Losses	No. of cases	Total amount of loss. (Figures in thousands of Rs.)		Remarks.
		1	2	
(a) Losses of stores due to accidents, theft and other miscellaneous causes . . . . .	11		13	
(b) Losses on account of supply of food stuff at concessional rates . . . . .	3	1,54*	*(1) 88 (2) 13 (3) 53	
(c) Losses in Engineering Divisions due to accidents thefts etc. . . . .	17		1	
(d) Losses in post office on account of accident, theft etc. and miscellaneous losses due to irrecoverable over payments . . . . .	6099		1-30	
(e) Losses in Telegraph offices on account of accidents, theft etc. . . . .		2**	** amount involved is Rs. 275 only.	
(f) Losses in telephone Branch on account of accident, theft etc. . . . .	38		1	
(g) Losses in Telephone Districts on account of miscellaneous causes . . . . .		17	1	
<b>TOTAL</b>	<b>6097</b>	<b>3,00</b>		

(b) Does not arise.

12 hrs.

### PAPERS LAID ON THE TABLE

#### AMENDMENTS TO INDIAN TELEGRAPH RULES AND ANNUAL REPORT OF INDIAN TELEPHONE INDUSTRIES LTD.

**The Minister of Transport and Communications (Dr. P. Subbarayan):**  
I beg to lay on the Table—

(1) A copy of each of the following Notifications under Sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—

(i) S.O. 2443, dated the 8th October, 1960.

(ii) G.S.R. 1296 dated the 5th November, 1960. [Placed in Library, See No. LT-2469/60.]

(2) A copy of the Annual Report of the Indian Telephone Industries Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956. [Placed in Library, See No. LT-2470/60].

#### EXPORT OF RICE AND WHEAT FROM MADHYA PRADESH FOOD ZONE

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of the note containing decisions in regard to the revised arrangement for export of wheat and rice from Madhya Pradesh to Maharashtra and Gujarat States. [Placed in Library, See No. LT-2471/60].

**DEMAND FOR SUPPLEMENTARY  
GRANT (RAILWAYS)**

**The Minister of Railways (Shri Jag-jivan Ram):** I beg to present a Statement showing Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61.

12.02 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

**SURRENDER OF DUTY PROTECTION BY  
STANVAC**

**Shri Raghunath Singh (Varanasi):** Under rule 197 I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:—

Surrender of duty protection by Standard Vacuum Refining Company.

**The Minister of Mines and Oil (Shri K. D. Malaviya):** May I lay a copy of the statement on the Table of the House?

**Shri Braj Raj Singh (Firozabad):** It should be read out.

**Mr. Speaker:** How long is it?

**Shri K. D. Malaviya:** Just one and a half pages.

**Mr. Speaker:** Hon. Members want to have it read out in the House.

**Shri K. D. Malaviya:** At the time the proposal formulated by the Standard-Vacuum Oil Company for the establishment of a refinery at Bombay was considered, the Company had asked for various assurances and also assistance from Government for the establishment of the refinery in Bombay. One of such assurances agreed to by the Government was that the existing duty protections on oil products manufactured in India will be from the commencement of full scale

refinery operation or until 31st December, 1965, whichever is earlier; and a provision to this effect was included in para. 6(10) of the Agreement. In effect this concession meant that the differentials between the import duties and the excise duties of petroleum products, as were prevalent on the date of the Agreement, have to be maintained during the entire period the concession is to be availed of by the oil companies. On the date of the Agreement however, there was no excise duty on locally manufactured black oils and bitumen. Subsequently, however, the excise duties were levied on some of these items and in consequence the import duties on corresponding imported products were also increased proportionately. In other words, the duty protection on these products amounted to the quantum of import duties prevailing on the date of the Agreement. For purpose of availing of this concession, the oil refineries used to pay the excise duties on these products whenever they were introduced but in their ultimate selling prices, they used to recover from the consumers, not the excise duties, if any paid by them (oil refineries), but the quantum of import duties levied from time to time by the Government of India.

2. The Standard-Vacuum Refining Company commenced operation on 29.7.54 and attained full scale production with effect from 15.12.54. The duty protection on Motor Spirit was surrendered by the Company with effect from 1.10.1956. As a result of a further review, the Standard-Vacuum Refining Company have now voluntarily offered to surrender the duty protection enjoyed by them in respect of furnace oil, High Speed diesel Oil, and Light Diesel Oil with effect from the 15th November, 1960. This has been accepted. A suitable mechanism for availing such an offer has already been evolved by the Central Board of Revenue when a similar offer made by Burmah-Shell for surrender of duty concessions with effect from 1-7-59 was accepted.

3. The surrender of duty concessions on petroleum products of the Standard-Vacuum Refining Company would result in an additional revenue to the Central Government by approximately Rs. 144 lakhs per year for the next four years and one month i.e., in all Rs. 586 lakhs.

**Shri Narayanankutty Menon** (Mukandapuram): May I know whether the Government propose to bring forward legislation to implement—this surrender of duty protection and, if so, whether it will be brought forward in this session?

**Shri K. D. Malaviya:** The mechanism had already been evolved, as I said in the statement, when the duties were surrendered by the Burma-HShell people.

**REPORTED PARTIAL CLOSURE OF ORDNANCE  
 FACTORIES IN KANPUR**

**Shri S. M. Banerjee** (Kanpur): Under rule 197, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon.

The reported partial closure of ordnance factories in Kanpur due to shortage of power.

I may add for your information that according to the intimation that I have got, this closure which has affected 17 big units including ordnance factories, covers also 101 small units. I may invite your attention to the fact that this subject relates to power supply, the Minister of Irrigation and Power may also be requested to let us know the position, apart from the Minister of Defence. I am submitting this aspect for your kind consideration.

**The Deputy Minister of Defence** (Shri Raghuramiah): We have received information that on the 25th November there was an interruption of power supply to four of our ordnance factories; three of them are seriously affected and one of them partially.

We ourselves are concerned about it because it affects our production. We are in touch with the Uttar Pradesh Government whose responsibility it is to supply power to these factories, and we are doing everything we can so that there is an early resumption of power supply.

**Shri S. M. Banerjee:** From the reports received—I was also in Kanpur—it is learnt that for the last 18 months, the Ganges has been receding and yet no action was taken. I request that the army people should take over the duties in this connection, as you remember, they did step in Delhi when such a scarcity was felt in Delhi. But, here, unfortunately no army was used. My contention is that when the people of Uttar Pradesh are growing tired because of power politics, there is also shortage of power in Kanpur and Lucknow. I request the Centre to intervene in the matter; and take the matter seriously, and this work should be handed over to the army men as was done in Delhi.

**Mr. Speaker:** Has the hon. Minister of Irrigation and Power anything to say? I find in the news that dredgers were referred to.

**Shri Tyagi** (Dehra Dun): It is really a matter of great concern for Uttar Pradesh. Uttar Pradesh has been reduced practically to a desert for want of power. There is no industry now in Uttar Pradesh. It is a matter of great concern.

**Mr. Speaker:** Has the Minister of Irrigation and Power anything to say?

**The Deputy Minister of Irrigation and Power** (Shri Hathi): As far as the power supply is concerned, it is a State subject. So, the State Government should look into the matter.

**Shri S. M. Banerjee:** What about dredging?

**Some Hon. Members rose—**

**Mr. Speaker:** Order, order. There was the question of dredging of the river, removing sand, etc.

**Shri Hathi:** I have no information on that point.

**Mr. Speaker:** This is a serious situation which has affected the Ordnance factories also. The hon. Deputy Minister of Defence has just now said that it is a serious situation and that they are doing their best. I am sure there must be a kind of co-ordination between the Ministers at the Centre also in this matter. The hon. Minister of Irrigation and Power, I am sure, will look into this matter. It may be a State subject, but the States are part of India.

So far as the Calling Attention Motion is concerned, we allow only one such motion, a day. But I am making an exception in cases where adjournment motions are tabled on a subject on which a Calling Attention Notice is also received. Some adjournment motions were tabled on this subject and, therefore, I am making an exception and instead of treating them as adjournment motions I am treating them as Calling Attention Notice and am allowing this Calling Attention Notice so that we could have the replies of Government.

**Shri Tyagi:** It is the confusion of politicians in Uttar Pradesh that has caused all these difficulties.

**Shri Braj Raj Singh:** Of the Congress Party!

**Mr. Speaker:** If there is a quarrel among statesmen, can it makes the Ganges also recede?

**Shri S. M. Banerjee:** The Labour Minister is also here. This has affected 30,000 workers. The mill-owners actually want that they should compensate this loss by working on Sunday. In 1938—

**Mr. Speaker:** I am not concerned with mill-owners now.

**Shri S. M. Banerjee:** They force the workers to work on Sunday.

That is another point. The Labour Minister must protect their interests.

**Mr. Speaker:** Overnighit he cannot expect all the Cabinet Ministers to answer one question . . . (Interruptions).

**Shri S. M. Banerjee:** He has been apprised. It is a serious matter.

12:11 hrs:

COMPANIES (AMENDMENT) BILL—  
Contd.

**Mr. Speaker:** The House will now resume further clause-by-clause consideration of the Bill further to amend the Companies Act, 1956, as reported by the Joint Committee—consideration of clause 79. Shri Morarka may continue his speech. The time taken by him is 22 minutes.

**Shri Tangamani (Madurai):** The time allotted was 2 hours for clauses 2 to 16, 2 hours for clauses 17 to 56 and 3 hours for clauses 57 to 70—altogether 7 hours. We have nearly reached that limit of 7 hours. So, some more time may be given to clause 79, because many Members would like to speak on that.

**Mr. Speaker:** Then hon. Members will cut out the time for other clauses.

**Shri Morarka (Jhunjhunu):** Mr. Speaker, Sir the other day I moved my amendments Nos. 89, 90 and 91 which stand in the name of my colleague, Shri Nathwani and myself. While speaking on amendment No. 89, I was saying that the powers given under clause 79 under section 250 are of a drastic nature and are very wide. Sub-clause (1) of clause 79 which amends section 250 says:

“Where it appears to the Central Government, whether in connection with any investigation under section 247, 248 or 249 or otherwise, that there is good reason to find out the relevant facts about any shares (whether issued or to be issued) and the



Central Government is of the opinion that such facts cannot be found out unless the restrictions specified in sub-section (2) are imposed, the Central Government may, by order, direct that the shares shall be subject to the restrictions imposed by sub-section (2) for such period not exceeding three years as may be specified in the order."

In sub-section (2) those restrictions are enumerated.

Section 250 was originally copied from the provision in the English Act and the relevant section in the English Act is section 174, which I shall quote in order to explain the meaning of our amendment:

"Where in connection with an investigation under either of the two foregoing sections it appears to the Board of Trade that there is difficulty in finding out the relevant facts about any share, whether issued or to be issued and that difficulty is due only or mainly to the unwillingness of the persons concerned or any of them to assist the investigation as required by this Act, the Board may by order direct that the shares shall until further order be subject to the restrictions imposed by this section."

The whole scheme of the section was, under section 247, 248 or 249, the Government had a right to investigate the ownership of certain shares, the ownership of certain companies and the ownership of certain associates. If that investigation could not be carried out properly and if that investigation was not carried out because of the hindrance of certain shareholders, under section 250 (1), the Government had a right to impose certain restrictions, which would last for a period of 3 years. During that period of 3 years, the shareholders could be deprived of their proprietary rights. This is a very important point. Under the new amendment,

you are seeking to deprive the proprietary rights of certain shares and rebentures not only if the investigation under sections 247, 248 or 249 become difficult, but even for any other reason.

I would like to understand what can be the other possibility where without making any investigation, the investigation would become difficult. There must be, first of all, an investigation. Secondly, there must be difficulty created in the investigation and thirdly the difficulty must be created by the person concerned. If the person concerned creates that difficulty, then power is given to Government to deprive that person concerned of the proprietary rights. Sub-sections (3) and (4) of section 250 deal with managerial right. Only sub-section (2) deals with the proprietary right, which can be deprived of under specific conditions.

The specific condition is that the person concerned must be causing hindrance to the proper investigation. In other words, the Government or the inspector must be in a position to say that he cannot find out the relevant facts about the share under sections 247, 248 or 249 without certain restrictions being imposed. Only under that condition power was given to the Government to impose those restrictions. Under the new amendment, we are making the scope of the section very wide. For finding out the relevant facts about the shares, you should make an investigation under section 247, 248 or 249. I cannot understand how you can impose restrictions envisaged under section 250 (1) and how you can say that you want to find out the relevant facts about the shares without making any investigation under one of the three sections.

In this connection, I would like to submit that the Shastri Committee which examined the matter and on the basis of whose recommendations this Bill is framed, did not make any recommendation to this effect for widening the scope of sub-section (1)

[Shri Morarka]

of section 250. Also, when the Bill was introduced in the House, this provision did not exist. It was at a very late stage in the Joint Committee that this provision had been introduced. I must confess that at the time when this important amendment of the Government was introduced in the Joint Committee, I did not appreciate fully the implications of this change. Now I feel that if this clause is accepted as it has emerged from the Joint Committee, there would be immense potentiality of the arbitrary power being exercised in an arbitrary manner and immense harm could be done to the confidence in the joint-stock enterprise.

I would also submit that in the latest annual report of the Company Law Administration, we find that during the last three years, there have been only 2 cases of investigation under section 247 and there has been no case at all of imposing restrictions under section 250. That is the evidence before us. The Company Law Administration had not found any difficulty. The cases have been very few and there has been no case under section 250. Secondly, the Shastri Committee did not make any recommendation and thirdly when the Government originally brought the Bill, the Bill did not contain this provision. Finally, in the last stages in the Joint Committee, this amendment was introduced, if I may say so with respect, in a little bit of hurry. I personally failed to appreciate the implications of the amendment then.

Therefore, I would beg of the Minister to reconsider this thing as to when this amendment can be of any use or assistance to him, except that it may give very wide and arbitrary powers to the department. This power can be exercised only in order to find out the relevant facts about the shares. What are the relevant facts? True ownership, to whom the share of the company belongs. In order to find that out our Company

Law Administration provides that there must be an investigation under sections 247, 248 and 249. If you want to make any investigation whatsoever under any one of those sections and, if some shareholder obstructs them, how can you do it except by imposing restrictions or depriving the shareholders of the proprietary rights? At this stage I am talking only of the proprietary rights of the shareholders; I am not talking of the managerial rights, that is, voting rights or any other rights. But, so far as the proprietary rights are concerned, you cannot deny them without there being something very serious and a *prima facie* investigation.

It has been stated "Why worry? After all, these restrictions are only for three years and after three years the restrictions would be removed". That is not so. So far as sub-section (1) is concerned, the period of three years for which you take away the proprietary rights is a very dangerous period because if within this three year period the company declares bonus shares or right shares or converts the debentures into shares, then the rights of the shareholders and debenture holders will automatically be lost and they could not have those rights revived at a later date at all. Once those rights are lost during the period of three years, the company is not going to reinstate those rights after three years. Therefore, I feel that the amendment moved by my hon. friend, Shri Nathwani, and myself, namely, amendment No. 89, which seeks to delete the words "or otherwise" is an eminently reasonable amendment and the acceptance of this amendment is not likely to create any difficulty for the Government whereas the non-acceptance of this amendment will make it a little more complicated and confuse the issue. So, I would beg of the hon. Minister to consider this position carefully and see whether he cannot find it possible to accept this amendment.

Coming to my amendment No. 90, sub-section (3) of the proposed section 250 appears to me, as my hon. friend, Shri Nathwani, said the other day, almost a repetition of the provisions which already exist in this Act. Sub-section (3) provides:

"Where a transfer of shares in a company has taken place and as a result thereof a change—

- (a) in the composition of the Board of directors or
- (b) where the managing agent is an individual, of the managing agent, or
- (c) where the managing agent is a firm or a body corporate, in the constitution of the managing agent,

of the company is likely to take place and the Central Government is of the opinion that any such change would be prejudicial to the public interest, that Government may, by order direct that.."

Now the transfer of the shares in the company has taken place under sub-section (3).

**Mr. Speaker:** Is there any time-limit? How long after the transfer of the shares?

**Shri Morarka:** There is no time-limit. That is the point I am coming to—and retrospectively without any limit they can do it. Under sub-section (3) transfer of the shares has taken place. Because of that transfer, a change in the management is likely to take place. So, one is past perfect tense, namely, the transfer of the shares and the other is a future contingency, namely, change in the management which is likely to take place. In that case Government may direct. But in that directing power they say:

'no resolution passed or action taken to effect a change in the composition of the Board of directors or of, or in the constitution of, the managing agent before the date of the order shall have effect unless confirmed by the Central Government."

ectors or of, or in the constitution of, the managing agent before the date of the order shall have effect unless confirmed by the Central Government."

Transfer since when? The transfer of the shares might have taken place five years ago, the resolution might have been passed, again, two or three years ago and the change in the directors might have taken place two or three years ago. All these things are very vague. In any case, Government have already taken power under section 409 to prevent a change in the Board of directors. If the Government so desires, it may be provided that one of the directors or one of the managing agents should come to the Government and complain. Also, under 346 Government can always prevent a change in the managing agents. So, change in the managing agents can be prevented under one section and change in the Board of directors can also be prevented by another section. When Government have already power under those sections, there is no reason why Government should have duplicate powers under this clause.

So far as sub-clause (4) is concerned, I can understand it; that is a prospective section and in order order to prevent the transfer of the shares Government are taking powers. That is quite all right. But when the transfer has already taken place, and, as a result of that transfer having taken place, whether a change in the Board of directors is likely to take place or not, if the Government is of the opinion that change is likely to take place, then the Government can give directions, and the directions may contain the order that all the resolutions passed before the date of the order would be inoperative. That, according to me, is, apart from anything else, very vague and unless some definite period is prescribed, even today Government can say that the resolutions passed in the year 1936-37 are all void. They may not say that but there is a possibility under the law as it at present stands.

[Shri Morarka]

Therefore, I would like the hon. Minister to clarify what they have in mind when they say:

“that Government may, by order, direct that—

• • • • •

(ii) no resolution passed or action taken to effect a change in the composition of the Board of directors or of, or in the constitution of, the managing agent before the date of the order shall have effect unless confirmed by the Central Government.”

Within what period would Government give confirmation? Even if you want to give retrospective effect to this provision, there must be some time-limit and the companies should be asked to come before the Government for confirmation within that time.

There is another comparatively small point in sub-clause (4). There sub-clause (c) says:

“where the managing agent is a firm or a body corporate, in the constitution of the managing agent, of the company is likely to take place and the Central Government is of the opinion that any such change would be prejudicial to the public interest, that Government may by order direct that any transfer or shares in the company during such period not exceeding three years as may be specified in the order shall be void.”

My point is that you could not by order direct that ‘any transfer’ of shares would be void. You can only prevent the transfer of certain shares—the shares of corporate raiders or proxies pirates or of certain undesirable elements. You cannot prevent the transfer of every shares of the company. What you are now saying is that if the Government feels that a change in the management is likely to take place then the Government

may by order, direct that any transfer of shares in the company during such period not exceeding three years shall be void. This requires clarification and I hope the hon. Minister, when he replies to this particular clause, will clarify it.

As I said, this clause on the whole is a very desirable clause except for the fact that the new amendment creates some vagueness and arbitrariness about the power. I feel that on the whole the provisions of this clause are very desirable. In fact, this is one of the clauses which would give some amount of security to good management and would protect the companies from the nefarious activities of certain persons who indulge in cornering or who try to raid a company from collecting proxies etc. But, there again, the Government should not indiscriminately treat everybody who purchases shares in a company, even majority shares, as an undesirable element or as a corporate raider because many times the management of a company is transferred by negotiation. They come to an arrangement, take the price for selling the shares, goodwill etc. and then sell these things. So, until and unless the management of the company is itself aggrieved and, as the provision exists in section 409, a person in the management, that is, either the director or the managing director, comes before the Government to complain, there is no reason for the Government to feel that anybody who purchases shares is *per se* a nefarious citizen. After all, the corporate philosophy is based on the fact that the shares of a company will be freely bought and sold just like any other commodity in the market. Therefore, merely because the shares have been purchased, majority shares if you like, it does not follow that the person has become undesirable or that a change in the management has become unacceptable. What I feel is that the powers as contained in section 409 are really enough and are more concise and more specific than the power which is sought to be given under

sub-clause (3) of clause 79. I can understand the provision in sub-clause (4) because we do not have in the Act any provision parallel to it. That is a prospective clause and prevents the transfer of shares. That is all right. But so far as sub-clause (3) is concerned, I think it is nothing but mere duplication in one way or the other. So far as sub-clause (1) is concerned, I feel that the point which I have urged upon is an important point and the hon. Minister, I hope, will take into consideration and, if possible, will accept my amendment.

**Mr. Speaker:** Shri Tagamani Who are all the hon. Members who want to participate in the discussion on this clause?

**Shri Somani rose—**

**Mr. Speaker:** Any other hon. Member?.. None except Shri Somani.

**Shri Tangamani:** Mr. Speaker, Sir, before I go into the clause in detail I would like to answer some of the points raised by my hon. friend, Shri Morarka. While advancing his arguments in support of his amendment No. 89.....

**Mr. Speaker:** Why not he advance his arguments once for all after Shri Somani has spoken?

**Shri Tangamani:** Shri Somani's amendment is here before me and I can speak on that.

When this particular clause was discussed two words, namely, 'or otherwise' were put in the deletion of which will really take away the spirit of the clause itself. With respect I will have to submit to my hon. friend that the Shastri Committee did consider it and they did not come to the conclusions which have been advanced by my hon. friend, Shri Morarka. I would refer him to paragraph 99 of the Shastri Committee's Report on page 95 towards the end of which they deal with section 250. This is what they say:

"These provisions are not sufficient and sections 247 to 250,

which are to some extent preventive, are in our opinion necessary."

As my hon. friend knows sections 247, 248 and 249 are those sections under which inspectors are appointed under certain circumstances. Section 250, as in the original Act, says that where proceedings have started under sections 247, 248 and 249 then certain things will follow. Here, the next sentence says:

"Section 250, as it stands, is restricted to the particular situation envisaged therein."

The particular situation being where an investigation has been started under sections 247, 248 and 249. If we go further we find that they go into the operative clause. They say:

"It might be amended so as to confer power on the Central Government in a case where a change in the ownership of shares, a change in the managing agency or directorate of a company is likely to take place which, if permitted, would in his opinion be prejudicial to the public interest to direct by an order that for a specified period of three years voting rights shall not be exercised by the transferees of those shares. In view of the recourse to courts allowed by section 250 (3) no irreparable injury is likely to be caused by any action taken by the Government."

12.36 hrs.

[SHRI MULCHAND DUBE in the Chair.]

**Shri Morarka:** This Report confines itself to section 250, sub-section (3). It does not touch sub-section (1) at all. All my speech was based on sub-section (1).

**Shri Tangamani:** Actually, sub-section (1) is more in the nature of citing instances where this particular intervention will take place.

**Shri Morarka:** No.

**Shri Tangamani:** Please allow me to develop that point. My understanding of the Shastri Committee's Report is that it says that section 247, 248 and 249 are the sections under which certain action takes place and when that action takes place, it will give a right to the Central Government to proceed in a particular way.

**Shri Morarka:** No. That premise is not correct.

**Shri Tangamani:** The Shastri Committee says that it is restricted. So, when you want to make it restrictive, the words 'or otherwise' become absolutely important.

**Shri Morarka:** No. You are misleading. Please excuse me.

**Shri Tangamani:** Please allow me to speak.

**Mr. Chairman:** Please do not interrupt him. Let him proceed in his own way.

**Shri Tangamani:** That is my reading of it. That is the understanding that I also got when we were in the Joint Committee. For the sake of completeness I will also read the paragraph to which you were also a party in the Joint Committee.

The Joint Committee's Report says:

"The Committee are of opinion that the scope of sub-section (1) of section 250 should be widened so as to enable the Central Government to impose restrictions in suitable cases although there may not be any investigation under sections 247, 248 or 249 of the Act."

So, originally as section 250 stands, it will give jurisdiction only where investigations have started under sections 247, 248 and 249 and the Committee rightly felt that that jurisdiction alone is not necessary. We must have that jurisdiction extended under certain circumstances also. That is

why the words 'or otherwise' have been put in. You may take it *sui generis*. It may be that there may be certain cases where an investigation has not started. Paragraph 64 of our Report makes it abundantly clear. It only supports my contention. It says further:

"They further feel that the Central Government should be authorised to vary or rescind any order made by it under sub-sections (1), (3) or (4).

The Committee also feel that no order of the Court whether interim or final under sub-section (6) should be made without giving the Central Government...."

I think it should be 'others'.

"an opportunity of being heard."

It has also been provided that an order of the Central Government shall be served on the company within fourteen days after the making of the order.

The clause has been redrafted accordingly."

I think in his dissenting note, Shri Masani has made it very clear. He has not referred to sub-section (1) at all. He has only referred to the other part. In fact, he is almost opposing the entire thing. A position like that I can understand. Shri Masani has rightly attacked the intervention under section 250 restricting the transfer of shares or the voting rights by saying that you are interfering with the proprietary rights. That position I can understand. But having accepted that, it is very necessary that the words 'or otherwise' are included. If you are supporting clause 79, the deletion of the words 'or otherwise' will take away the spirit of that clause. Otherwise, my contention will be that it is nothing but redrafting the clause.

**Shri Morarka:** You would excuse me. I do not want to interrupt you, but this is a point about which, for

the sake of clarification, the House must be given a clear picture. It is not a question of whether we agree or not. There is no philosophical disagreement on this point. Sections 247, 248 and 249 give the power of investigation. If that investigation is impeded or hindered, under section 250 the Government has the power to put restrictions on those shares. That is the point. By putting the words 'or otherwise', it is presumed, whether there is an investigation or not under sections 247, 248, or 249 or not, even without an investigation, Government can put restrictions on transfer of shares.

**Shri Morarka:** My only point was..

**Shri Tangamani:** He has explained it half a dozen times.

**Shri Morarka:** He is misleading the House, I am sorry to say that.

**Mr. Chairman:** No, no.

**Shri Tangamani:** What I say will be on record. I am only reading what we had agreed.

**Shri Morarka:** So far as the Joint Committee is concerned, I agree. I did not understand the full implications of it then. Did I not say that?

**Shri Tangamani:** The Joint Committee has said....

**Shri Morarka:** I again say that this amendment had clearly....

**Mr. Chairman:** I feel, only one Member can speak. Let him finish. After that, the hon. Member can speak.

**Shri Tangamani:** He has spoken for 40 minutes.

**Shri Morarka:** I have not spoken like this.

**Shri Tangamani:** Do not expect to speak in the same way.

**Shri Morarka:** Let him speak and explain the point.

**Shri Tangamani:** If he can give some other interpretation, I will be glad to hear. It is said here:

"The Committee are of opinion that the scope of sub-section (1) of section 250 should be widened so as to enable the Central Government to impose restrictions in suitable cases although there may not be any investigation under sections 247, 248 or 249 of the Act."

To this sentence, my hon. friend Shri Morarka is also a party.

**Shri Morarka:** Did I not say that? What is the use of repeating it?

**Shri Tangamani:** He may disagree now. But, the purpose of introducing the words 'or otherwise' is, there may also be circumstances where an investigation may not have started under section 247 or 248 or 249. A circumstance may arise so you are entitled to impose....

**Shri Morarka:** Give one example where a circumstance can arise.

**Shri Tangamani:** I am going to say that it should be the duty of the Company Law Administration, although I congratulate them for bringing out reports which are year by year, to give instance after instance of this kind of malpractices. More such instances will have to be in future. That is a submission I am going to make later. I want the Company Law Administration to be clothed with much more powers and that the area should be developed to have much more links with the other sections of the Commerce and Industry Ministry. That is going to be my submission.

**Dr. M. S. Aney (Nagpur):** May I put a question to the hon. Member? Does he admit that this section was taken from the English Act? Does that section also contain the words 'or otherwise'? If not, I want to know why they are inserting them now.

**Shri Tangamani:** The original section 250 was taken from the English Act.

[Shri Tangamani]

Subsequently, we have also worked the Indian Act. Having worked that, a Committee went into this question for one year and that Committee submitted a report. In that report, they submitted that restrictive provision is not enough and they are for expanding it. Sub-section (1) is more like a preamble. In sub-section (1) we give extra powers in addition to investigation started under sections 247, 248 and 249. That would be my submission. Let me make my other points.

Originally, the clause was clause 84. The Explanation which was given to us while this clause was introduced was that we must render the cornering of shares by unscrupulous persons more difficult and for making it more difficult, it is proposed to make it permissible to the Government to exercise the power to impose restrictions on voting rights relating to any transfer of shares, when, in the opinion of the Government, it is in the public interest to do so. It is also considered desirable to make a provision so as to allow the aggrieved party to represent against the order and for the revision of the order after consideration of such representation. This was the explanation which was given to us when the Bill was introduced with the original clause. The original clause introduced only certain amendments, keeping section 250 intact and amending only sub-section 2, leaving sub-section 3 and adding sub-sections 4 and 5. The new clause has more or less recast the entire section 250. In that, I find that sub-sections 2, 4, 5, 6, 7, and 8 are retained, except that they are re-numbered as 2, 7, 8, 10, 11, and 12. Sub-section (1), is also sub-section (1) now except for the words 'or otherwise'.

**Shri Morarka:** There is another change also.

**Shri Tangamani:** That is the material change.

**Shri Morarka:** There is another material change also.

**Shri Tangamani:** The other changes are to sub-sections 3, 4, 5, 6 and 8. Instead of 8 sub-sections in the original section, we have got 12 sub-sections.

As I have already stated, the Committee felt that the scope of section 250 (1) should be widened so as to enable the Central Government to impose restrictions in suitable cases although there may not be any investigation under sections 247, 248 or 249 of the Act. As the House is aware, these investigations are about ownership, investigation about information regarding persons having interest, or investigations regarding associateship of the managing agent, etc. The Central Government is now authorised to vary or rescind any order made under sub-sections 1, 3 and 4. The Committee felt that no order of the court whether interim or final under sub-section 6 should be made without giving the Central Government an opportunity of being heard. It has also been provided that the order of the Central Government shall be served on the company within 14 days after the making of the order. I have made a reference to this already.

The Company Law Administration's Second Annual report makes certain reference which I shall quote when dealing with the other sections regarding purchase of shares and one company trying to swallow another company, etc. Regarding *malafide* transfers and cornering of shares also, they have made certain pertinent observations. In the *Second Annual Report on the Working and Administration of the Companies Act, 1956*, on page 57, they say:

"The investigation into the cases of the Mundhra group of companies brought to the surface several important issues of company practice."

What they mean is many malpractices.

"But, as some of these matters are still *sub judice* they cannot be commented upon at this stage.



"Nevertheless, they have thrown up the question of making the provisions of the law more effective for

- (a) control of spurious shares,
- (b) prevention.
- (c) imposing more effective control over inter-company loans granted on the basis of guarantee given by persons connected with company management whose solvency is apt to be affected by such inter-company involvements."

They impress upon us that it is necessary that shares will have to be controlled in some form or other. I was really interested to hear how shares are managed when I listened to the hon. Member the other day. He was telling us about the various instances of corporate raiders, how they raid these companies, how they corner shares etc. It is for preventing such evils that certain measures are adopted. I do not say that the measures that we have adopted are fool-proof, but this is an attempt in the right direction.

As I was saying in the beginning, after the Companies Act of 1956 came into operation, we did realise that there were certain difficulties in its actual working. For finding out the difficulties and for making suggestions to amend the Act, a committee had to be set up under the chairmanship of Shri Viswanatha Sastri. The Sastri Report, I believe, is more interesting to read now when we know of the several malpractices to which attention has been drawn as a result of the Mundhra deal, as they have been visualised directly or indirectly in the Sastri Report also. The way Shri Morarka is nodding, I think he agrees with me.

I want the company law administration not to give stereotyped reports, but to go into the many issues which were raised in the Joint Committee and which have also been raised in this House about the malpractices which have taken place, because that

is the organisation which has rich material and can supply us with it also. The entire question of commerce and industry gyrates round this company law administration today, and if this administration functions properly and supplies the Ministry with the right kind of material, it will not only develop commerce and industry but also help us to proceed more and more towards the implementation of the Industrial Policy Resolution. Though it is not within my domain to say how it should be reorganised, I suggest that officers of the company law administration should visit important centres and see how these corporate raiders, if any, are operating.

Representations have been received by us from small companies, companies which have to get permission because their paid-up capital has just gone beyond the optimum minimum which has been announced. They are not in a position to supply the necessary particulars as and when necessary, and they are being penalised. So, the procedure must be much more simplified. The big companies, with their legal advisers and experts, can not only comply with the requirements, but also act in subtle ways not discernible even to the company law administration. But the small companies that are being floated must be helped, and for that I think if a handbook is issued giving them at a glance the things to be done, it will be very useful.

The original amendment of subsection (2) was much more comprehensive, there was more life in it than in the present one. Though it has been watered down, because we do not want genuine transfers to be styled as malicious cornering of shares, and gives a clear opportunity for the affected persons to engage in malpractices, I do submit that after Clause 70, this is one of the most useful clauses which has emerged from the Joint Committee, and the Joint Committee's recommendation to amend section 250 by this clause 79 is commendable.

[Shri Tangamani]

In passing, I would like to mention that I do not support the amendment of Shri Masani, Amendment No. 13, which seeks to take away the powers of the Government and invest them in the hands of the shareholders. It is more in the nature of a substitute motion.

I am also not able to understand Amendment No. 98 of Shri Somani. The new section 250(1) proposed in Clause 79 reads as under:

"Where it appears to the Central Government, whether in connection with any investigation under section 247, 248 or 249 or otherwise, that there is good reason to find out the relevant facts about any shares (whether issued or to be issued) and the Central Government is of the opinion that such facts cannot be found out unless the restrictions specified in sub-section (2) are imposed, the Central Government may, by order, direct that the shares shall be subject to the restrictions imposed by sub-section (2) for such period not exceeding three years as may be specified in the order."

To this Shri Somani wants to add the following proviso:

"Provided that the Central Government shall not take any action in pursuance of this sub-section if the company in general meeting so decides by a resolution passed by a two-thirds majority."

I am not able to make out how this fits in with the original clause. How can we take away the powers given under sections 247 to 249 by a resolution passed by two-third majority? Perhaps his intention is that where in a genuine case, the majority of the shareholders of a company are in a position to say in their general meeting that the transfer is not *mala fide*, this should not apply, but that is not clear by the wording of his amend-

ment. Anyway, I will be happy to listen to him.

I once again commend the Clause for acceptance as it is. The amendments of Shri Masani and Shri Morarka may be rejected.

**Shri Somani (Dausa):** As has already been pointed out, this Clause is of a rather drastic nature.

The fundamental principle of company law is that the affairs of a company should be carried on according to the wishes of the majority of its shareholders. This Clause seeks to encroach upon the legitimate rights of the majority of the shareholders.

I am aware of the cases of speculators, those who engage in cornering activities and take over control of companies. I am also aware of cases where the management has very little stake in the shareholding of the company. I think it should be the policy of the Government in the interests of the development of the corporate sector that everything should be done to encourage those in charge of management to have a substantial stake in the shareholding of the company. Absolutely no protection is called for in the case of those who have got 50 per cent or more holding in the company's shares, i.e. for those in charge of management who have a substantial majority in the shares of the company concerned. They are quite competent to take care of themselves. The entire idea in this clause is one of protecting the interests of those who are in charge of the management of a company, but who have no substantial stake in the shareholding of the company, who may be holding only a very nominal stake in the affairs of the company, that is, who may be holding only 10 per cent or 15 per cent or 20 per cent only of the shareholding of the company, and who, when certain groups or certain parties are able to secure a major

portion of the shares which are floating in the market, do seek protection from Government saying that their rights of management should not be affected by those who have secured the majority shareholding in the company.

13 hrs.

What my amendment seeks to clarify is that when any company passes a resolution at its general meeting by a two-thirds majority, then, no action, even of an investigating nature is called for, and the matter ends there. The majority of the shareholders by a two-thirds majority decide on a certain course of action, and it should not then be open to Government to challenge that action or to come in the way of those who by a two-thirds majority have decided on a particular course of action for the management of the company.

I am prepared to give many instances of important companies where those who have been holding a two-thirds majority or even 75 per cent of the shareholding of the company have waited patiently for years and years either on their own voluntary decision or because of various negotiations which they had carried on with those who were in charge of the management or because of various other factors. As soon as a change of management was brought about, the facts prove that there had been a substantial improvement in the working of those companies. The shareholders have benefited, and the national economy has also benefited as a result of the change-over of management. So, there are a number of cases of very important companies where those in charge of management had very little stake, and did not bother at all because their stake was so little, and yet, those who were holding a very substantial portion of the shareholding had to wait for a number of years.

So, my submission is that even without any restrictions by Government, the change-over of management is not a smooth affair. It is not just an easy walk-over. It is not as if those who have got the majority shares just get into the management. There are various litigations, and there are various other ways by which those who are in charge of the management try to lengthen the process by which a change-over in the management can be effected. The instance of Mr. Mundhra was given, but so far as Mr. Mundhra's dealings were concerned, they were not in the nature of 'corporate raiders', about which Shri Morarka explained the other day in quite good detail. So far as I know, he had direct negotiations with those who were holding the majority shares in these companies, and he was able to negotiate purely on a voluntary basis, to take the majority shareholdings from those who were holding them; and, naturally, once there is a voluntary arrangement between those who are in charge of management and the party that seeks to buy those shares, this clause does not come in, and Government do not come in, and there is a simple transfer of management. So, so far as the Mundhra affair is concerned, the majority of his dealings did arise out of his direct negotiations with those who were in charge of those companies; he hardly secured his majority by the market operations.

The point that I am submitting to Government is that so far as the normal process of change-over of management is concerned, if any managing agency house or if those who are in charge of management choose to continue their management on the basis of a very insignificant stake in the company, then, naturally, Government should not go out of their way to encourage the tendency on the part of the management holding a very minor portion of the shareholdings to stick to the management

[Shri Somani]

and continue to be protected by Government in case at any stage they are faced by a group holding a major portion of the company's shares.

Nevertheless, I do recognise that there may be certain occasions where such action may be called for. Shri Morarka himself admitted that so far as India was concerned, the evil was not on a very big scale. But there may be a few rare cases where some action may be called for, and where in the interests of the sound management of the company or the shareholders or in the interests of the national economy, it may not be desirable that some speculator or somebody with ulterior motives, who may have been able to control a majority of the shareholding either by his direct investment or by some other questionable methods, should get into the management. In such exceptional cases, certainly, by all means, but subject to certain safeguards, Government may protect the management from being passed over in such a state of affairs. But my submission is that in the normal course, Government should not at all come to the rescue of those who continue to have very little stake in the affairs or in the shareholdings of the company, and it should be the responsibility of those who are in charge of the management either directly or indirectly to manage to have a majority percentage of the shares under their control. If any management chooses not to be prudent enough to take care of that majority control, then, that management need not expect protection from Government under this clause, so long as the other factors are equal.

But, as I said, in a very few rare cases, where such contingencies may arise, and where the Company Law Administration may feel it necessary to protect the interests of the company, then, some action may be called for. But, here again, as I have said in my amendment, if the share-

holders, by a very overwhelming majority decide that the change of management should take place, then I do not see any justification on the part of Government to again intervene.

As a matter of fact, I have come across one or two cases, where the Company Law Administration came in the way of the change-over of management, but, later on, either due to voluntary arrangements or due to other factors, there was a compromise, and the change-over was made. The subsequent working of those companies has shown a very substantial improvement in their working. Thus, the apprehensions of the Company Law Administration that the change-over in management would adversely affect the affairs of the company did not materialise. On the other hand, as I said, the working of the company has shown that the change-over has been quite desirable and has acted in the interests of the shareholders.

My submission and my complaint is that in a majority of cases, it is those who have been holding a major portion of the company's shares, who have suffered for long periods, before they have been allowed to take control of the company's affairs, to which they are legitimately entitled. If certain persons are holding a major portion of the company's shares, and they want to exercise their rights in a legitimate manner, I see absolutely no reason why they should be deprived of their legitimate rights. Of course, it is quite natural that those who are in charge of management and who have very little stake in the company will feel aggrieved, if they are faced by some group holding the major portion, and naturally, they would seek the protection of the Company Law Department under this clause. But my appeal to Government is that the action under this clause should be taken only after a very thorough scrutiny, and after satisfying themselves that the circumstances of change-over are such that, or the alternative party holding

the major portion of the company's shares is of such a character that intervention by Government is absolutely necessary. In the ordinary course, I would very strongly plead with Government that the power under this clause should not be exercised. I would also emphasise once again that when the shareholders by a very overwhelming majority decide in favour of a change-over of management, then, the Company Law Department should not come in the way of the decision of the shareholders being carried out, unless there are circumstances of any exceptional or compelling nature. In the ordinary course of circumstances, simply because somebody has made an appeal to the Company Law Administration seeking protection against the wishes of the majority being carried out, the Company Law Administration should not take action under his clause. This matter requires very deep thinking. I would also plead with the hon. Minister to analyse the cases of companies where the management has changed hands during the last few years. So far as my reading of the situation goes, those who have been holding majority shares have had to suffer a lot, and they have had to wait for years and years before they could take charge of the management, to which they were legitimately entitled; they had to negotiate for it, they had to fight litigation and so on and they had to face various other obstacles that were put in their way. But, ultimately, when they took over charge of the company's affairs, they did show a remarkably better result than was possible with the previous management.

I therefore plead that this clause requires a lot of re-thinking. Action should be taken only in very rare and exceptional cases. In the ordinary course, it should be the policy of the Company Law Administration not to go into the case of a change-over of management where the shareholders are legitimately entitled to exercise their majority rights.

The Minister of Commerce (Shri Kanungo) I am grateful to Shri Morarka for the very thorough analysis of the implications of the clause, as it stands today. The very reasons which he has advanced for some control to prevent what they call cornering or take-over operations convince me that the powers which have been provided in this clause are not too drastic.

As Shri Morarka has rightly pointed out, the words 'or otherwise' are the bone of contention. In fact, broadly speaking, these are the words which have been added to the clause; of course, there has been addition of other sub-clauses also. But the point is that sub-clause (2) where, as he has pointed out, drastic powers are there, interfering with the proprietorship of negotiable instruments like shares, has been there not only in the Act of 1956, but in the U.K. also. What was the reason for putting in 'or otherwise' which certainly gave much wider scope to the clause as it stood? It will be realised that the section, as it stands, can come into operation only when sections 247-249 have been brought into operation, not otherwise. Sections 247-249 deal with investigations to find out the ownership of shares. The reason why this wider power has been taken is that in some cases it would take a considerable length of time even when under sections 247-249 similar powers provided are exercised to find out the actual ownership of the shares of a company. It may take a very very long time. But apart from that, even before any action can be contemplated or taken under section 247, the mischief might have been done.

It is conceivable, and it is a fact also—it has happened in other countries; it has happened in India also—that the cornering operations can be carried on in a very short time. Without mentioning names, I can say that the shares of a particular company, a large company, were cornered and acquired through the operation of 24 companies and firms within the course

[Shri Kanungo]

of a couple of days or about that time. Of course, it can be said that such cases are rare, but I would draw the attention of the House to the fact that this type of operation, which my hon. friend, Shri Morarka, has characterised as 'corporate raiding'—a very apt phraseology—has been rampant in other countries, more so in ours. That is why at the present moment, the law being what it is in U.K., the Government there have thought it wise to appoint a Commission to consider revision of the law. Of course, their terms of reference are much wider; they will go into various aspects of the law of their country as it stands. But it is common knowledge from reports in the Press that the urgency of such an investigation for the possibility of changing the law was because of operations of this type.

Regarding the apprehensions which were mentioned by Shri Somani, that these powers would enable the management which has the support of a minority of shareholders, to continue as against the wishes of the majority, it is true that such a situation can be envisaged. But I would humbly submit that somebody has got to be the judge of the circumstances.

**Shri M. R. Masani** (Ranchi East): The courts are there.

**Shri Morarka:** The provision regarding courts is there.

**Shri Kanungo:** This is merely an interim power. What I am trying to make out is that it is not necessarily the wish of a majority which is in the public interest; there may be a genuine change of shareholding of a company in the normal course where, I feel, the wishes of the majority have got to prevail. But hon. Members will appreciate that the whole structure of this particular clause is meant to prevent unholy and unfair conditions which may arise in this sense that where the acquisition of a majority of shares in a company is not with

the *bona fide* intention of acquiring those shares but with the ulterior motive of cornering or taking them over, it certainly is not desirable. It is possible, as has been argued by Shri Somani and others, that by negotiations and arrangements there can be amalgamations or joining up of several companies by transfer of shares for the *bona fide* purpose of furtherance of better operations.

But these factors are such that there must be somebody to judge and differentiate between *mala fides* and *bona fides*. I certainly agree with Shri Masani that the court is the organ which should judge this. This clause exactly provides that the courts will decide it. All that it does is the taking of preventive measures by Government for a limited period of time. These limited powers are also subject to alteration and modification by courts. In other words, whatever action Government takes is subject to a review by the courts. But quick action is necessary because, after all, when the mischief is done, it cannot be undone. That is what is happening. Those powers under the various sections about management, 409 and others, are held up for a certain time. But the beneficial interests of these shares passing out to the marauders—as my hon. friend Shri Morarka said—this is a telling word—is there. They will have the fruits of their robbery. They cannot be deprived of that. Even here, in this clause, what is attempted to be done is that for a period of years they may not be able to enjoy the fruits of their robbery. Certainly, it is limiting the full proprietary rights of shareholders. But, it is done in the larger interests of the company itself and of the public.

**Shri Naushir Bharucha** (Khandesh East): The right shares.

**Shri Kanungo:** This again raises the question of right shares and bonus shares. It is asked why, during the period of freezing, a shareholder should be deprived of properties

which he otherwise could have got. (*Interruption*). This is meant to prevent marauders from attempting it. It is quite possible that, in the process, some genuine persons might be hit. It is not inconceivable. But you cannot make exceptions. In any case, for all practical purposes, as far as I can see, under such circumstances no company is likely to issue what you call right shares and bonus shares. The issue of right shares and bonus shares is also governed by other provisions of law where sanction has got to be obtained. And, it is inconceivable that Government will agree to the issue of right shares and bonus shares where the provisions of this section have come into operation.

**Shri Naushir Bharucha:** But the frozen shares might belong to a different company altogether and that company will not be prevented from issuing right shares; and at the end of three years Government would find that the party whose shares have been frozen has nothing and that party has been deprived of the right.

13.24 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

**Shri Kanungo:** That is what I said. There might be some chances of miscalculation. But, broadly speaking, such a contingency is not likely to arise. The provisions of this clause have been purposely made deterrent so that the tendency for cornering and take-overs may be reduced to the minimum.

**Shri Naushir Bharucha:** But you are deterrent in striking the innocent party.

**Shri Kanungo:** I have mentioned that it might be conceivable. I am not sure; I have not gone into the details. But, I consider the chances are infinitesimal because the right shares and the bonus shares can be issued without reference to another company with the sanction of Government. I have tried to explain, as far as I could that these powers have

been taken for the limited purpose of preventing the widespread practice of taking-over.

I, certainly, do not agree with my hon. friend, Shri Somani that as a result of the taking-over bids and various other means of piratical action, companies changing hands have shown better results. I claim to have a certain knowledge of the textile industry. I believe that such operations, apparently showing higher profits, as Shri Somani claims that the take-over bids have resulted in showing better profits, have resulted in complete ruining of the assets of the companies. I know of several such cases.

I am grateful to Shri Masani for the amendments which he has suggested do not object to the structure and the purpose of the clause but are based upon his philosophy to which I do not, certainly, subscribe. He is consistent in that there should be the least interference by outside authority in the matter of corporations and it should be left to the shareholders to take care of themselves. But, I do not agree that there is any merit in these operations of take-over bids or whatever they might be. In any case, there is enough protection for genuine amalgamation and genuine coming together to get through. Even though these provisions are there, I am not sure that ingenuity of the class of people which my hon. friend, Shri Morarka mentioned, will not find ways and means of getting over them.

I am sorry I am not able to accept any of the amendments. I submit that this clause, as passed by the Joint Committee, may be accepted.

**Mr. Deputy-Speaker:** I will put amendment No. 13 of Shri Masani to the vote.

*Amendment No. 13 was put and negatived.*

**Mr. Deputy-Speaker:** I will now put amendment No. 89 of Shri Morarka.

*Amendment No. 89 was put and negatived.*

**Mr. Deputy-Speaker:** Can I put all the amendments of Shri Bharucha together?

**Shri Naushir Bharucha:** Yes, Sir.

**Mr. Deputy-Speaker:** Then, I will put amendments 65 to 68 to the House.

*Amendments Nos. 65 to 68 were put and negatived.*

**Mr. Deputy-Speaker:** There is amendment No. 98 of Shri Somani.

**Shri Somani:** I do not press it, Sir.

**Mr. Deputy-Speaker:** Has the hon. Member leave of the House to withdraw his amendment?

*Amendment No. 98 was, by leave, withdrawn.*

**Mr. Deputy-Speaker:** Amendments Nos. 90 and 91.

**Shri Nathwani:** I do not press them, Sir.

**Mr. Deputy-Speaker:** Has the hon. Member leave of the House to withdraw these amendments?

*The amendments were, by leave, withdrawn.*

**Mr. Deputy-Speaker:** I will now put the clause to vote.

The question is:

"That clause 79 stand part of the Bill."

*The motion was adopted.*

*Clause 79 was added to the Bill.*

#### **Clauses 80 to 97**

**Mr. Deputy-Speaker:** Clauses 80 to 97.

**Shri Kanungo:** Clause 98 has to be taken separately; it may be taken at the end of all these clauses.

**Shri Tangamani:** Three hours were allotted for clauses 80 to 98; and we expected that most of the time will be taken up by clause 98—practically the whole of it. So, the 3 hours reserved for clauses 80 to 98 may be retained for clause 98.

**Mr. Deputy-Speaker:** It goes without saying.

**Shri M. R. Masani:** May I draw your attention to the fact that my amendment No. 1, for adding new clause 5A, was also held over to be taken up along with clause 98? So, it may be held over along with clause 98.

**Mr. Deputy-Speaker:** That would also have time out of the 3 hours for which Shri Tangamani is so anxious. I will now put clauses 80 to 97 to vote.

The question is:

"That clauses 80 to 97 stand part of the Bill."

*The motion was adopted.*

*Clauses 80 to 97 were added to the Bill.*

**Mr. Deputy-Speaker:** The next group is clauses 99 to 147.

**Shri Naushir Bharucha:** We are moving very rapidly and there may not be many amendments. I do not know whether it is possible to take up clause by clause so that if anybody wants to speak in any particular class, he may speak.

**Mr. Deputy-Speaker:** We are taking them, clause by clause. We shall first take up clause 99 in this group of clauses—99 to 147. There are some amendments. Are they moved?

**Shri M. R. Masani:** I would like to move my amendments Nos. 15, 16 and 17.

**Shri Tangamani:** I would like to move my amendment No. 107.



**Mr. Deputy-Speaker:** There is one more amendment No. 54. It is not moved.

**Shri M. B. Masani:** I beg to move:

Page 53,—

for line 25, substitute—

“agent for any area for the first time for a term exceeding ten years at a time”. (15).

Page 54, line 29,—

for “three years” substitute “one year”. (16).

Pages 54 to 56,—

omit lines 33 to 42, 1 to 42 and 1 to 30 respectively. (17).

Mr. Deputy-Speaker, this is yet one more clause which in its present form is objectionable and it will do great harm if adopted in its present form. During the discussion on the last two clauses, we have seen a peculiar phenomenon whereby amendments have been moved from various parts of the House but in spite of the fact that almost all speakers have backed them there has been no attempt on the part of the Government to accept modifications which may improve the Bill. In fact, the only support that has come to Government has been from the Communist Benches and in the Minister's place I at least would find it very embarrassing.

Now, Sir, this clause 99 was an eleventh hour after-thought which came up in the Joint Committee—to interfere with the appointment of sole selling agents. Sales is part of an organisation and is an integral part of management and you cannot tamper with it any more than you can tamper with any other part like industrial engineering or personnel management or the general management of a company, without doing great harm to the integrity and the organic unity of the management. This clause gives the Government power indirectly to veto the appointment of a sole selling agent: it does not give them power

directly. It gives power to dictate the terms on which the selling agent should be appointed. I can very well conceive that this discretion to dictate the terms or write the contract on behalf of the company for a sole selling agent may be misused as a bargaining lever to exercise a veto on the appointment of a particular selling agent. To be quite frank, the department may say: so long as you insist upon appointing A, our conditions will be very difficult to satisfy; if you appoint B we shall be very reasonable. I do not want to suggest nor do I say that I doubt the honesty of those who are in charge of our Company Law Administration. As I have said before—and I repeat—we are legislating for all kinds of people—good businessmen and bad businessmen, honest officials and dishonest officials. We cannot assume dishonesty on the part of businessmen and universal honesty on the part of the officers of the Government. They came from the same strata of society; one society; one brother is an officer and the other is in business. The tendency of legislation to assume that the man in business is dishonest while the brother in Government is honest takes no account of the realities of human nature and human society. Again, the phrase “prejudicial to the interest of the company” is so wide that almost anything can be brought within it.

Now, Sir, by my first amendment the amended clause would read as follows:

“No company shall, after the commencement of the Companies (Amendment) Act, 1960, appoint a sole selling agent for any area for the first time for a term exceeding ten years at a time.”

That is to say, only the appointment of a new selling agent would be banned, not the continuation of a selling agent now in office. The other change in that clause would be that I have substituted ‘ten years’ at a time instead of ‘five years’ at a time.

[Shri M. R. Masani]

In the amended form, I have circumscribed this clause so that it may not do much harm. In its present form I think it is a completely unjustified interference with the normal functioning of companies.

Sub-clause (4) speaks about the attempt to prevent the existing managing agent leaving his managing agency and later being appointed the sole selling agent. In itself there is nothing wrong in that transaction. But it is suspected that the managing agent would misuse his present hold over the company. If that is the case—it could be so—I would think that one year interval or cooling off period between the handling over of the managing agency and the entering into office of the selling agent under the new agreement would be enough for that influence to be removed. I do not see any need for as long a period as three years. My second amendment seeks to reduce this period from three to one year.

My third amendment is for the deletion of sub-clauses 5 to 8. This would take away the very extensive power of writing the contract for the company to which I had referred earlier and only the veto power would remain and the administration of the day would not be given very wide powers to write the contract for the company.

These are my three amendments. They are modest in nature and try to limit the mischief of this clause and I, therefore, move them.

**Shri Tangamani:** Mr. Deputy-Speaker; I beg to move:

Page 53,—

for lines 23 to 29, substitute

“(1) No company shall, after the commencement of the Companies (Amendment) Act, 1960, appoint a sole selling agent for any area for a term exceeding three years at a time.” (107).

Before I come to my amendment, I would like to say that although the restriction that is to be imposed upon the sole selling agent after the coming into force of the 1956 Act has been felt, the Joint Committee has, to some extent, watered down the original provision introduced here. I have also made a reference to this in my dissenting note. Originally, that clause was numbered 104. This practice of a managing agent resigning and then seeking appointment as a sole selling agent and getting that appointment was not to be encouraged.

In the Joint Committee, Sir, some of the witnesses referred to this, that because of the restriction that has been imposed upon the remuneration of the managing agency by fixing a ceiling on the managing agency commission many managing agents were going in as sole selling agents. They said that this Act has more or less driven them into the field of sole selling agents. There is also a reference to this in the second report of the Company Law Administration for the year ending 1958. On page 55 of that report it is said:

“It was reported to the Government that in some cases managing agents of some companies or their associates resigned from office and became sole agents of the same companies in order to earn a higher remuneration than was admissible to them under the Companies Act, 1956. This was apparently done to avoid the necessity of obtaining prior permission . . .”

So this practice of the managing agents resigning and taking up the job of sole selling agents was noticed by the Company Law Administration. Therefore, it was felt that there must be a complete ban on the managing agents taking up the position of sole selling agents for three years. That has been made clear in the Sastri Committee Report. Paragraph 17 on

page 115 of the Sastri Committee Report says towards the end:

"A provision might accordingly be made in section 294 that no managing agent who has resigned his managing agency shall directly or indirectly, either by himself or through an association with others, take or acquire any interest in the sole selling agency of the products of the company of which he was a managing agent for a period of three years from the date of his resignation."

This is categorical enough. I do not want to read the actual clauses. The clause, as it has emerged from the Joint Committee, says that a managing agent who has resigned for the purpose of getting bigger remuneration can with the approval of the Government operate as the sole selling agent. So to that extent it has been watered down. My purpose in voicing this is to point out that the original intention of the Sastri Committee and the intention of the original Bill which was moved in this House should be carried out and only in exceptional and extra-ordinary circumstances such a step should be provided.

Sir, the purpose of this amending Bill is something different. The original section 294 regulates the appointment of bodies corporate as managing agents, I believe. The changes suggested to this section 294 are designed to regulate the appointment of former managing agents of companies or their associate as sole selling agents of the same company. It is proposed that no sole selling agent should be appointed for a period exceeding five years. Another thing is, when the sole selling agent is a firm or a body corporate the term of office etc. is already regulated by section 204 of the Act. Where it is an individual, there is no express provision in the Act regarding his term of office. That is why we in the Committee felt that section 294 should regulate his terms of office. Therefore, by this amending clause 99

which seeks to amend section 294 we are providing not only for those managing agencies which are firms or bodies corporate but also for individuals. Thereby we are making it much more complete and comprehensive. But, as I have already stated, this watering down of the three-year period by allowing approval by the Government is not a welcome thing. It is definitely a departure from the Sastri Committee Report.

Now, under this amending Bill the Government have taken power to call for information from the company regarding the terms, and if the terms are found to be not in the interests of the company or the terms are found to be such that no normal business concern will accept them the Government have got the power to vary them—I believe, that is what is stated in the amending clause where it is said: "whether or not such terms and conditions are prejudicial to the interests of the company;". There is also the other mischief which is likely to arise and which is sought to be cured by saying "where there are made selling agents than one in more than one area or in the same area". Although there may be different selling agents in name, in fact there may be only one selling agent. That aspect also is now covered by this new amending Bill, which is a very welcome thing.

Shri Masani wants by his amendment that the period of five years should be increased to ten years. Five years or even less is not a very serious matter. I wanted to say that even five years in the first instance is a long period. They are given powers to extend the period. If there is a good managing agent or a good sole selling agent who is after the interests of the company and is really promoting the interests of the company, no one shall deny extension of the period to him. That is why I have suggested in my amendment that instead of five years three years would meet the ends of justice. Shri Masani wants an indefinite period. But three years I

[Shri Tangamani]

thought was more normal and more reasonable than a five year period. In the original Act, of course, the period is five years. Though I may not seriously oppose this, I would like the Government to consider whether when they have taken away the ban on these managing agents taking up posts as sole selling agents at least in the appointment of managing agents this period can be reduced to three years.

Again, in section 294, sub-sections (1) and (2) are now replaced by this new amending clause whereby sub-section (3) is retained as it is and after sub-section (3) sub-sections (4) and (5) are added. So the new section 294 as it stands now will have five sub-sections instead of three sub-sections. From the dissenting notes of some of my hon. friends like Shri Masani and Shri Chinai I find that what they think is, when once a particular selling agent sole or otherwise has been appointed and the remuneration and terms and conditions have been approved by the company at the general meeting it is not proper for the Government to interfere. That is the spirit of the dissenting notes that they have given. But the point made by the witnesses before the Joint Committee is abundantly clear, that the managing agents are now becoming sole selling agents because the present managing agency is not remunerative. So once the people are avoiding becoming managing agents and are going in as sole selling agents for the purpose of getting better remuneration, then there must be some check. It is on their own that they are becoming sole selling agents. Many selling agents have now come into existence because of the restriction imposed by the 1956 Act. It is, therefore, necessary that there must be some power which will control the remuneration and terms and conditions of these appointments of selling agents.

Sir, I once again submit that although the general restriction is there

in the 1956 Act, this watering down of the three-year period by adding the words "with the approval of the Government", you have not really carried out fully the intention of the Sastri Committee Report. In the other case, in the case of appointment in the first instance, if it is for a period of three years there will be a greater control over the selling agents and there will also be a greater confidence in the minds of the shareholders. With these observations, I support clause 99 subject to the amendments which I have just moved.

**Shri Naushir Bharucha:** Mr. Deputy-Speaker, Sir, one has been noticing all through these discussions an attempt, on the one hand, to water down the provisions of the Bill as it has emerged from the Joint Committee and, on the other hand, to make the provisions more stringent. Rightly or wrongly, the Government has taken the credit that it has struck the middle path. Here also, the same is the position: on the one hand, Shri Masani is not satisfied with the five year period,—the time-limit,—and on the other hand, Shri Tangamani wants the period to be restricted to three years.

In the first place, so far as the purposes of the clause is concerned, I think it was the tactics of the sole selling agent which really brought about major changes and gave an impetus to the movement for the reform of the company law. After the managing agencies were abolished, so many managing agents simply put on the cloak of sole selling agents that they were able, not only to circumvent the provisions of the Act but they actually made profits with lesser work, and that thing has been condemned. Therefore, this is the basic clause which has got to be accepted by the House unless we are prepared to give the go-by to other clauses regarding maximum managerial remuneration and appointment of only one category of managing personnel as we have done under section 197A. Unless we are

prepared to give a go-by to those sections, which will make the whole Bill again ridiculous, this type of clause has got to be accepted because the device of sole selling agency was one big loophole which we did not foresee in 1956 and now it has got to be properly blocked.

I do not agree with Shri Masani's principle that the companies have a sort of divine right to manage their affairs in the way they like and that the Government should not intervene in their affairs. I do not believe that the autonomy of the companies can go to such an extent that it can torpedo some other clauses by giving the sole selling agents any amount of benefit. But the actual, practical difficulty may arise this way. For instance, on page 54 of the Bill, we have got subsection 5(a) which runs as follows:

"Where a company has a sole selling agent (by whatever name called) for an area and it appears to the Central Government that there is good reason so to do, the Central Government may require the company to furnish to it such information regarding the terms and conditions of the appointment of the sole selling agent as it considers necessary for the purpose of determining whether or not such terms and conditions are prejudicial to the interests of the company."

A clause of this character is very necessary. But it will also apply to petty footling sole selling agents who may be appointed for taluks or districts. There are thousands of companies; but there are also 250 districts or so in India. So, if various companies appoint sole selling agents for various districts, they will be covered by this clause because there are sole selling agents "for an area". How is the Government to determine that the terms and conditions of contract of the footling sole selling agents are prejudicial or not? My hon. friend, the Minister in charge, may say that if we do not put in for the entire country minus

a district. Therefore, I suggest that some *via media* should be struck without changing the language of the Bill.

I am of the opinion that this clause is not intended to cover those footling sole selling agents, and even if the Government attempted to do so, the work that the Company Law Administration would have to do will be so vast and voluminous that practically the Company Law Administration will fail in the task. I suggest that the Government should issue departmental instructions to the Company Law Administration that as a matter of administrative policy, the sole selling agents for such areas, as a district or two districts or whatever unit of area the Minister might think fit, may be left to be appointed as companies desire in such areas. Unless some such thing is done, and a practical *via media* is struck, I am afraid that in the first place the work of various companies even with regard to the appointment of petty sole selling agents would be affected. I am not sure that such applications, when they come in such large numbers as a result of these amendments to this clause, would be so very expeditiously dealt with. They might take anything between three to six months as and when the work-load increases. Therefore, I think there is some justification in the complaint that the appointment of sole selling agents of a very petty type would also be held up and no company can function unless it promptly appoints sole selling agents in the place of those who are required to resign as a result of this particular section coming into force. I say so because it should be appreciated that subsection (4) will apply to all types of sole selling agents irrespective of their being sole selling agents for a district or a State or the entire country. Therefore, I think that some sort of working arrangement will have to be made and resorted to, and I feel that the only way that we can get out of this difficulty is for the hon. Minister to issue directives to the Company Law Administration that in matters of sole selling agents affecting a district or

[Shri Naushir Bharucha]

two, this proviso should not be enforced at all.

With regard to the other clauses, I may say this. My hon. friend, Shri Masani, complained that the Government is assuming too much power. The trouble is that either you assume sufficient power or you leave a loophole. For instance, it is open to a company which desires to circumvent the provisions of this section to appoint two or three selling agents—one being a favourite or a person whom they want to favour, and the two others being benami agents. When more than one sole selling agent is appointed, if the Government feel suspicious or has reason to believe so, they can call for the terms and conditions to ascertain whether in reality one is appointed as a selling agent and the rest are only camouflage or screens to hide the real intentions of the company. So, this provision is also necessary.

But I have a feeling that if we try to implement those clauses—and there are quite a few of them—by their letter and word, it will be extremely difficult, and the administration of *bona fide* companies will be brought to a standstill. Secondly, the company law administration would also be saddled with such kinds of work that it will not be able to cope with in proper time. I, therefore, submit that in all these cases the Government should exercise their discretion and give some sort of administrative latitude for the company law administration or prescribe some sort of principles by which automatically certain applications of sole selling agents which are of a minor nature would be granted without any interference unless there is some special case to intervene. I do not know whether the Government propose to issue such directives and, if they do, it is very necessary that it should be announced in this House so that businessmen might know at least that only in such glaring cases where the attempt is made to circumvent the provisions relating to maximum managerial remuneration and other things, that action will be taken.

**Shri Morarka:** My hon. friend, Shri Tangamani, made a remark just now that clause 99 as it has emerged from the Joint Committee has been much watered down as compared to the original clause 104 in the Bill. I think it is just the opposite. There is a slight misunderstanding on the part of Shri Tangamani in saying that the provisions of clause 104 in the Bill have been watered down by clause 99. I will explain in a minute why I feel that clause 99 has been made much wider in scope than the original clause 104.

14 hrs.

Before that, I want to say a word about the managing agents becoming sole selling agents. This point was discussed even in the Joint Committee. Last time when the Bill was amended, the main policy of the Government was to discourage the managing agency system and to encourage the companies to have any other form of managers. As a matter of fact, Government took specific power to name certain industries and once they were notified, there would be no managing agents in any unit of that industry. Of course, Government has not issued any such notification, but it was the Government's desire and wish that as far as possible the managing agency system should be discouraged.

Here is the evidence of the company law administration about the floatation of new companies, how many of them have managing agents, how many managing directors and how many only directors. They have given figures for the last three years. In 1956-57, out of 848 new companies floated, there were only 14 companies managed by managing agents. In 1957-58, out of 961 new companies, only 15 were managed by managing agents. In 1958-59, out of 1095 new companies, only 7 companies were managed by managing agents. So, the main desire of the Government to discourage the managing agency system was substantially fulfilled. This is only about new floatation, apart from the existing

companies, in which also many managing agents have resigned.

Even at that time, it was never envisaged that no managing agents should be entitled to appoint themselves as selling agents. The main idea was a person who is a managing agent should not also be a selling agent at the same time. There should be a check on the same person acting as managing agent as well as selling agent. But if a person wanted to resign his managing agency and transfer himself to a selling agent, there was no objection. The managing agency system was objected not only on the ground of remuneration, but various other abuses were also alleged against the system. It was said that it was no more necessary in the interest of the industrial development of the country. Therefore, it was the policy of the Government that as far as possible, the managing agency system should be discouraged. But that did not mean that if the managing agent resigned from office of managing agency he incurs any disqualification to become a selling agent or managing director or anybody else in relation to that company or any other company. So, one must disabuse one's mind that merely because a person acted as a managing agent of a certain company he incurred a certain disqualification.

The Sastri Committee which went into the matter felt that managing agents were anxious to become selling agents. So, they suggested that for a certain number of years those persons who resigned the managing agency should not be allowed to become selling agents. The period suggested was 3 years. The Joint Committee kept that period at 3 years, but they have made one provision that if before those three years, a similar person has to be appointed, previous consent of the Central Government will be necessary. So, a managing agent who wants to become a selling agent can either wait for 3 years or if he wants to become a selling agent earlier, he has to come to the Government for permission. So, I do not feel that the provision of

clause 104 has been watered down in any respect.

On the other hand, I feel that the original clause 104 did not contain the provision for asking for the selling agency agreement of individual companies and scrutinising it. Shri Tangamani quoted something from the Sastri Committee's report. Unfortunately, he did not quote it in full. In the same para, on the same page 115, the Sastri Committee report says:

"It would not, however, be practicable for the Government to interfere in the management of a company's affairs to the extent of sanctioning every selling or buying agency agreement or scrutinising every transaction of the company with the ex-managing agent or his or its associates."

In the new clause 99, Government have taken the power to call for selling agency agreements and scrutinise them. If the Government feel that the terms of the selling agency are onerous or unreasonable, they can ask the company to correct it. But I still disagree with Shri Masani when he says that this power of Government would be a power of veto and Government would be able to influence personalities. I do not think even by implication one can feel that the Government can exercise the power in such a way that it can dictate to the company who should be appointed as selling agents.

Shri Tangamani's amendment reducing the period from 5 years to 3 years is impracticable for the simple reason that when a selling agent is appointed, the selling agent has to incur certain expenditure initially. It is not as if every selling agent is only for name's sake for drawing the remuneration and he does not do any service. He has to organise the service station, show room, a certain nucleus of experts and engineers and all that. For that, he incurs certain expenditure. Unless and until there is some length of time for which the agency is secure and he is assured of that thing, it would not be possible for the companies to appoint

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sole selling agents for a period less than 5 years and certainly not for a period of 3 years, as Shri Tangamani suggested.

On the other hand, Government should have taken power to extend the period to 10 years in suitable cases, as Shri Masani said. While a general permission may not be given to all companies, in some suitable cases of a special nature, where the product is such that it requires a lot of sale service, Government could have taken this power to extend the period to 10 years. I feel that on the whole clause 99 as it stands is a fair compromise between two extreme views and the amendments suggested by Shri Tangamani as well as Shri Masani are not seriously needed to improve this clause, except that in suitable cases, Government can take the power to extend the period to ten years.

**Shri Somani:** At the outset, I would like to clarify that I am not at all opposed to the principle of ensuring that the managing agents or those who are in charge of management will not be allowed directly or indirectly to add to their over-all maximum remuneration. I am not opposed to taking any steps that are necessary for this. I would further not oppose any restrictions placed on the powers of the Board of Directors so as to secure the necessary approval from the shareholders for any period that the Government may think feasible.

What I would like to oppose is what I think is a power of a very sweeping and far-reaching nature as the power conferred under sub-clauses (5) and (6) of clause 99, under which Government are entitled not only to ask for all sorts of information about the terms and conditions of the selling agency agreement, but also they want to act as judges as to whether the terms and conditions are in the interests of the company; if they feel that the terms are not fair, they want to take the power to dictate to the

company that the terms and conditions should be amended accordingly. Personally, I do not think this can have anything to do so far as the managerial remuneration is concerned, about which Shri Bharucha referred, because Government are not taking any powers to do away with the selling agency contract itself; they are taking powers to amend the terms and conditions of that selling agency. The responsibilities which the Company Law Administration are taking under this clause are of such a character which, I humbly submit, they will find it impossible to cope up with.

I will give the example of the textile industry, which is a very old industry, very well-known and functioning for a very long time, apart from the case of the new industries which have got their own complications about sales techniques which they follow. In regard to textile industry, mills produce hundreds of varieties of cloth, apart from the broad classification of coarse, medium, fine and superfine. The terms and conditions of selling agencies vary not only according to the varieties coarse, medium, fine and superfine but also from mill to mill and centre to centre. In a centre like Bombay there are mills which are selling their goods without any selling agency and there are others which pay 2 per cent. commission to their selling agents. There are some other mills which pay  $\frac{3}{4}$  or  $\frac{5}{8}$  per cent. commission to their selling agents in the same centre for the very same varieties.

I would like to know what criteria or principle the Company Law Administration will apply when they are faced with the problem of examining the selling agency agreements of two textile mills in Bombay who are paying, in one instance  $\frac{3}{4}$  per cent and in another instance  $1\frac{1}{4}$  or  $1\frac{1}{2}$  per cent selling agency commission. It is just possible that the companies, when they appointed their selling agents, may have been approached by a number of parties, they had to make a selection and those who have been



aggrieved may just go on flooding the office of the Company Law Department with all sorts of complaints about the very unreasonable terms which the companies have contracted with their selling agents when they appointed their selling agents in that particular area. This will open the floodgate to all sorts of complaints by aggrieved parties and may result in blackmailing the company by those who may not have been successful in securing the selling agency contracts for those parties may tell the Company Law Department that a particular contract which a mill has entered into with a selling agent includes terms and conditions which are prejudicial to the interests of that company. They may even give examples saying that so and so is prepared to act as selling agent on terms and conditions which are more favourable to the company than those which have been contracted for by the company.

My point is that we are on the threshold of a very huge programme of industrialisation when the establishment of new industries and new expansions are taking place. It is true that now we have got a protected market and many of the industries do not feel so much difficulty to sell their products. But in these modern times of technological advances all over the world the sales techniques employed by various industrial companies differ so radically from one company to other that it is really a very impossible task for the Company Law Department, however efficient and competent the personnel in its organisation may be, to determine the nature and the fairness of the terms and conditions which the companies may have offered to their selling agents.

So far as the sales commission or the terms and conditions are concerned, they are purely internal matters of the shareholders of the company concerned. As I said at the very outset, I am not at all opposed to taking any measures to plug any loophole so

far as the overall maximum managerial remuneration of those in charge of the management are concerned. But when you go a step further and when the Company Law Department is being empowered to go into each and every selling agency agreement of the hundreds of industries which we have, and which we want to go on adding year in and year out, I think it is something which will really mean placing a responsibility on the shoulders of the Company Law Department which it will find it very difficult to discharge. I would, therefore, like to submit that whatever may be the nature of the restrictions to plug the loopholes and to ensure that those who are in charge of the management, directly or indirectly, through their associates or otherwise, do not get more remuneration than what is prescribed in the Act, Government may take whatever powers they choose, but so far as the internal sales organisation of the companies are concerned, I do not think there is any justification for taking any powers to scrutinise the hundreds of selling agency agreements which the companies have entered into with their selling agents. Shri Morarka has just now read from the Sastri Committee Report, where also they have pointed out the practical difficulties of the Company Law Department scrutinising each and every selling agency agreement. My point is that it will not be possible for the Company Law Department to exercise those powers with a fair degree of responsibility and in a manner to do justice to the responsibility which is going to be taken in hand by the Company Law Department; since the terms and conditions even in the same industry, in the same centre differs from one unit to another on such a radical scale, it will really be a very hard task for any organisation to determine the fairness or otherwise of the terms and conditions. So, I want to point out to the hon. Minister that the responsibilities which are being undertaken in this respect by the Company Law Department are such which they will find it very difficult to discharge.

**Shri Kanungo:** Sir, I thought that this clause would not evoke any comment because, as my hon. friend, Shri Morarka, has mentioned, we have gone through it very carefully in the Joint Committee and the clause, as it has emerged, is in a rather attenuated form, to which Shri Morarka has objected. First of all, let us see why this clause came in at all. The original section 294 of the Act was merely confined to the procedure by which a company can appoint its selling agents. Broadly it stated that the selling agents should be appointed at a general meeting by a procedure by which the shareholders should have notice of the time; that is all. That means, the Board of directors or the managing agents should not by themselves commit to an arrangement without knowledge or the concurrence of the shareholders. The clause found a place in the Bill because, to my knowledge, during the period of shortages following the war, selling agencies became remunerative. In a market where there is no effort required for sales these agencies were being paid for doing nothing. Maybe, there was a justification in the previous years. In the earlier stages, that is, in the promotional or building up stages of a trading company or a manufacturing company selling agents might have done considerable work. Therefore the attention of the public at that time was focussed upon the managing agency and the sole-selling agency and the provisions were made in section 294.

As Shri Morarka has rightly pointed out, the whole objective of the 1956 Act was to set a tendency in motion which will do away with the system of managing agents. As subsequent events have proved, that objective has succeeded to a certain extent. In other words, the managing agency has become a bit onerous from the point of view of that type of persons who wanted to make easy money. But since the Act was put into operation another new type of malady has been discovered, that of the managing agents, I would not say

managing agents by themselves but these undesirable tendencies being sought to be operated through the provision of selling agents. That is the logic why a period of cooling-off has been provided for.

Shri Masani agrees that a period of cooling off is necessary, but he would like to put it at one year. I would submit that there is nothing to prevent the period being reduced to one year or even less, but again, I know, Shri Masani will object saying "Why ask somebody else to decide about it?" I wish that the conditions in our society and particularly the management in the corporate sector were such that there would be no occasion for writing out these laws and amending them so quickly. I hope Shri Masani will agree that he is perhaps more optimistic than I am.

**Shri Masani:** I have got faith in the people.

**Shri Kanungo:** Yes. Those conditions do not exist now. The very fact that we have today to make this provision, even a period of barely three years, is certainly shocking to me. It is shocking in the sense that in a study of a limited number of various companies which we have been able to make the remuneration of the selling agency has been in certain cases much more than that of the managing agency. In the previous dispensation after all a managing agency commission, even the minimum managing agency commission, could be collected when there is a profit to the company. But a selling agent is not fettered with that. In a period of shortages in industries like textiles, sugar and various other consumer commodities, where it is a market of scarcity, selling agency has been going on for which there is no necessity from the point of view of the corporations unless they wanted to lie in somebody else's pocket.

I can conceive that sole-selling agencies are necessary for special type

of products and for a very long period. Perhaps in the case of a heavy machine factory it will be necessary for the company, if it wants to spread its sales properly and have a proper outlet, to appoint selling agents who can act effectively. They can act effectively only if they are able to invest large sums of money in setting up the necessary service arrangements and other things in the promotional world. I am told that it is not uncommon in certain industries, particularly, in heavy engineering industries where the commission can go up to as much as 20 per cent or 25 per cent even. It is perfectly justified. Therefore the Bill, as it was introduced, provided that every such contract should be subject to the approval of the Government. But the Joint Committee, after a great deal of deliberation, came to the conclusion, namely, let us try for a period and see how the trends develop and that the Government need not be given those powers for which they had asked in the original Bill.

The present clause merely arms the Government with the power to call for an agreement, nothing more. If the Government finds out that it is onerous for the company to enter into such an agreement, it might direct that it might be altered. Shri Masani's objection, consistent with this philosophy is: Let the shareholders hang themselves if they choose to. That is the attribute of autonomy. That is the attribute of development. They are not responsible because unless you are saddled with responsibility you do not know how to behave. True, but in the mean time events happen and that cannot be undone. Worst of all, tendencies are set in motion which it will be difficult to curb and which by itself, to say the least, is unethical.

Though the provisions of this clause go to almost three full pages, most of it is procedural. In substance it means that a managing agent should have a cooling-off period before he can convert himself into selling agents and

that cooling-off period should be normally three years so that there will be complete association between the company and the corporation of which it has been acting as managing agent. In genuine cases that period can be shortened to even less than one year. In other cases where companies are free to appoint sole-selling agents or otherwise, they are free to do it. The shareholders have got the full right to exercise their own vigilance. Government always acts in the public interest, nothing else. When it finds that there is something wrong about certain operations, it can call for the agreement and direct certain alterations in the process.

I can fully understand Shri Bharucha's point which he has made out. It should not be made an instrument by which the operation of a company should be hampered in any way. It is perfectly true that however efficient a Government organisation might be, it will be impossible for it to appreciate the day-to-day principles of marketing and selling of thousand and odd products. They cannot have the knowledge. Therefore I hope and I can assure Shri Bharucha that we will make all efforts to provide in the rules and executive instructions in such a manner that the provisions of this section are used with circumspection and with the object of helping a company and not of hindering its operations. Sir, I hope that the mere presence of this section would be a warning to those unscrupulous persons who want to milk companies in different ways. As far as those efficient managements, managements of integrity are concerned, of which fortunately in our country there are quite a number, they have nothing to worry about, because their operations shall not be covered by this clause and I hope that a trend will set in where this practice of, I should say bleeding, companies for practically no work done, will cease to operate. I hope that this clause as approved by the Joint Committee will be accepted by the House.

**Mr. Deputy-Speaker:** I shall now put amendment No. 107 of Shri Tangamani to the vote of the House.

*Amendment No. 107 was put and negatived.*

**Mr. Deputy-Speaker:** I am now putting amendment Nos. 15, 16 and 17 to vote.

*Amendments Nos. 15 to 17 were put and negatived.*

**Mr. Deputy-Speaker:** The question is:

"That clause 99 stand part of the Bill."

*The motion was adopted.*

*Clause 99 was added to the Bill.*

*Clauses 100 to 119 were added to the Bill.*

**Clause 120.**—(Amendment of section 332).

**Shri M. R. Masani:** Sir, I beg to move:

Pages 66 and 67,—

for clause 120, substitute—

'120. Amendment of section 332.—In section 332 of the principal Act, in sub-section (4), for clause (b), following clause shall be substituted, namely:—

"(b) where the managing agent of the company is itself a company, such number of its directors as are directors of and constitute the majority of the directors in another company."'

(18)

Section 332 of the Act already limits the number of companies which can be managed by one managing agent. This clause seeks to prevent a single individual from being a member of two managing agency companies. I suppose that the idea is to stop or prevent interlocking of managing agencies. One would have understood this clause if it had provided that there should not be two managing agency companies where the majority of the Board of Directors of one company

form the majority of the Board of the other managing agency company. Then the control would be common and there would be inter-locking.

But what does the clause say? It says something quite different; something quite unnecessary. It says that you may not be a member of two managing agency companies if you hold 10 per cent of the voting power in a public company or 5 per cent of the total voting power in a private company. In other words anyone who is a minority shareholder in a managing agency firm with anything from 5 to 10 per cent. of the voting power, from 1/20th to 1/10th voting power in a company may not hold a share in the other managing agency company. I fail entirely to see the purpose of this quite needless interference with a normal process. It is very hard that a man cannot have 1/20th voting power in a company if he happens to have 1/10th voting power in another company. That does not show any control. What shows control is having a majority on the boards of the two managing agency firms. Therefore, my amendment No. 18 seeks to restrict this bar to interlocking to cases where the majority of the Board of Directors of one managing agency also form the majority of the Board of Directors of the other managing agency. I think this is as far as we need to go. Anything more than that is vexatious and oppressive.

**Shri Kanungo:** The substance of the objection to the clause would be what should be the criteria to judge the tendency for interlocking: whether it should be 10 per cent or 5 per cent of the various companies or more. Whatever be the per cent you write out, even if it be 1 per cent, it is quite possible that he might be working under the directions of somebody else. It cannot be prevented. But we have tried to prevent this tendency of interlocking as best as could be done. There is nothing sacrosanct about the 10 per cent or 5 per cent. It has been assumed that this will be a sufficient criterion by which it can be

[Shri Kanungo]

judged. To leave it alone as Mr. Masani would suggest, would be much more dangerous than what it is now. Today there is a tendency like Chinese box, one group of persons operating through dozens of companies which are themselves managing agency companies and control as many as 20,30 or 40 companies. Though apparently one company controls managing agency by 10 per cent, that company itself is controlled by somebody else. The evil is there. We hope with this provision it can be checked to a certain extent. Somehow or other I am not very optimistic that this is enough, but this is what it is and therefore, I would suggest that this clause should be accepted as it is.

**Mr. Deputy-Speaker:** I shall now put amendment No. 18 to the vote of the House.

*Amendment No. 18 was put and negatived.*

**Mr. Deputy-Speaker:** The question is:

"That clause 120 stand part of the Bill".

*The motion was adopted.*

*Clause 120 was added to the Bill.*

*Clauses 121 to 124 were added to the Bill.*

**Clause 125.—(Amendment of section 349).**

**Mr. Deputy-Speaker:** There is an amendment by Shri Tangamani.

**Shri Tangamani:** I am not moving my amendment.

**Mr. Deputy-Speaker:** The question is:

"That clause 125 stand part of the Bill."

*The motion was adopted.*

*Clause 125 was added to the Bill.*

*Clauses 126 to 132 were added to the Bill.*

**Clause 133.—(Amendment of section 37).**

**Shri Tangamani:** Sir, I beg to move:

Page 74,—

after line 23, add—

'(a) in sub-section (1), for the words "any body corporate which is under the same management as the lending company", the words "any body corporate which, in the opinion of the Government, is under the same management as the lending company" shall be substituted.'. (73)

I submit, this is a very important amendment. Presently, I shall explain also the reasons why I want this amendment to be accepted. As the House is aware, sections 369 and 370 deal with loans to companies under the same management. Section 369 deals with loans to managing agents direct and section 370 deals with companies under the same management. Certain amendments have been moved and accepted and clause 132 has been brought by the Joint Committee to make certain clarifications about loans to managing agents. That has followed more or less the lines indicated by the Sastri Committee.

Coming to section 370, these are loans to companies under the same management. Section 370 says:

"No company (hereinafter in this section referred to as "the lending company") shall—

- (a) make a loan to, or
- (b) give any guarantee, or provide any security, in connection with a loan made by any other person to, or to any other person by,

any body corporate which is under the same management as the lending company, unless the making of such loan, the giving of such guarantee or the provision of such security has been previously

[Shri Tangamani]

authorised by a special resolution of the lending company.

This has been retained in the Amending Bill also and in the new clause 133 also. My purpose is this. If it is left as it is, a company which is a subsidiary or which is a company under the same management is now left in the air. If the Government decides that a particular company is under the same management the question whether it is under the same management or not, can be raised before a court of law and litigation is also likely. There was reference to this particular section 370 during the first reading by Shri H. N. Mukerjee, I believe. If, in the opinion of the Government, a particular company is a company under the same management, then, sections 369 and 370 will operate.

The working of section 370 has been studied by the Company Law Administration and the Sastri Committee has also given detailed attention to sections 368, 369 and 370. The Sastri Committee has devoted 3 or 4 pages to this particular purpose. The intention of the original clause, namely, clause 136 and the present clause 133 and the Sastri Committee's report are the same. That has been substantially accepted by this House and the Joint Committee. Having accepted it, my fear is, if this amendment is not accepted, it may lead some complications and avoidable litigation. That is the main point on which I want to speak.

Having said that, I would like to remind the House that when this Bill was brought before the House and when the original clause 136 was explained to us, it was said that this amendment proposes to provide a more comprehensive definition of the expression "companies under the same group" or companies under the same management in the light of the expe-

rience gained of the working of section 370. There are certain other amendments also. Those amendments are more of a clarificatory nature. In the Amending Bill clause 136, we had this sub-section (1) retained, and sub-section (1 A) was added which was really the Explanation given to sub-section 1. Sub-section 2 was recast and sub-sections 3 and 4 were added. That was, more or less, the set-up in the original Bill. In section 370, there are 2 sub-sections, 1 and 2. To sub-section 1, there was an elaborate Explanation. The Amending Bill brought in sub-section 1 and sub-section 1A and retained sub-section 2 and added sub-sections 3 and 4. As it has emerged from the Joint Committee, we find that sub-section 1A is added, which is very well drafted. This is one of the clauses which is very well drafted as it has emerged from the Joint Committee. Sub-section 1B will be the Explanation. Sub-sections 1C, 1D, 1E and 1F deal with registers. Sub-section 2 is recast and sub-sections 3 and 4 are practically the same as the original one. That is how the set up has come now.

The Sastri Committee also went into this question and they have said:

"Instances of inter-company loans opposed to the spirit of section 370(2) have come before the Department."

They give a hypothetical instance. They say:

"Lending company A has subsidiaries B, C, D and E of which B alone is a public company. F, a subsidiary of B gives loans to C, D and E as well as to A. The loans given by F would not strictly fall under section 370(2). To make the position clear the word "or" might be added at the end of clause (ii) to the Explanation . . . etc."

The intention of this has been very ably carried out here.

The point that I would like to urge again is this. When the intention was accepted by the Joint Committee, when the original amending clause and the Sastri Committee's recommendations have been before us, the Committee considered and felt that it should be made clear that section 370 of the Act would be attracted also in the case of a loan made or guarantee given by a company to a partnership firm, any partner of which is a body corporate under the same management as the lending company. This is a new point which has been clarified and which has been added as the Bill has emerged from the Joint Committee. That is, a partnership firm, any partner of which is a body corporate under the same management, has also been brought in. The Committee further felt that every lending company should keep a register showing the names of all bodies corporate under the same management as the lending company and the name of every firm in which a partner is a body corporate under the same management as the lending company and detailed particulars regarding the loans made, guarantees given etc. should be entered in the register, which shall be open to inspection by the members of the company. Failure to maintain the register is made punishable.

For the sake of completeness, I shall read the sub-sections. As I have already stated, the sub-sections in the old Bill have become sub-sections (c) (d), (r) and (f). It is stated:

"(c) after sub-section (1B) as so numbered and lettered, the following sub-sections shall be inserted, namely:—

"(1C) Every lending company shall keep a register showing—

(a) the names of all bodies corporate under the same management as the lending company and the name of every firm in which a partner is a body corporate under the same manage-

ment as the lending company and

(b) the following particulars in respect of every loan made, guarantee given or security provided by the lending company under this section:—

(i) the name of the body corporate to which the loan has been made whether such loan has been made before or after that body corporate came under the same management as the lending company,

(ii) the amount of the loan,

(iii) the date on which the guarantee has been given or security has been provided in connection with a loan made by any other person to, or to any other person by, any body corporate or firm referred to in sub-section (1) or (1A) together with the name of the person, body corporate or firm.

(1D) Particulars of every such loan, guarantee or security shall be entered in the register aforesaid within three days of the making of such loan, or the giving of such guarantee or the provision of such security or in the case of any loan made, guarantee given or security provided before the commencement of the Companies (Amendment) Act, 1960, within three months from such commencement or such further time not exceeding six months as the company may by special resolution allow.

(1E) If default is made in complying with the provision of sub-section (1C) or (1D), the company and every officer of the company who is in default, shall be punishable with fine which may extend to five hundred rupees and also with a further fine which may extend to fifty rupees for every

[Shri Tangamani]

day after the first during which the default continues."

That is why I said any default is also now punishable. This is a new thing which has been introduced.

"(1F) The register aforesaid shall be kept at the registered office of the lending company and—

(a) shall be open to inspection at such office, and

(b) extracts may be taken therefrom or copies thereof may be required,

by any member of the company to the same extent and in the same manner and on the payment of the same fees as in the case of the register of members of the company; and the provisions of section 163 shall apply accordingly."

These are very salutary principles, very well laid down, and the clause, as it has emerged from the Joint Committee, is self-explanatory and comprehensive, but there is this lacuna that the status of a lending company or a company under the same management or in the same group is still an unknown quantity.

To make the position clear the opinion of the Central Government was brought in, so that there would not be any doubt and the protection sought to be given after our experience of the functioning of section 370 may not be lost. That is the purpose of my amendment, and I trust the House and the Government will accept it.

**Shri Morarka:** I think the amendment of Shri Tangamani would not fit in with Section 370. The Explanation to Section 370(1) reads:

"*Explanation.*—For the purposes of this sub-section, two bodies corporate shall be deemed to be under the same management—

(i) if....."

And then it describes the characteristics. There is no question of the Government's opinion here as to when a company would be considered to be under the same management.

**Shri Tangamani:** Under the original section that is so, but in the new clause as it has emerged from the Joint Committee, it is said:

"(b) the *Explanation* to sub-section (1) shall be numbered and lettered as sub-section (1B) and in sub-section (1B) as so numbered and lettered,—

(i) for the words "For the purposes of this sub-section" the words, brackets, figures and letter "For the purposes of sub-section (1) and (1A) shall be substituted;"

**Shri Kanungo:** So, the Explanation remains there.

**Shri Morarka:** It is after sub-section (1). So sub-section (1) would remain as it is, and with it remains the Explanation also as it is.

Shri Tangamani was referred to the Sastri Committee Report. In page 145, it says:

"It is pointed out that the provisions of section 370 are restricted in scope as they cannot be made use of in cases where managing agents hold 33 1/3 per cent. or more of the shares in companies in the same group because they would be associates of the managing agents to whom loans are forbidden under section 369. These provisions, though stringent, are designed to safeguard the funds and the interests of the lending company and we cannot recommend any change therein."

The volume of evidence before the Sastri Committee was to make the provisions of section 370 less vigorous, to lighten them, to make them a little more flexible, but the Committee, while agreeing in principle, have said



that in order to safeguard the interests of the lending company, they would not agree to any change.

The main purpose of clause 133 is this. Section 370 refers to loans etc., to companies under the same management. It has been found that sometimes the loans are not made to companies under the same management, but to firms in which a company under the same management is a partner. In order to bring such firms also within the scope of section 370, this amendment is made.

The opportunity has been taken to man's amendment was based on a register and regulate various other things, which, according to me, are very healthy and very necessary provisions. These safeguards did not find a place at all in the Bill as it was introduced in the House, but the Joint Committee, in its wisdom, has done all this.

It is now clear that Shri Tangamani's amendment was based on a slight misunderstanding. I am sure he will be fully satisfied when sub-section (1) and its Explanation remain intact. His amendment will not also read well if incorporated. I therefore hope he will not press it.

**Shri Kanungo:** I have nothing more to add. I am not prepared to accept the amendment.

**Mr. Deputy-Speaker:** The question is:

Page 74, after line 23, add—

'(a) in sub-section (1), for the words "any body corporate which is under the same management as the lending company", the words "any body corporate which, in the opinion of the Government, is under the same management as the lending company" shall be substituted.' (73).

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question

"That Clause 133 stand part of the Bill".

*The motion was adopted.*

Clause 133 was added to the Bill.

**Mr. Deputy-Speaker:** The question is:

"That Clauses 134 and 135 stand part of the Bill".

*The motion was adopted.*

Clauses 134 and 135 were added to the Bill.

**Clause 136—**Substitution of new section for section 372.

**Shri C. R. Pattabhi Raman:** I beg to move:

Page 78, line 21, after "purchase" insert—

"(Whether by itself, or by any individual or association of individuals in trust for it or for its benefit or on its account)". (83).

**Shri M. R. Masani:** I beg to move:

Page 78, omit lines 28 to 30. (19).

Page 78, lines 38 and 39,—

for "[whether before or after the commencement of the Companies (Amendment) Act, 1960]" substitute—

"after the commencement of the Companies (Amendment) Act, 1960." (20).

Page 79, line 2,—

after "corporate" insert "in the same group" (21).

This clause deals with investment companies whose main business is to invest funds in other companies, and this is a class of companies which I should have thought we would have encouraged and given facilities to, because we all agree that greater investment in industrial enterprises is required in this country.

I find that the clause as it is at present tends to hamstring the activities of genuine investment corporations and companies by tying their hands

[Shri M. R. Masani]

with a number of restrictions which appear to me to be completely needless. Not only that, but even these restrictions are given retrospective effect. For instance, if a company has by now, in the course of its business, invested so much in another company, and that amount touches the proportion that is laid down by the clause, then that company may not invest any more in the other company. In other words, we are legislating for the past as well as the future, and we are doing it in a way which would really come in the way of legitimate, healthy investment for the development of the country's economy.

These three amendments that I have moved seek to lessen the mischief, though it cannot be altogether undone. One of these amendments, Amendment 20, tries to restrict the operation of these limitations to things happening after the commencement of the Companies Act as now amended and not with retrospective effect. In other words, investments made by an investment company in another company in the past will not be taken into account for the purpose of tying the hands of the investment company.

15 hrs.

Another amendment is to make it clear that, unless there is interlocking in the same group, the limitation should not apply. If these amendments were accepted, on the one hand, a needless intervention by the Central Government would be eliminated, and on the other, the retrospective effect of these amendments would not operate, and a certain amount of elbow-room would be given to investment companies to carry on their business. Otherwise, I can only deplore the actions of a Government which in one voice claims to be interested in industrial investment in this country, and with the other tries to pass provisions which are bound to cripple and hamstring the operations of investment companies.

**Shri C. R. Pat abhi Raman** (Kumbakonam): I beg to move amendment No. 83 to clause 136.

Section 372 refers to purchase by a company of shares of other companies in the same group, and section 372 as proposed to be redrafted by clause 136 of the present Bill has a loophole; it may enable a company to evade the restrictions of this section. While investment made by a public company directly in shares or debentures of a company would attract the provisions of the section, the section could be rendered ineffective by making a loan through an intermediary who may be an individual or a partnership. Matters may be so arranged that the first company, that is, the investing company might advance some money in the shape of a loan to an individual (or even in a partnership, with the sanction of a special resolution under section 370 where that is applicable); and if the individual or partnership invested that money on behalf of the first company in another company, the provisions of section 372 would not be applicable.

My amendment, namely amendment No. 83 seeks to plug the loophole and prevent such indirect investments.

Sir, I move the amendment.

**Shri Nathwani** (Sorath): I want to say a few words on this clause. This clause enlarges the scope of the existing provisions under section 372. At present, the restrictions are confined merely to investments by one company in other companies under the same management. Under this clause these restrictions would be applicable to investments in other companies also, irrespective of the question whether they are under the same management or not.

One of the serious objections that has been raised in regard to this clause is that it would prevent an investing company from enlarging the scope of its activities, in other words,

it cannot undertake in the form of a new joint-stock enterprise any other venture; and a certain amount of nervousness exists on this score in certain quarters. I do not think that this apprehension is justified, because if a company wants to start another new venture, and wants to invest any amount of money, in that new venture, there is no prohibition, and no leave or sanction either from the company at the general meeting, or from Government is necessary.

In this connection, I wish to point out the provisions of the proposed sub-section (14) of section 372, particularly, the provisions of sub-section (14) (d) which says that this section shall not apply *inter alia* to the investments by a holding company in its subsidiary, so that any existing company can invest more than 50 per cent in any new company and start any new enterprise; there is no objection to that.

As regard, the enlargement of the scope, it is well known that the intention is to prevent, so far as is possible and desirable, the concentration of economic power in certain hands only. But, even here, in suitable case, exemption may be granted.

Again, it is stated that this would hamper further investment in other companies. I cannot quite understand it. Even now, what is the effect? The total amount that can be invested would be only 30 per cent. Supposing Government does not permit any particular company to invest its money in other companies, the result would be this namely that either that company can start a subsidiary company, or even if it does not think of doing it, it would be constrained to distribute its surplus amongst the shareholders, because it cannot invest further, and it does not want to expand its own activities. The net result would be that the surplus which is available there and which would be lying idle and which could not be availed of by that company itself for its own expansion or by way of in-

vestment in other companies would be distributed amongst the shareholders. With this distribution, the shareholders having got further dividends or increased dividends, these moneys can be invested by the shareholders.

Therefore, on the whole, I am of the view that this new clause does not impose any unnecessary restrictions, and the apprehension that it would operate against the investment by existing companies seems to be misconceived.

**Shri Morarka:** I want to make only two points on this clause. One is in respect of the amendment of my hon. friend Shri C. R. Pattabhi Raman. Frankly, I cannot understand the import of this amendment. It reads thus:

"Page 78, line 21,  
after 'purchase' insert—

"(whether by itself, or by any individual or association of individuals in trust for it or for its benefit or on its account)".

The restrictions sought to be placed by clause 136 are on the investment of the company's funds in purchasing the shares of another company. If the investing company makes a loan to other persons, then, it would come within the mischief of section 369 or 370; if the other individual purchases the shares on behalf of this company, then, certainly, it would amount to investment by this company, and it will have to be disclosed. So, I cannot understand how the addition of these words would clarify or help the position in any case.

If the company makes a loan, it comes within the mischief of section 369 or 370. If it makes an investment, then it comes under section 372.

As my hon. friend Shri Nathwani explained just now, the main change that is being made in this clause is this. Till now, there were restrictions only on the investment in the shares

[Shri Morarka]

of companies in the same group or under the same management. Now, the scope of this section 372 is widened, and it is now provided that there would be an overall limit for the investment of a company's funds in the bodies-corporate. That may act, as Shri Nathwani said, to some extent, in preventing the concentration of wealth. But, if his other interpretation is correct that the company can still have its subsidiary holdings and other things, then, to that extent, that purpose would be defeated. I do not know whether we must have such rigid provisions that under no circumstances can a company invest more than 30 per cent of its capital in any other body-corporate, because the capital of a company varies from time to time. Companies which were started with a very small capital many years ago have today got huge funds and they have got, though a small capital, very big reserves, and they are in a position to make a lot of investment. If you were to say that not more than 30 per cent of the capital could be invested in all other companies, to that extent, joint-stock enterprise would suffer.

The second point is about sub-clause (14), which says that this section shall not apply (a) to any banking or insurance company and (b) to a private company, unless it is a subsidiary of a public company. I want to know whether a public investing company would be free to purchase shares of a private company to any extent subject only to the overall limit of 30 per cent, or whether just as there is another provision saying that an investing company cannot purchase more than 10 per cent of the subscribed capital of any other company, that restriction would also apply to a private company. By saying under this sub-clause that this section will not apply to private companies, I think Government are exempting private companies from the purview of this section. In other words, a public company would be able to purchase

the shares of a private company even beyond 10 per cent, the only limit being the overall limit of 30 per cent. I do not think that was the intention or that could have been the intention, because this limit of 10 per cent should apply to all companies, public or private. The real intention of sub-clause (14) is that these restrictions must apply whether the company invests in a public company or a private company. But as the clause stands, it would mean that if a public company invests in purchasing the shares of a private company, the restriction of 10 per cent would not apply.

**Shri Naushir Bharucha:** No restriction would apply.

**Shri Morarka:** To that extent, the main purpose of this would be defeated. I would request the hon. Minister to get it examined and make the necessary change if he thinks it necessary or, if he does not think any change is called for, to leave the matter as it is.

**Shri Somani:** The restrictions proposed to be further widened under this clause concerning inter-company investments will, in my opinion, retard the industrial development of our country. If you go through the history of industrial development during the last few years, you will find that inter-corporate investment has played a significant role. In my opinion, it should be allowed to play its important role under present conditions when personal savings are so difficult; when we have such a high rate of taxation in the personal sector, naturally the investments available from individuals cannot play that significant role which the surpluses in the corporate sector can play. When basic objective is to industrialise as fast as possible and create additional wealth, I do not see the logic of any policy which will come in the way of that objective.

I can understand provisions for curbing some undesirable features of

inter-company investments. Certainly Government have got adequate powers to deal with those companies. They can be very effectively dealt with, but to curb the development of industry by restricting investment by one company in another cannot but defeat the very objective we have in view. Such inter-company investment is free in U.K. As a matter of fact, the history of the growth of the corporate sector in other countries will show the nature of the role which these inter-corporate investments have played. It is true that from the ideological point of view, of preventing concentration of economic power and other factors, it might be argued that the policy of enabling certain groups to go on building and adding to their economic power, which is inherent in it, should not be countenanced. But my point is that under present conditions when the basic objective is industrialisation and the greatest need for us is to go as fast as we can to utilise the resources we have got, nothing should be done under the company law to restrict utilisation of resources of any company in creating new wealth and new productive enterprises.

Of course, the nature of the restrictions at present proposed under this clause takes away the distinction from investments in the same group of companies; a company cannot invest in any other outside company more than 30 per cent of its capital. Take, for example, the textile industry. According to the policy of the Planning Commission, the textile industry is not allowed to expand its spinning or weaving capacity due to a certain deliberate policy of helping handlooms or other factors. Therefore, if any textile company has got surplus money at its disposal, there is no reason why it should not be allowed to invest it in any other company for the development of any other industry. Any policy which restricts this will come in the way of our rapid development. Even under the Income-tax Act, there are incentives for

investments in certain industries defined therein; if any company invests in those industries, the dividend received is exempt from tax. The basic idea is to encourage investment of companies in certain industries. We should follow a similar policy here in encouraging the flow of surplus funds to other companies. The utilisation of that surplus is, in any case, subject to the various restrictions that we have under the Industries (Development and Regulation) Act and other laws which require any new entrepreneur to seek the approval of Government. These will take care of the channelising of the funds of a company in the desired directions. So my submission is that this restriction to utilise surplus funds should not be there. You should be able to divert the surplus to whatever industry is regarded as of vital importance to the national economy.

So far as channelising of the funds in a particular industry is concerned, I have nothing to complain. Government have got adequate powers to see that the surpluses of the corporate sector are diverted into particular industries according to the policy laid down by the Planning Commission, but the overall policy of restricting companies in investing not more than 30 per cent will under present conditions, when we have got a shortage of internal resources and of capital, cannot but come in the way of the process of the speedy industrialisation of the country which we have in view. From that point of view, I think this is a retrograde provision and requires to be looked into to see that we do not tighten restrictions which already exist in the company law, and leave the whole restrictions untouched as they stand at present.

**Shri Naushir Bharucha:** I want to refer to only one aspect which has been repeatedly stressed, that restrictions on intercorporate investments are likely to slow down the pace of industrialisation. I think statistics are available to show that at no time

[Shri Naushir Bharucha]

has any company made use of inter-corporate investment except perhaps for the purpose of cornering or controlling any concern, to the extent of more than 11—12 per cent of its capital. In view of that, I am of the opinion that the restriction which has been proposed in sub-clause (2) of the proposed section 372 would not be prejudicial to the growth of industry in this country.

I have been noticing that all along several speakers who have urged the relaxation of these restrictions have been overlooking the fact that there is a sub-clause (4) on page 79, which says that the investing company shall not make any investment in share of any other body corporate in excess of the percentage specified unless the investment is sanctioned by a resolution of the investing company in a general meeting and further unless it is approved by the Central Government.

**Shri M. R. Masani:** Why should the Government approve?

**Shri Naushir Bharucha:** The point that I am making is that assuming for a moment that in some cases *bona fide* investment in excess of the percentage becomes necessary, if it is in the interests of the company, surely, it would not be difficult for the directors to call a general meeting and to have the sanction of the general meeting for that purpose. With regard to the approval of the Central Government, my friend, Shri Masani, has been objecting to it all along, namely, that there should be no interference. If you wish to follow that principle to its logical conclusion, then, you cannot have any type of company law at all because every section implies some sort of restriction on the so-called autonomy of the companies. In ordinary practice it has been found that this 30 per cent is not reached. We are told that it is 11 or 12 per cent.

In exceptional cases, in *bona fide* cases, where this percentage is required to be exceeded, surely, I do not think, the Central Government would be so

very perverse as to deny the approval just to spite the company. I think he is proceeding on the assumption that the Central Government is there to deny any and every possible expansion of any industrial concern which desires to expand.

But, if we do not keep these percentages, as my hon. friend Shri Somani desires,—by his amendment he wants these percentages to be eliminated—then the whole flood-gate will be opened to inter-corporate investments against which we have been struggling. Either it is a case for having restrictions which are sufficient to prevent or remedy the mischief or you permit things to go on as they are. Really, the choice is not between percentages, this or that or government sanction or not; but it is whether you desire to put up with a mischief or not. The mischief has got to be remedied, because we have got the bitter experience of how these inter-corporate investments have played havoc with the shareholders' money. I therefore, submit that the clause be accepted as it is.

I also feel that the amendment which has been moved by my hon. friend Shri Pattabhi Raman plugs an important loophole because what you cannot do in one way you cannot be permitted to do in another way in the shape of ostensible loans which, in reality are intended to purchase the shares of the company.

I think the clause, as amended by Shri Pattabhi Raman's amendment, should be accepted by the House.

**Shri Kanungo:** Of the amendments moved, I am agreeable to accept the amendment of my hon. friend, Shri Pattabhi Raman, No. 83.

This clause is the balancing of two opposing forces in the sense that it is conceded that the companies should not be prevented from investing their funds in expansion within

their group or outside their group. At the same time, the tendency of cornering or interlocking should be prevented. As far as genuine investments are concerned, I can straightforwardly refute the apprehensions of Shri Somani because the curb is not on expansion as against cannibalism, or eating up other corporations.

15.25 hrs.

[SHRI JAGANATHA RAO in the Chair]

A sample survey was made in respect of assets of Rs. 15 lakhs and over during the past three years by companies registered in the important centres of the country. What has emerged? Out of Rs. 17.25 crores issued by 24 companies, the share of the manufacturing companies has been Rs. 1.55 crores and miscellaneous and other companies has been Rs. 0.46 crores. These miscellaneous and other companies include the Industrial Credit and Investment Corporation Ltd. and other companies which cannot be definitely categorised as investing companies.

So, this will very clearly show that the corporations are not anxious or even willing to invest in new floatations. The more important factor is that the new floatations are being subscribed not by corporations or by the corporate savings but mostly by individuals and other sources. The bogey that has been going on for the last several years that these restrictions, whatever they are, will hamper industrial progress and economic regeneration of the country, I submit, is not justified.

As against that, this clause is a considerable liberalisation from the section as it stood. The previous section took care of inter-company investment within the same group. The quantum has been increased. I forget the exact figure. I think it was 20 per cent. Now, it is 30 per cent, the maximum. This applies both within the group and outside the group. Therefore, general invest-

ment of surplus funds in productive enterprise within the group or outside the group is permitted.

As Shri Bharucha has so kindly pointed out, even this percentage can be exceeded if the shareholders pass a resolution to that effect which is approved by the Central Government. These things, however much Shri Masani may dislike them, are there, to have an agency to differentiate between genuine investments and investments for purposes of cannibalism.

I believe that the provisions as they stand will result in creating conditions where only genuine investments for purposes of expansion are undertaken and other tendencies are curbed. In any case, let me hope that even after a number of years it may not be necessary to tighten this more.

I would submit that the clause, as amended by amendment No. 83, be accepted.

Mr. Chairman: Shall I put the amendments of Shri Masani, Nos. 19, 20 and 21 together?

Shri M. R. Masani: Yes, Sir.

Mr. Chairman: I will now put these three amendments, Nos. 19, 20 and 21 to the vote.

*Amendments Nos. 19 to 21 were put and negatived.*

Mr. Chairman: I will now put amendment No. 83.

The question is:

Page 78, line 21,—

after "purchase" insert—

"(whether by itself, or by any individual or association of individuals in trust for it or for its benefit or on its account)". (83).

*The motion was adopted.*

**Mr. Chairman:** The question is:

*"That clause 136, as amended, stand part of the Bill."*

*The motion was adopted.*

*Clause 136, as amended, was added to the Bill.*

*Clauses 137 to 147 were added to the Bill.*

#### **New Clause 147A.**

**Shri C. R. Pattabhi Raman:** Sir, I beg to move:

Page 83.—

*after line 13, insert—*

*"147A. Omission of section 389.— Section 389 of the Principal Act shall be omitted." (84).*

The effect of this amendment is the omission of section 389 of the principal Act. Section 389 of the Companies Act provides that a company may, by written agreement, refer to arbitration, in accordance with the Arbitration Act, 1949, an existing or future difference between itself and any other company or person.

In a recent Judgment, *Societa Italiana per Lavori Marittimi versus Hind Constructions Ltd.*—appeal No. 63 of 1959—the Bombay High Court held that this section prevents Indian Companies from having recourse to any arbitration agreement otherwise than in accordance with the provision of the Arbitration Act, 1940 and since this Act contains no provision for foreign arbitration, Indian companies are debarred from entering into contracts with foreign companies or other organisations providing for arbitration by foreign arbitral bodies. The judgment has created a difficult situation for Indian companies, many of whom now carry on business with foreign collaboration and the contracts for such collaboration often contain a provision for arbitration by foreign bodies, namely, in accordance with the rules of the International Chamber of Commerce. Representa-

tions have been received from trade associations as well as from official organisations urging the repeal of section 389 of the Act. If this section is repealed, Indian companies would be free to refer disputes to foreign arbitral bodies. Under the Arbitration (Protocol and Convention) Act, 1937 they are empowered to do so. The amendment is necessary also in view of the fact that India was one of the signatories of the New York Convention on the recognition and enforcement of foreign arbitral awards held in 1958. This convention has already been ratified by the Government of India. Therefore, I move that amendment 84, which creates a new clause 147A be accepted by the House.

**Shri Kanungo:** I accept the amendment.

**Mr. Chairman:** The question is:

Page 83,—

*after line 13, insert—*

*"147A. Omission of section 389— Section 389 of the principal Act shall be omitted." (84).*

*The Motion was adopted.*

**Mr. Chairman:** The question is:

*"That Clause 147A be added to the Bill."*

*The Motion was adopted.*

*Clause 147A was added to the Bill.*

*Clauses 148 to 150 were added to the Bill.*

**Mr. Chairman:** Is Shri Masani moving his amendment No. 22?

**Shri M. R. Masani:** In view of the rejection of my amendments to clause 79, there will be no purpose in pressing for this amendment and so, I do not move this amendment.

**Mr. Chairman:** The question is:

*"That Clause 151 stand part of the Bill."*

*The Motion was adopted.*

*Clause 151 was added to the Bill.*



**Clause 152 (Amendment of section 408)**

**Shri Jhunjhunwala (Bhagalpur):**  
There are two amendments which stand in my name to this clause.— Nos. 119 and 120. I beg to move:

Page 83, line 35.—

after "two persons" insert—

"one of whom should preferably be from amongst the aggrieved minority shareholders" (119).

Page 84, line 9.—

after "Central Government" insert—

"at any time, if in the opinion of the Central Government he is not acting for furtherance of the objects for which he was appointed or the reasons for which he was appointed have ceased to exist." (120).

Section 408 reads as follows:

"Notwithstanding anything contained in this Act, the Central Government may appoint not more than two persons being members of the company, to hold office as directors thereof for such period not exceeding three years on any one occasion as it may think fit, if the Central Government, on the application of not less than two hundred members of the company or of members of the company holding not less than one-tenth of the total voting power therein, is satisfied, after such inquiry as it deems fit to make, that it is necessary to make the appointment or appointments in order to prevent the affairs of the company being conducted either in a manner which is oppressive to any members of the company or in a manner which is prejudicial to the interests of the company:"

This section was inserted in the principal Act for the first time in

1956, out of a motion by Shri Morarka and Shri Nathwani to the effect that the election of directors should be by proportional representation. There was a great discussion on this and it was pointed out that most of the evils and oppressions to the interest of the minority shareholders arose because the majority shareholders took undue advantage of the present system. Many clauses were discussed even now about these evils. Most of these evils would be obviated if power is given to the shareholders to elect directors by means of proportional representation. In that case the minority shareholders would have had a right to come and partake in the management and the majority shareholders would be on guard not to do things to exploit the minority shareholders or to do things against the interests of the whole company by mismanagement, etc. But the Government was reluctant to accept that amendment of Shri Morarka and there was a great deal of discussion for three or four days. Ultimately the Government inserted this section and obviate intention of holding election by proportional representation would be carried out by appointing two directors from amongst the minority shareholders. It was then stated that there was option given to the company to adopt proportional representation for the appointment of directors. Section 265 reads:

"Notwithstanding anything contained in this Act, the articles of a company may provide for the appointment of not less than two-thirds of the total number of the directors of a public company or of a private company which is a subsidiary of a public company, according to the principal of proportional representation, whether by the single transferable vote or by a system of cumulative voting or otherwise, the appointments being made once in every three years and interim casual vacancies being filled in accordance with the

[Shri Jhunjunwala]

provisions, *mutatis mutandis*, of section 262."

Sir, the idea of giving an option in this section 265 was, supposing under section 408 such directors are appointed by the Government who are acting against the interests of the company or any company afterwards find that it is better that they should make a change in their articles of association by giving the shareholders the right of appointing directors by proportional representation, in that case there will be no necessity of section 408. Sir, four years have passed since this Act was passed. It was being administered for the last four years. I do not know what has been the experience of Government in this respect. I find from the report which has been submitted by the Government that after holding a proper enquiry, after making a thorough investigation under the various sections of the Act they came to the conclusion that there was a *prima facie* case that the company was acting against the interests of the minority shareholders, the company was not acting in the interests of the shareholders and of the company as a whole and it was exploiting. If there had been less than one-tenth representation the Government would not have entertained any applications. From the report I find that application on behalf of the minority shareholders of about 23 companies had applied to the Government under section 408 for the appointment of additional directors as contemplated under section 403. There was some difficulty in the appointment of directors.

In that section it was said that only members could be appointed. It so happened that in certain cases the persons who were ultimately chosen by the Company Law Advisory Commission were not members of the company. The result was that they had to purchase shares in the market. They purchased the shares in the market but the company against whom

the charges were made refused to transfer those shares in the name of the persons who were appointed by the Company Law Advisory Commission. In this respect, Sir, the Government has come with an amendment that in place of "members" the word "persons" should be inserted. So this difficulty has been avoided.

Sir, I had the opportunity of knowing some persons who were recommended by the Company Law Advisory Commission. They were good businessmen. They said: "What is the use of appointing us? Why do they not appoint persons from among the aggrieved shareholders who know the matter in a better way, who will take more interest in the matter, who can go to the meetings of the directors and place the real grievances and point out the way in which the company was misappropriating and taking to anti-social activities in the administration and management of the company?" I do not know what has been done. I do not know whether there is any single director who has been appointed by the Government and who is sitting on the board of directors of the companies concerned.

My amendment No. 119 reads like this:

Page 83, line 35,—

after "two persons" insert—

"one of whom should preferably be from amongst the aggrieved minority shareholders."

At the outset, Sir, I would say, it is very necessary that there should be a homogeneous management. But when it has been proved to the satisfaction of the Government and a *prima facie* case of mismanagement has been made out after making investigation continuously for three or four years, I do not know why there should be any difficulty in appointing one person from amongst the shareholders who have made certain representations and

who are aggrieved, as a director of the company. After all, he will be only one from amongst those shareholders and he will not be able to do any thing as will be against the interest of the company. It will be the majority of directors whose voice will prevail. Only after making enquiries about the personality and capability of the man, only after taking into consideration whether he is a desirable man or not should one be appointed as a director, otherwise anybody appointed from outside will have absolutely no interest and he will not be in the know of the facts as to how the affairs of the company were being mismanaged.

As I said in the beginning, it is very salutary that there should be a homogeneous management and no undesirable element should go in. But when it has been proved and a *prima facie* case has been made out that in a particular company there is mismanagement and misappropriation of money, in that case the Government should not have any objection in appointing one of the aggrieved shareholders as an additional director, such applications of minority shareholders against 23 companies were received by the Government. Nothing has been mentioned in the report as to what has been done. If the administration is effected in this fashion that there is no use inserting such sections. This does not speak well of the administration. On one side, the impression goes that the administration is in the hands of the companies and, on the other, they do not ultimately do anything. I would, therefore, suggest that if it is found that a particular company has been mismanaging its affairs, they should put in such persons who will be acting effectively and not persons who will do nothing.

The second amendment that I have suggested is for the insertion of:

"at any time, if in the opinion of the Central Government he is not acting for furtherance of the

objects for which he was appointed or the reasons for which he was appointed have ceased to exist."

The amendment which is sought to be made to this clause 152 is to provide for the additional directors to be removed by the Central Government from that office at any time. I fully agree that the Government should have the power of removing the directors whom they have appointed as additional directors to look into the case of mismanagement or to help the board of directors in the proper management of the company. Of course, the Government first appoint those directors and they can be removed by the Government and the Government should have that power, because the company itself has not got the power of removing them afterwards, but on that power of the Government there must be a restriction. Otherwise, no respectable man would agree to act as a director. The Government, in the exercise of their whims, might say, "We do not want you." But before doing so the Government should give reasons. So, my amendment is to the effect that the Government should not remove the director so long as he is functioning well, but the Government may remove that person at any time, if in the opinion of the Central Government he is not acting in furtherance of the objects for which he was appointed or the reasons for which he was appointed have ceased to exist.

Supposing it is found that the reasons for which that director was appointed no longer exist, and the company's work is going on all right even without the two additional directors being there, in that case, the Government has got the right to remove him. Secondly, the Government should remove him if it finds that he is acting against the interests of the company or he is not helping in the furtherance of the cause for which he was appointed.

So, these are my amendments. I commend them to the acceptance of

[Shri Jhunjunwala]

the House. Unless these two amendments are accepted, no outsider will come, to be suddenly removed without any cause. Further, unless the man who is aggrieved and who knows the facts is in the Board of Directors, it will not be of any use, and anybody coming from outside will not be of much use and the section will remain absolutely ineffective.

**Shri Achar** (Mangalore): I have also joined my hon. friend Shri Jhunjunwala in these two amendments. Shri Jhunjunwala has fully explained the implications of these two amendments. So, I wish to add only a word or two, since he has fully given the history of this section as well as the necessity for these amendments.

The first amendment is a very simple one. Probably the Government had a difficulty of finding persons who are shareholders, and that is the reason why they have suggested the present clause. Even now, with this amended clause of theirs, there is no absolute necessity for having only the shareholders in this connection. If there is a contingency of not having the shareholders, the Government can appoint others even as the clause stands. The only reason for our amendment is that, if possible, one at least should be the shareholder. It is the basic principle of any democratic body. In fact, the renowned authors on politics also say that the best qualification for a person to represent a particular class or a particular interest is that the person should have that knowledge and he should be a person belonging to that class or body and should be interested in that body. From that point of view, the amendment is a very simple one. All that it says is that, if possible—it does not compel the Government—out of two, at least one should be a person who is interested. After all, it is to protect the minorities and for the purpose of protecting the minorities, one member should belong to that particular section or body. The person

who wears the shoes knows where it pinches. It is the minority section that will feel it and yet, absolutely no harm will be done by accepting our amendment. I hope the Government will find its way to accept it.

The next amendment is a corollary to this. All that it says is that the director is appointed for a particular purpose, to carry out a particular duty. He should not be removed through any whim on the part of Government. If he does not carry out his duties or he is unfit for the purpose for which he was appointed, within the scope of the section, then alone, such a person should be removed. In fact, Shri Jhunjunwala has fully explained the reasons. I hope the Government will accept these two amendments.

**Shri Kanungo**: As the hon. Member Shri Jhunjunwala explained, I am quite familiar with the operation of this section as pertaining to a particular case where all the difficulties were faced, and in spite of the matter being finally settled by the Supreme Court, there was the lacuna, and a ridiculous situation had arisen that the person appointed by the Government from amongst the shareholders and who had acquired the shares, could not sit on the Board, because the company did not permit the transfer to be regarded in the manner Shri Jhunjunwala mentioned. So, Shri Achar's point is answered there. That means, you cannot legislate for all contingencies.

Therefore, all I would like to say on the present amendments is that Government have taken powers to see that they can appoint any person irrespective of his being a shareholder or not. The purpose of selecting two persons not elected by the shareholders is to hold the fort for the time being. The clause itself says that it is for a period of three years. Government would like to have it as a much lesser period. The whole structure and the whole construction of the Act is to see

that the shareholders are able to manage their own affairs. Wherever the Government has got to step in in public interest or in the interests of the company or of the shareholders, then, it should be for the minimum time and to the minimum extent.

Here again, the Government has got to remember—apart from what is written in the law—in the administration itself that the majority is not able to harass the minority. There are plenty of provisions in the Act itself where the rights have been given to courts and also to various agencies whereby the minorities may not be oppressed, but the majority also, as Shri Morarka in another context has mentioned, sometimes need protection. Therefore, as a matter of policy, the Government has not and will not tilt the balance in favour of anybody. Their only objective will be to see what is in the best public interest and what is in the interest of the company irrespective of the minority or majority view.

The amendments proposed in this clause—the minorities have been reduced from 200 to 100 as also various other persons—and to other clauses through the amending Bill will create a situation where there will be very little room for minorities to be oppressed. In other words, the conditions under which the minorities could be oppressed and section 408 be attracted thereby would be very much less after the amending Bill is passed and several other sections are amended and brought into operation. Therefore, I would urge upon the House to accept the clause as it has emerged from the Joint Committee and pass the same without the amendments of Shri Jhunjhunwala.

**Mr. Chairman:** I shall put the two amendments Nos. 119 and 120 to the vote.

*Amendments Nos. 119 and 120 were put and negatived.*

**Mr. Chairman:** The question is:

“That clause 152 stand part of the Bill”.

*The motion was adopted.*

*Clause 152 was added to the Bill.*

16 hrs.

**Clause 153— (Amendment of section 409)**

**Shri Morarka:** Clause 153 seeks to amend section 409. In view of our having accepted clause 79 which already covers the points contained in section 409, I think it is an unnecessary duplication in our statute to have section 409 and also clause 79, i.e. section 250 in the amended form. I hope the Minister would reconsider the whole thing and see whether it is in fact necessary to have section 409.

The heading of section 409 says: “Power of Central Government to prevent change in Board of Directors likely to affect company prejudicially”. That is amply covered by clause 79. Section 409 requires a formal complaint to be made by the managing director, directors, managing agents secretaries or treasurers. Now we are seeking to add the word “manager” also. Under section 250, anybody can make a complaint and even without any complaint, Government can act *suo motu*. So, I would request the hon. Minister to get the matter examined, because I feel that what we provide under section 409 is amply covered in a wider form in section 250.

About the operation of section 409, I want to say something which I recently learnt from a lawyer friend of mine, who appeared before the advisory commission. It is interesting and I thought I might share that information with the House. Under section 409, certain directors made a complaint to the Central Government and under section 411, that complaint was referred to the advisory commission. The commission called both the parties. The party representing

[Shri Morarka]

the company explained that the particular person whom they wanted to remove from directorship was not acting in the interests of the company and so, it has been considered desirable that he should be removed. As you know, for removing a director you have to pass an ordinary resolution of the general body. Such a resolution was passed. An interesting question put by the commission to my lawyer friend was, "It is all right for you to say that you have passed a general body resolution. But, after all, in that general body meeting, only 30 per cent of the shareholders were present." For a moment, my friend was at the end of his wits. But another friend of mine, who is fortunately a Member of the House, was present and he said: "It is all right for you to raise this objection, but when this particular clause was passed in the House, we hardly had 20 Members present. Therefore, can you say that the company law is not a validly passed Act?" It is all right for the commission to raise such points that when the resolution was passed, only 30 per cent of the shareholders were present and voted. But once a resolution is passed in accordance with the provisions of law, it must be treated as a representative resolution and the advisory commission or the company law department should not then go behind it unless some malpractice or *mala fides* are alleged.

I do not want to raise the question of quorum, but if you kindly count the number of Members—I counted it a little while ago—it is only 19. On account of that, one cannot say that the clauses we are adopting are not representative or they do not have binding force.

This is just by way of an illustration. My main point is, in view of section 250 in the amended form which already covers the provision contained in section 409 the hon. Minister may kindly reconsider the whole thing.

**Shri Kanungo:** Very humbly I beg to submit that I wholly dissociate myself from the analogy just mentioned by Shri Morarka or his friend before somebody else. It is the privilege of Parliament to judge its own affairs and to take its own decisions. It is the privilege of the Members of Parliament to be present in the House or not, as they like. So, to draw analogies of the rights and responsibilities of Members of Parliament and of members of some other organisation is certainly not desirable.

**Shri Morarka:** I do not want to interrupt the hon. Minister. As a matter of fact, I said I did not raise it as a constitutional point. But while there is a definite obligation to have quorum.....

**Shri Kanungo:** Again I object to the analogy being drawn between some other organisation and Parliament.

**Shri Tangamani:** There may not be many Members present, but when there are persons like Shri Morarka and others who are well versed in company law contributing to the discussion, it is all right.

**Shri Morarka:** Before the general body meeting is held, notice is given and the meeting is properly held. So, irrespective of the number of shareholders present, the resolution is binding.

**Shri Kanungo:** The advisory commission was free to come to its conclusion considering various aspects. I am not competent to say anything about what the commission has done.

Regarding the point that this section is redundant, I would say that this is a right conferred upon members of the management. In fact, by the amendment we are trying to extend it to others forms of management which are not included in the original Bill. Section 250, which was discussed for quite a long time, does give power to the shareholders under section 247 and to the Government to take some action *suo motu* if necessary. But under section 409, the right is confined to the mem-

bers of management, I do not think I will be justified in taking it out, because this was put after a great deal of deliberation and presumably because it was anticipated that factions in the management itself should be enough to bring matters to the attention of Government, which can be corrected. So, I submit that the clause as it has emerged from the Joint Committee may be accepted by the House.

**Mr. Chairman:** The question is:

"That clause 153 stand part of the Bill."

*The motion was adopted.*

*Clause 153 was added to the Bill.*

**Clause 154.—(Amendment of section 411)**

**Shri M. R. Masani:** I would like to oppose this clause which deals with section 411. Section 411 of the Act had entrusted the Advisory Commission with the task of advising Government on applications made to it under certain sections. The Joint Committee discussed this matter and this clause has now emerged as clause 154. Now the hon. Minister for Commerce and Industry, in the course of his reply on the second reading, thought that I should not have raised this matter in the House because the present clause was by way of a partial concession made to a point of view that had been put in the Joint Committee. I think the hon. Minister will appreciate that a partial concession made to a point of view does not necessarily follow that it will satisfy the other point of view and I hope he will take it in the spirit in which it is put. I still feel that having created the Advisory Commission, so far as the applications under sections 408 and 409 are concerned, the original position under the Act, that is, section 411, is very much better than doing anything which limits or detracts from its authority. This clause does not take away the authority of the Commission. What it does is

to remove from its purview certain applications which need not go to them and allow the Government to pass orders on certain other. I feel that the confidence in the Commission should be undiluted and that the original section 411 is better than this section. So, I would like to dissociate myself from this clause.

**Shri Naushir Bharucha:** In fact, I was anticipating this argument from my hon. friend, Shri Masani, and I think there is some force in what he says. But we have to balance practical convenience with what is required to be done. I am of the view that while in the Joint Committee a compromise was arrived at, namely, that the Government undertake not to pass any final orders until the Advisory Commission was consulted, a further safeguard might be introduced without altering the section by the Government saying or undertaking that where any member of the Advisory Commission requires that a particular complaint should be placed before it, then the Government should place it before it. The idea is that a particular complaint on an important question might have appeared to the Government frivolous but, in the light of the background material which any particular party possesses, may not be so frivolous as might have appeared at first sight. I would say that as a matter of administrative policy also Government should make it a point that where any member of the Advisory Commission requires any particular complaint, it should be placed before it for consideration. I am sure the members of the Advisory Commission will use this privilege very sparingly and only when certain matters are brought to their notice and they really feel that this is a matter which the Advisory Commission must look into. Otherwise, basically the section as it has been drafted seems to be all right.

I have some experience of the working of some committees. On the BEST committee we had to make numerous appointments and we received

[Shri Naushir Bharucha]

so many applications that it was humanly impossible for the committee as a whole to go through them. Therefore, we always asked the General Manager to sift those applications and reject those applications which are not up to the standard and place before us about 8 or 10 applications from which we called 4 or 5 candidates for interview. That helps the committee to carry on its activity expeditiously. Side by side, we have also developed a convention or practice that when a member of the Committee demanded that a particular application should be considered, then the General Manager placed that application also for the consideration of the committee. And if any member wanted that particular candidate should be invited for interview it was also done. But this privilege was exercised only in very exceptional cases. I think some such working arrangement should be arrived at. There will be such a host of applications that the Advisory Commission, in its own interest would not like to go through all of them. Personally, I receive so many complaints on several matters that I see the top heading and the subject matter only; I do not go through the whole of them as it is humanly impossible. The same thing would apply here also. As the corporate sector expands, there will be numerous complaints. As the knowledge of company law becomes more widespread many more complaints will come and quite a good number will be frivolous. It is therefore, necessary that sifting should be done. At the same time, the objection of Shri Masani that power is being taken away from the Advisory Commission can be removed by developing a healthy convention along the lines I have suggested. I hope Government will accept the clause, as it is.

**Shri Kanungo:** I would draw the attention of Shri Bharucha to the last part of the proviso says:

“but it shall not make any final order on such application except

after considering the advice tendered by the Advisory Commission”.

So, the Commission is the final authority. The limited point of view about frivolous applications is a very temporary affair. There is nothing to prevent the Commission from asking for any records, because those cases will have to go before them. Ultimately they will have to go to them. There is nothing to prevent them from seeing them. But I am sure that the Commission.....

**Shri Naushir Bharucha:** If you will permit me to say so, probably the hon. Minister is labouring under some misapprehension. So far as frivolous applications are concerned, once Government reject them, there is an end to them; they are not going to come to the Advisory Commission. There is no point in putting the frivolous applications before the Advisory Commission. I think the scheme of the section, as we have amended it in the Joint Committee is that the frivolous applications once and for all will be disposed of by the managerial or secretarial staff and they will not go before the Commission. What you say is applicable only in such cases which you desire to place before the Commission. Therefore, the convention I was suggesting to you is that even where the secretarial staff has disposed it of as a frivolous application, if any member says that a particular complaint should be examined, that should be done. A case like this would very rarely occur but it will effectively meet the argument of some people that the powers or rights of the Advisory Commission are being whittled down. It is only a question of developing administrative practices.

**Shri Kanungo:** The first proviso reads:

“Provided that it shall not be necessary for the Central Government to refer to the Advisory Commission any application under



section 408 or section 409 which, in the opinion of that Government, is of a frivolous nature or deals with matters of minor importance;"

Then we have provided:

"Provided further that the Central Government may, in the case of any application under section 408 or section 409 which has been, or may be, referred to the Advisory Commission, make such interim order as it thinks fit but it shall not make any final order on such application except after considering the advice tendered by the Advisory Commission."

It means that in those cases which are not frivolous, they are referred to the Commission and the Government are authorised to pass some interim orders. I take it that Shri Bharucha suggests that even in cases where they are considered as frivolous, the applicant should have the right to ask the Commission to consider it or the Commission should have the right to ask for such applications. Well, I am not prepared to write it in the law but.....

**Shri Naushir Bharucha:** You need not write it in the law; it is a matter of developing conventions.

**Shri Kanungo:** As a matter of fact, we are very chary of taking any action without the advice of the Commission.

In fact, I suppose while considering some of the clauses, I have suggested that where it is not obligatory to refer the matter to the Commission we would usually refer it to the Commission. Therefore it can be taken for granted by the House that we will consult with the Commission and as advised by them will find out administrative procedures or *via media* through which we can act.

**Mr. Chairman:** The question is:

"That clause 154 stand part of the Bill."

*The motion was adopted.*

Clause 154 was added to the Bill.

Clauses 155 to 180 were added to the Bill.

**Clause 181—** (Amendment of section 530).

**Shri Tangamani:** I have my amendment No. 45 to this clause. There is also amendment No. 74 standing in the name of Shri Bharucha and amendment No. 124 in the name of Shri Ramsingh Bhai Varma.

**Shri Surendranath Dwivedy (Kendrapara):** Are you moving all the amendments?

**Shri Naushir Bharucha:** I am moving my amendment. I move:

Page 92,—

for clause 181, substitute—

'181. Amendment of section 530—  
In section 530 of the principal Act, in clause (b) of sub-section (1),—

(i) for the words "not exceeding four months", the words "not exceeding twelve months" shall be substituted.

(ii) after the words "relevant date", the following words letters and figures shall be inserted, namely:—

"and any compensation payable to any workman under any of the provisions of Chapter VA of the Industrial Disputes Act, 1947", (74).

**Shri Tangamani:** Sir, I beg to move:

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after line 25. add—

'(b) in sub-section (2), for the words "one thousand rupees", the words "two thousand five hundred rupees" shall be substituted.' (45).

[Shri Tangamani]

About this clause in the beginning itself I would like to submit that there has been consensus of opinion among the representatives of the trade unions which have been interested not only in labour but in administering certain important provisions of the Industrial Disputes Act. In the dissenting note the group represented by the All-India Trade Union Congress and also the group represented by the Hind Mazdoor Sabha have stated that this amount of Rs. 1,000 must be increased to Rs. 2,500. It would have been a proper thing if there was no ceiling at all. As you are now aware, in this House also the group represented by the Indian National Trade Union Congress have given notice of an amendment, namely, amendment No. 124 which has been circulated to us.

16-23 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

So, on this particular issue of enhancing this amount from Rs. 1,000 to Rs. 2,500 there has been unanimity.

What is the actual purpose of this amendment and what is the purpose of clause 181? Originally this was clause 179. The old clause 179 and the new clause 181 are practically the same—not only practically the same but they are the same except that the present clause is well-drafted. Original clause 179 reads as follows. Just for the sake of comparison, as it is a very short clause, I would read it. It reads:

"In section 530 of the principal Act in sub-section (1), in clause (b), for the brackets and words "(including wages payable for time or piece work, salary earned wholly or in part by way of commission)", the brackets, words, figures and letter "(including wages payable for time or piece work, salary earned wholly or in part by way of commission or compensation payable to any

workman under any of the provisions of Chapter VA of the Industrial Disputes Act, 1947)" shall be substituted."

It is cumbersome in the sense that they wanted to add what is included in brackets by putting in the word compensation which they wanted to include by this amendment Bill. All that this amending Bill states is that the compensation payable under Chapter VA of Industrial Disputes Act of 1947 shall be added to the section. It is concise and at the same time brings home in a forceful way what the intention is.

Section 530 deals with prior payments in the case of winding up, whether it is voluntary or otherwise. In the case of winding up, they say, there should be priority to certain debts like—

"all revenues, taxes, cesses and rates due from the company to the Central or a State Government or to a local authority at the relevant date as defined in clause (c) of sub-section (8), and having become due and payable within the twelve months next before that date."

It is more or less the same in almost all these Companies Acts. I am now quoting clause (b), which says:

"all wages or salary (including wages payable for time or piece work and salary earned wholly or in part by way of commission) of any employee, in respect of services rendered to the company and due for a period not exceeding four months within the twelve months next before the relevant date, subject to the limit specified in sub-section (2);"

The limit laid down in sub-section (2) is as follows:

"The sum to which priority is to be given under clause (b) of

sub-section (1), shall not, in the case of any one claimant, exceed one thousand rupees:

Provided that where a claimant is a labourer in husbandry who has entered into a contract for the payment of a portion of his wages in a lump sum at the end of the year of hiring, he shall have priority in respect of the whole of such sum, or a part thereof, as the Court may decide to be due under the contract, proportionate to the time of service up to the relevant date."

This is the relevant section and in this I would like to substitute "two thousand five hundred rupees" in place of "one thousand rupees", because it is subject to the limits specified in sub-section (2). That in brief is the purport of my amendment.

In this section there are also clauses (c), (d) (e) and (f) and I am not going into this matter although it deals with labour. Prior payments to labour like workmen's compensation or provident fund that is due to them are all mentioned here. I will not also go into the question of the relevant date because that is for the lawyers to argue. But here is the question of wages.

All along while industrial relations have developed wages have included not only the salary that has been paid but also the bonus that has been paid and in certain cases those which they have earned because they have worked for a period of years. It is something like this.

I believe it was in the year 1946 or so that there was an amendment of the Factories Act which said that when a person has worked for twenty days he has not only earned for twenty days but he has also earned for another day for having worked for twenty days he earns an extra one day which later on came to be known as earned leave. Today a

worker coming under the Factories Act will be entitled to 15 to 20 days in a year which is reckoned as earned leave. He has earned that leave. In the same way this worker is now thrown out for no fault of his. He has served the company, say, for twenty years and the company goes into liquidation. It is no fault of the worker that the company has gone into liquidation. This worker is now sent out. When the worker was sent out, unless there was a scheme known as the gratuity scheme under the old law, not a single penny was paid to this worker. That was the position till 1953. It was only in 1953 because there was involuntary unemployment due to power shortage—there was a reference to power shortage this morning—and owing to circumstances beyond his control, for example, if a business is closed, the workman must be entitled to some kind of compensation. That was the Bill.

There were decisions in the Industrial courts, and there were decisions of the Labour Appellate Tribunal which went to say that where a worker has been retrenched or a worker has been sent out of employment for no fault of his, he will be entitled, as compensation, if it is only for a temporary period, to 50 per cent of the wages and if it is for a long period, or if it is a permanent closure, compensation must be calculated on the basis of the work that he has done. In other words, if he has served for 20 years, we must take into consideration the 20 years' service for actually calculating compensation. For the 20 years' service, the compensation that is payable now under the Industrial Disputes Act, to which reference has been made in the Amending Bill clause 5A, is half a month's average wage for every year's service, including dearness allowance—whatever he has earned by basic wages, dearness allowance and other allowances. Average wage is also defined in the Industrial Disputes Act. When he has put in 20 years of service he will be entitled to 10 months average wage. Here,

[Shri Tangamani]

let us take the case of a worker. Today, an un-skilled worker in the petroleum industry, or even according to the new Awards which have come, in textiles or cement, will be getting about Rs. 100 or 120 a month. That would be his average salary. He serves for about 10 years or 20 years or 30 years. If he serves for 30 years, he will get his average salary multiplied by fifteen. It may be Rs. 1000 or Rs. 1500. It may not be more than that. This is the worker in the lowest rung of the ladder. For semi-skilled and other workers, they may get Rs. 200. It may be at least Rs. 100 per month and if it is 15 months salary, it may be Rs. 1500. If this is included as part of the wages it may come to Rs. 500 to 1500 easily, in these organised industries. We are saying by this Bill that a worker will be entitled to Rs. 500 to 1500. I am putting my claim at the lowest level. The original Act was passed in 1956. They have also tabulated the prior payments. When they tabulated the prior payments, they said, wages payable in respect of service rendered to the company and the money that is due to them, up to a certain limit. They visualised that the money that is due to them not only for work done, but for other things also, may come to Rs. 1000 and they fixed the ceiling at Rs. 1,000 or Rs. 1,500. This was when new wages were not to be included. Even assuming that the new compensation is not to be included as part of the wages, he will still be entitled to more and the ceiling will have to go up 50 per cent, in view of the increased cost of living. Even without this amendment, there is a case for amending sub-section (2) for enhancing the ceiling from Rs. 1,000 to Rs. 1,500. If we are including this also if we are including compensation also, naturally, they will have to pay more than Rs. 2,500. In the Dissenting note, they have pointed out that the proper thing would have been not to include sub-section (2) at all. Delete sub-

section (2). If you include prior payment of wages,—wages including so and so—do not bring in sub-section (2) which limits the compensation to Rs. 1,000. It may be even less than Rs. 1,000. It may be less than Rs. 2,500; it may be much less. Any way, do not fix a ceiling when you know that the worker may be entitled to more. If he is entitled to at least Rs. 2,500, why should he be denied Rs. 1,500? You are giving him something by the left hand and taking it away by the right hand. That would be the impression that would be created. Not only the amendments here and the dissenting note, all the trade unions have generally welcomed this provision of giving priority payment regarding wages, and on the question of wages, including the compensation that is payable under the new Retrenchment Compensation provision.

I would only for the sake of emphasis recapitulate. The original clause 179 seeks to include retrenchment compensation which is payable to the workers, which certainly is a step in the right direction, because it is included as a preferential payment under section 530 of the original Act. As I have said, if the proviso is allowed to continue and the ceiling of Rs. 1,000 for such preferential payment is laid down there, the trade unions opine that the benefit that has been promised is now taken away from them, as long as the workmen have no effective say in the management of the company. If things had been left to the management and the workmen or if it had been left to the workmen, this would not have happened also. I know of instances of textile mills where because of the mismanagement certain things happened and 1,500 workers were thrown out. It is not because the price of cloth has gone down. It is not because they are not having a market. It is not because there is electricity cut. Because of mismanagement, 2200

workers in a particular textile mill have been thrown out. The workers have been always making suggestions that they will be in a position to contribute. In that particular unit, which is well known to the hon. Minister also, for nearly 4 or 5 months, the workers were prepared to work without wages. Because of certain complications amongst the partners, some serious thing happened. In the same way, it has happened a year ago in Coimbatore. There is one important industrialist. He is now charge-sheeted for serious offences, for counterfeiting, etc. He is the chief controller of 4 or 5 textile units. One of the units has already closed down—the Palar textiles in Chingleput. There is another textile mill at Tiruchengode which may probably be closed down. There is the oldest and best run textile mill known as the Stanes mills—Coimbatore Cotton spinning mill. We do not know what is going to be its fate. This is an important unit under this management. In such cases, is it because the workers have misbehaved that this closure is taking place? Is it because the workers have misbehaved that the workmen are being thrown out of employment? No. I say as one of the dissenters have stated that they have no effective say in the management of the company. That is why it is not fair to put this in the category of ordinary debt. It should be made preferential payment. Even the original provision of the Bill is likely to be defeated in many cases unless maximum is raised, although we would certainly like that there is no maximum fixed at all.

My amendment is quite simple. I do appreciate the point because in the Joint Committee also many of the witnesses on the employers' side were not happy with clause 179 as it then was. When pointed questions were put to them as to what will be the commitment, and whether they could give an estimate of the additional commitment in case this is also included as wages, no employer was in a position to say, and no employer

witness was prepared to say. They were opposed to this. A good measure which is being welcomed by the workers is included in the Companies Act. The workers must be also allowed to benefit from the good intention. Good intention alone is not enough unless some benefit accrues to the beneficiary. If you say that they are going to get retrenchment compensation also as part of the wages, when the worker is already entitled to Rs. 1500 as wages exclusive of this retrenchment compensation, if the maximum is Rs. 1000, the worker is not going to benefit. So, the beneficiary must be benefited. If that intention is to be carried out, I submit this amendment of mine, which is a simple one, should be accepted. I had proposed it in the Joint Committee and could not succeed. I have mentioned it in my Dissenting Note. Again now, I have come forward with this amendment. I am strengthened by the fact that on this particular question, the central trade union organisations which matter in this country, the AITUC, the HMS and the INTUC, are all united. I therefore suggest that it will be really respecting the wishes of the workers and those interested in their welfare if this amendment is accepted by the Government and the House.

**Shri Naushir Bharucha:** I have moved my amendment 74. The only object of it is this. In the matter of priorities, where the salaries or wages of workmen are due, it has been provided that in the event of liquidation of a company, they should rank to the extent of four months salary only. I desire that instead of four months, it should be twelve months, and that for a very simple reason.

Section (2) of the principal Act limits the amount to Rs. 1,000. Therefore, who are the people who are likely to benefit if we change it from four to twelve months. It would mean people drawing a salary of Rs. 80 per month or less. And these are the people who require

[Shri Naushir Bharucha]

priority. I therefore suggest that so long as the overall limit remains, at least this change may be introduced so that the poorest category of workers may obtain relief in the shape of a larger share before the share to others is distributed.

I welcome the change introduced in section 530 by clause 181, seeking to add in sub-section 1(b) of the principal Act the following:

"and any compensation payable to any workman under any of the provisions of Chapter VA of the Industrial Disputes Act, 1947."

That is, that also should rank for priority. However, one thing has got to be observed. Where an industrial concern is closed completely and the court holds that it is not due to the fault of the management, retrenchment compensation is not payable. But the Industrial Disputes Act states there will be retrenchment compensation where retrenchment takes place, not where there is complete closure. Therefore, when we provide for priority for retrenchment compensation being paid to the workers, let us understand very clearly that in most cases of liquidation, unless it is shown that the closure was due to the fault of the management, no compensation or benefit will be available to the workers under this clause. I therefore submit that it is very necessary that the smallest of the workers should be protected, and hence my amendment.

It is not a rare phenomenon that not only retrenchment compensation is not paid, not only salaries are not paid for months together, but actually provident funds have been swallowed by employers. In my own constituency there was a very pathetic case of an industrial concern which was closed as a result of absolute mismanagement and quarrel among the partners and the provident fund of workers of many years standing, which this industrial concern was supposed to deposit with the Commissioner for Provident

Fund, was not only not deposited, but completely swallowed by the employer. And yet what has happened? No criminal proceeding has been launched against him. Nothing has been done. Therefore, I appeal that while we are putting down on paper the rights of workers, let us not be so very guardedly as to say that a worker who has carried on for six to eight months without salary should rank for only four months salary and nothing more.

So far as the rest of the distribution is concerned, unless one comes within the rank of priority for the balance, there is no hope of getting anything when a company has gone into liquidation, because when a company goes into liquidation, our experience is that long prior to that all its assets have been fully mortgaged and there is very little that the poor workman will get by way of balance unless he ranks as one of the persons entitled to get any amount.

I therefore submit that this is a very modest amendment which the Government should accept.

श्री राम सिंह भाई वर्मा (निमाड़) :  
श्रीमान, मूल धारा ५३० और वर्तमान क्लॉज १८१ में मेरा एक छोटा सा संशोधन है। वह इस प्रकार है मैं प्रस्तुत करता हूँ :

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after line 25, add—

'(b) in sub-section (2), for the words "one thousand rupees" the words "two thousand rupees" shall be substituted."  
(124).

मैं यह मानता हूँ और मेरा विश्वास है कि मेरा संशोधन हाउस को तो जंचेगा ही, मंत्री महोदय को भी जंचेगा क्योंकि वह न्याय संगत है। मैं समझता हूँ कि ज्वाइंट कमेटी ने भ्रसावधानी के कारण ही जो एक हजार की रकम मूल ऐक्ट में थी उसी को इसमें

भी वैसा ही रखा दिया है। मूल एक्ट में यह प्रावीजन था कि अगर कोई कारखाना बाइंड अप किया जाता है तो मजदूरों को जो रकम मिलनी है उसके देने में प्राथमिकता दी जाए। उस रकम में वेजज, डिअरनेस एलाउंस बोनस को छोड़, सभी प्रकार की रकम शामिल थी और वह रकम एक हजार तक ठहरायी गयी थी। लेकिन उस वक्त प्रेंच्यूइटी या रिट्रैक्टमेंट कम्पेंसेशन या ले आफ का सवाल नहीं था। ज्वाइंट कमेटी ने बड़ी समझदारी के साथ उस में रिट्रैक्टमेंट कम्पेंसेशन और ले आफ क भी जोड़ा है और उसको प्राथमिकता देने की बात कही है। इंडस्ट्रियल डिस्प्यूट्स एक्ट की धारा ५ ए० के अनुसार जो रिट्रैक्टमेंट कम्पेंसेशन और ले आफ की रकम मजदूरों को मिलनी चाहिए वह भी ज्वाइंट कमेटी ने अपने क्लज १८१ में शामिल की है। लेकिन उन्होंने कुल रकम १००० ही रखी है जो कि पहले ही थी जब उसमें रिट्रैक्टमेंट कम्पेंसेशन और ले आफ का सवाल नहीं था। तो इसका मतलब क्या निकला। इसका मतलब तो यही होगा कि पृथ्वी गोल है और हम घूम कर वहीं आ गए जहां से चले थे। मैं पांच फीट २ इंच का आदमी हूँ और मुझ से कहा जाए कि १० फीट के ऊपर ५०००० की धैली टंगी है और बिना हिले झुले उसको से लो तो यह कैसे सम्भव हो सकता है। ज्वाइंट कमेटी ने उस में रिट्रैक्टमेंट कम्पेंसेशन और ले आफ को तो जोड़ दिया है लेकिन उस रकम को नहीं बढ़ाया है। इसका कोई मतलब नहीं।

मैं यह निवेदन करना चाहता हूँ कि आज बहुत से उद्योगों में प्रेंच्यूइटी के सिद्धान्त को एग्ग्रीमेंट से मान लिया गया है और ट्राइबुनल और इंडस्ट्रियल कोर्ट के फैसलों में भी उसको मान्यता दी गयी है, तथा सुप्रीम कोर्ट ने भी इसको मान्यता दी है। अब आप देखें कि उसमें एक वरकर

की एवरेज सरविस २०-२५ साल की मानी है, उसकी रकम कितनी होगी। मान लीजिए कि कोई कारखाना चल रह है और उसको बन्द किया जाता है। तो उसमें कुछ की सरविस एक साल की होगी, कुछ की दो चार साल की, कुछ की १५, २० साल की और कुछ की ३० साल की सरविस होगी। एवरेज सरविस करीब २० और २५ साल के बीच में आती है। आज एक वरकर की टैक्स्टाइल मिल में बेज, डिअरनेस एलाउंस आदि मिलाकर ११० रुपए की एवरेज होती है। कानून के अनुसार उनको मंहगाई भत्ता और मूल वेतन का आधा रिट्रैक्टमेंट कम्पेंसेशन मिलना चाहिए उनकी सरविस के हिसाब से। आप देखें कि एक महीने के वेतन आदि आधा प्रति साल की सरविस के लिए दिया जाए तो एवरेज कम्पेंसेशन की रकम ११०० रुपए होगी। इसको ट्राइबुनल ने, इंडस्ट्रियल कोर्ट ने और सुप्रीम कोर्ट ने मान्यता दी है। तो ११०० तो रिट्रैक्टमेंट कम्पेंसेशन होगा और आप ने रखा है केवल १००० रुपया जो कि पहले सन् १९४६ के मूल कानून में था जब कि उसमें रिट्रैक्टमेंट कम्पेंसेशन नहीं था।

श्रीमान्, यह तो वही हालत हो गई कि लेने गये पूत, खो आये खसम। जो वह सारी रकम मिलने वाली थी उससे भी कम हो गई। इंडस्ट्रियल डिस्प्यूट्स एक्ट के अनुसार रिट्रैक्टमेंट कम्पेंसेशन का ११०० रुपए वैसे ही हो जाता है। ११०० रुपया हर मजदूर लेने का अधिकारी है। लेकिन कम्पनी एक्ट में हम १००० की रकम छोड़ रहे हैं। मैं निवेदन करना चाहूंगा कि माननीय मंत्री को इस बारे में विचार करना चाहिए कि जो ज्वाइंट कमेटी ने उसमें रक्खा है उसके द्वारा आप मजदूरों को क्या दे रहे हैं? मैं मानता हूँ कि यह जो हमारे वकील शोग हैं यह कुछ इस तरह के पेंच खड़े कर देते हैं कि हमारे अनपढ़ मजदूर पहुंच नहीं पाते

[श्री राम सिंह भाई वर्मा]

और उनका नुकसान हो जाता है। वह कहेंगे कि कम्पनी एक्ट के अन्दर कुल मिला कर १००० रुपये की रकम है और रिट्रिचमेंट कम्पेंसेशन और वेजज वगैरह की वह सारी रकम १००० रुपये की है। लेकिन इंडस्ट्रियल डिस्प्यूट्स एक्ट के अनुसार जो प्रति मजदूर ११०० रुपये टेक्सटाइल में लेने का अधिकारी हो जाता है तो रिट्रिचमेंट कम्पेंसेशन जो इंडस्ट्रियल डिस्प्यूट एक्ट में जो पहले ही है वह सारा का सारा चला जाता है और उसे ११०० रुपये के बजाय भी वही १००० रुपये मिलते हैं जो रिट्रिचमेंट कम्पेंसेशन शामिल न करने पर मिलना था। यह टेक्सटाइल की बात है। हमारे इंजीनियरिंग कारखानों के अन्दर जहां लगभग १३० रुपया प्रति श्रमिक का एग्जेंट पड़ता है, उन्हें क्या मिलना है ?

इसलिए मेरा यह निवेदन है कि इस बारे में माननीय मंत्री विचार करेंगे। मैंने क.ई. ज्यादा राशि नहीं रखी है। १००० रुपया तो आपने पहले मूल में रिट्रिचमेंट कम्पेंसेशन का रक्खा है और एग्जेंट हम मानें कि ११०० या १२०० रुपया होगा तो मैंने तो घटा कर १००० रुपया ही रक्खा है। मैं चाहता हूँ कि १००० की जगह २००० रुपये कर दिये जायें और यही मेरा अमेंडमेंट है।

**Shri K. N. Pande (Hata):** My amendment in this connection is very simple. I am very thankful to Shri Ramsingh Bhai Varma who has also supported my contention in this behalf. This figure of Rs. 1000 was fixed in 1956. But, since then, the wages in each and every industry, particularly in the large-scale industries, have gone up. Naturally, if the wages get accumulated, they will come to more than Rs. 1000.

From my experience, I can cite the case of the Padrauna Sugar Factory. This factory was auctioned, because it was not able to pay the wages to the workers for the previous eight to

nine months. Besides, they had not also paid the Government dues, and, therefore, the factory was auctioned; and the workers had to be satisfied only with 60 per cent of their wages.

The figure of Rs. 1000 was fixed when the wages were low, including gratuity and other things, so that the workers might get their reasonable dues. But there is a great difference between retrenchment compensation and gratuity, because retrenchment compensation is always higher than the gratuity; retrenchment compensation is at the rate of half the monthly wages of the worker, for each completed year of service. Supposing a worker has served in a factory for twenty or thirty years, when the factory is closed, the worker will be entitled to retrenchment compensation, and that amount will obviously be higher than the gratuity which he will be getting. In the Joint Committee, this retrenchment compensation was not allowed, but it was allowed this time; and yet the amount was kept at only Rs. 1000. I fail to understand the reasoning in this connection.

Therefore, I would request the Commerce and Industry Ministry to consider this point because there will be a great hardship, if the amount is maintained the same.

Therefore, while supporting Shri Ramsingh Bhai Verma I want to urge the House to support my point so that the workers may not lose the wages for which they have worked hard.

**Shri T. B. Vittal Rao (Khammam):** I rise to support the amendments moved by my hon. friends, Shri Tangamani, Shri Naushir Bharucha and Shri Ramsingh Bhai Varma. Shri Naushir Bharucha's amendment is to raise the period from 4 months to 12 months. Shri Tangamani's amendment is to raise the limit of wages payable from Rs. 1000 to Rs. 2500 and Shri Ramsingh Bhai Varma's amend-



ment is to raise the figure from Rs. 1000 to 2000.

I do not want to traverse the ground covered by the previous speakers. The Industrial Disputes Act covers all those workers whose salary is Rs. 500 or below. Originally, the figure was Rs. 200; then it was changed to Rs. 400 and then it was raised to Rs. 500. Why? It was because during the course of so many years, so many changes have taken place; salaries and wages have also increased. So to provide for a wider coverage, the ceiling was raised to Rs. 500. Let us come to the Payment of Wages Act. Originally, it was applicable only to those workers drawing up to Rs. 200. But in 1957, we amended it and now it is applicable to workers drawing upto Rs. 400. Again, take the Workmen's Compensation Act. This was also amended two years ago. Originally, it was applicable to those drawing only Rs. 300 or less. Now the figure is Rs. 400 and it is in Government's contemplation to further amend it and make it applicable to those drawing upto Rs. 500.

Therefore, when we consider this question of payment of wages or compensation, we should take into account the maximum. Only the other day we found in the Annual Report for 1958-59 of the Employees' Provident Fund Scheme that the Commissioner had said that there are companies which have defaulted to the extent of Rs. 2.5 crores, and he was finding it very difficult to recover it. Of course we have collected under the scheme a huge amount of about Rs. 210 crores, and in comparison with that, Rs. 2.5 crores is not a big amount. But he has recommended to Government to consider whether any contribution to the Employees Provident Fund should not have over-riding priority over all other payments. That was the intention. It shows how our concept is developing.

Therefore, when we want to raise the limit from Rs. 1000 to Rs. 2500,

there is strong reason behind it. I welcome the new amendment which the Joint Committee has put in, that retrenchment compensation should also be considered for preferential payment. If a worker is getting about Rs. 400 a month and the factory or mill goes into liquidation, he is entitled to get retrenchment compensation at the rate of Rs. 200 for every completed year of service....

**Mr. Deputy-Speaker:** Is he concluding now or is likely to take some more time?

**Shri T. B. Vittal Rao:** I will take some more time.

**Mr. Deputy-Speaker:** Then he may continue the next day.

17 hrs.

\*NALAGARH COMMITTEE

**Mr. Deputy-Speaker:** Now, we will take up the half-an-hour discussion. Shri Malhotra.

**Shri Inder J. Malhotra (Jammu and Kashmir):** Mr. Deputy-Speaker, Sir, at the very beginning I would like to say that the Agricultural Administration Committee submitted its report in October, 1958. It is a very important one and it has pointed out some of the basic needs of our agricultural reorganisation. This report was submitted in 1958 and about 2½ years have gone by and it is still lying in the pigeon hole. In answer to Unstarred Question No. 14 on 15th November, 1960, it was stated that only the Punjab State had submitted its proposals to implement the recommendations of this Committee and the Centre has approved those proposals; and proposals from other States are being awaited.

I would like to point out the main basic facts which have been emphasised in the report for the reorganisation of the agricultural administration in our country. This report, at the same time, created a stir among the

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agricultural services in this country. The agricultural services, after reading this report, thought that now there was a hope for the betterment of their working conditions as well as their emoluments. But, as I have already stated, in reply to a question it has been stated that, in fact, nothing appreciable has been done to implement the recommendations of this committee.

This committee has pointed out—and it is a very basic thing—that as far as agriculture is concerned, the whole country is concerned in increasing agricultural production. The technical factors involved in increasing agricultural production are no doubt important but I would say that the administrative side of the agricultural organisation is also a very important one. On the administrative side we have the human material. Unless the human material is thoroughly satisfied and unless that human material is provided with some incentive to put all the best in its work, we would not be able to get all the best which that human material can give us.

This committee, in its report, has covered practically all the aspects of agriculture. I would point out the important ones. This committee has pointed out the low scales of pay of the agricultural services in our country. I am quoting from the report. It says:

“It is a well-known fact that the scales of pay of the agricultural services are much less as compared to those of general administrative services, and even of other technical services such as Engineering, Medical, Education etc.”

Again it says:

“It is obvious, therefore, that strong agricultural departments cannot be built up with third class human material. Agricultural workers all over the country feel that only lip sympathy is being paid to agriculture, which has not received sufficient importance.”

Now, this committee was appointed by the Central Government, by the Ministry of Food and Agriculture. In its report, the committee brings out the present condition of agricultural services in our country. At this stage, I would also like to say that our present Minister of Food and Agriculture—I know at his heart—wants our agricultural services to have the best. At the same time, I would appeal to him that keeping in view the recommendations of this committee, he should use his formal and informal channels to see that the State Governments are brought round to implement these recommendations.

Now, I would come to another important recommendation made by this Committee regarding the formation of the All India Agricultural Service. As far as this recommendation is concerned, it is entirely up to the Central Government to implement it or not to implement it. The report says:

“Nothing short of forming an All-India Agricultural Service, with scales of pay and prospects at par with the IAS would, in the opinion of this Committee, raise the morale and efficiency of agricultural services and thereby, attract equally suitable material for manning the services, and bring about uniformity of standard.”

I am sure, Sir, you will also be aware of the feeling in our country that among the services, the agricultural services are always looked down upon because even at the Centre, they are not at par with the other Central Services. Recently, we have created another Central Service—Central Information Service cadre. I would feel that it is very necessary that these recommendations which entirely concern the Central Government should be implemented as soon as possible.

Now I would move on to another recommendation of this Committee

regarding the co-ordination of work in all the various aspects of agriculture-research, etc. This Committee has said that there is need for co-ordination between research, and education and extension programmes in agriculture. This word 'co-ordination' has been used very loosely. When we say we want co-ordination, the other person would say: yes, of course. There the matter will stop. So, this recommendation about co-ordination among the research, extension and educational programmes at all levels in agriculture is very important.

It can be said that it is up to the State Departments of Agriculture to implement this recommendation. But the recommendations which do not involve any financial implications cannot be implemented by the State Governments unless the workers are provided with the incentive, unless agricultural workers are provided with the emoluments which are recommended by this committee and unless the Central Agricultural Service is created so that they would also aspire as people do on the administrative side. Today the P.C.S. man aspires to become I.A.S.

Research is as important in agriculture as, say, the provision of fertiliser. Unless we pay enough attention to research and we also get it to the farmer—the result of research—we will not be able to achieve much in agricultural production. Now, in regard to research this report says:

"For increasing agricultural production in our country substantially, we have to rely more and more on improving the efficiency of production by evolving scientific methods and applying them to agriculture. The intensification of agriculture will, in its turn, create additional demands on research as has been seen in other countries. On account of these reasons we agree with the observations made by the Joint Indo American Team on Agricultural Research and Education that, 'the total research program-

me under way is inadequate to meet the needs and demands for improved agricultural materials and practices on Indian farms'. Research is the basis of all agricultural progress."

Now, Sir, these are a few of the main recommendations of this Committee. During the last two years what has been done to implement these recommendations? I will quote the answers given. In the answer given to Starred Question No. 1476 on 13th April, 1960, it was pointed out that the Central Government had agreed to finance the schemes submitted by the State Governments on a 50 : 50 basis. Nothing was said there as to whether any State Government had submitted any proposals and whether the State Governments were anxious to implement these recommendations or not. Then, in answer to Unstarred Question No. 1293 on 23rd August, 1960 it was said that only the Punjab Government had submitted certain proposals and those proposals were under consideration. Now, on 15th November, in answer to Unstarred Question No. 104, as I have already stated, it was said that the proposals submitted by the Punjab Government have been approved and no other State Government has submitted any proposal.

Sir, I quite realise that Agriculture is a State subject. But, at the same time, especially at this time when we are going to formulate and finalise the Third Five Year Plan schemes submitted by the State Governments, definitely, at this juncture when the State Governments come for discussion with the Planning Commission and with the Ministry of Food and Agriculture, if the Ministry feels that the recommendations of this Committee are important and they should be implemented, I think the Ministry is definitely in a position to suggest to the State Governments that in their Third Five Year Plan or even before that the important recommendations made by this Committee should be implemented and, accord-

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ingly, they should submit their proposals as early as possible.

Now, when the proposals from the State Governments are received, I would suggest that the Centre should make an attempt to see that there is not too much difference between the way of implementation of these recommendations from one State to another State. I think that while approving the proposals made by the various State Governments the Centre would be in a position to, a sort of, bring about a uniformity in the implementation of these recommendations in the various States.

Sir, reorganisation of the Agriculture Administration is a very important thing, and unless a good deal of consideration is paid to it I feel that we will not be able to achieve it.

In the end, I would like to know what has been done regarding the Union Territories which are directly under the Central Government. May I know what has been done in the Union Territories to implement these recommendations?

**Mr. Deputy-Speaker:** I have received notice only from Shri Mathur under Rule 55(5). He may put a question or two.

**Shri Harish Chandra Mathur (Pali):** Mr. Deputy-Speaker, Sir, I will take only two or three minutes. Problem No. 1 before this country is food production. When in 1958, as a matter of fact, we got very much worried about the food problem in the country, this Committee was appointed to suggest various measures to the Government how to step up food production and how to reorganise the entire machinery of food production and agricultural departments in the various States. This Committee submitted its report in 1958. How tragic and sad it is to find that after two years not one recommendation of it has been implement-

ed; that nothing has been done; that no State Government has taken any action; that only Punjab has submitted a scheme only recently and it has been accepted. If the urgency and the importance which the entire country attaches to this important problem are to be treated in this way and even if such important and urgent problems are tackled in such a manner, what expectations can we have from the Ministry at the Centre and from the State Governments?

Our Ministry at the Centre has been assuring us that the country would be self-sufficient in food by the end of the first Plan; then it has said that we are going to be self-sufficient in food by the end of the second Plan. The theme of the Minister of Food at present is that the country is going to be self-sufficient in food by the end of the third Plan. We must realise how heavily we have suffered and how we have had to go with the begging bowl before other countries. If the implementation of such an important and urgent matter takes this shape, what assurance or what confidence can we create in the minds of the people?

I would ask only two or three questions against this background.

**Mr. Deputy-Speaker:** The rules permit only one question.

**Shri Harish Chandra Mathur:** Then I will confine myself to only one question. Is it not a fact that after the submission of this report, the Food Ministers from the States have met in Delhi at least half a dozen times? Has the Central authorities discussed this problem with them? If so, what is their resistance? What is their difficulty? What are the financial implications of this report? What causes all this delay and trouble? Are you going to share the entire expenditure with the States and, if not, what is their resistance? Have the Central Government discus-

ed these things with the State Food Ministers and Agriculture Ministers who have come here at least half a dozen times since the submission of this report? We find that not a single scheme has been submitted and that only Punjab has submitted a scheme and we do not know what is the nature of that scheme which Punjab has submitted. What are the main recommendations of the Committee to which the Government of India themselves subscribe and which they think will go to step up food production, and what is the difficulty in accepting the major recommendations which the Government of India themselves think are important and urgent for stepping up food production?

Shri Ajit Singh Sarhadi (Ludhiana): One question.

Shri Braj Raj Singh (Ferozabad): One question.

Mr. Deputy-Speaker: Hon. Members have not given advance notice. Anyway, they may each put one question and not lengthen their points.

Shri Braj Raj Singh: Is it a fact that the former Food Minister, Shri A. P. Jain, was in favour of implementing the report but the Planning Commission came in the way and did not sanction the implementation of the report and, if so, may I know whether the Planning Commission is still sticking to its own old view, and if the Minister is in favour of implementing the report, what is he doing to implement it?

Shri Ajit Singh Sarhadi: May I know what scheme does the hon. Minister envisage to extend the existing credit facilities for small cultivators, in implementing the Nalagarh Committee report on the subject and how does he propose to meet the disparity between the requirements of about Rs. 750 crores for credit facilities and the present allocation for expenditure which is just Rs. 147 crores?

**The Minister of Food and Agriculture (Shri S. K. Patil):** Mr. Deputy-Speaker, Sir, so far as the motion is concerned, I am in a position to say that I agree with most of the suggestions that my hon. friend Shri Inder J. Malhotra has made. I really congratulate him on his sincerity of purpose and the care and concern that he has got in regard to agriculture. I also congratulate my hon. friend Shri Harish Chandra Mathur; because, ever since I had taken up this responsibility, for the last one year, I know and I recognise what great interest they have been taking in this subject. Therefore, I can assure them, before I proceed with the explanation that I am going to give, that so far as their suggestions are concerned, I am one with them in seeing how quickly these recommendations could be implemented and what are the difficulties in the matter which I would presently state.

My hon. friend Shri Inder J. Malhotra has raised three or four points: why there was so much delay in the implementation of the report and what steps the Central Government has taken to avoid further delay; whether the proposals submitted by the States are similar and if not what are the differences; and whether the Central Government has implemented the recommendations so far as its part of the work is concerned.

So far as the delay is concerned, as my hon. friend himself suggested, agriculture is a State subject and what the Centre can do is only by way of persuasion. There is nothing like a steam-roller by which we can compel the States to do it. I do not say so merely in any constitutional way. We find it extremely difficult to get the States do something. Unless all the States come to the same conclusion, merely one or two States doing that does not go far indeed. As I shall just narrate, many of these things are stuck up because the States do not make up their minds as to what exactly can be done. I am really thankful to the Punjab Gov-

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ernment; at any rate in this particular instance, they have done something, which the other States have failed to do so far.

This committee was constituted in 1957. It was called the Agricultural Administration Committee or Nalagarh Committee, because he happened to be its Chairman. I am really thankful to this committee for making some very important and practical recommendations. If they are implemented, it would really streamline the administrative machinery, which seems to be the purpose of my hon. friend who has raised this discussion.

Some of the points made by the committee are these. Firstly, the agricultural administration, especially at the State level, was in need of immediate and drastic reforms. So it is even today. Secondly, in its present state, it was incapable of shouldering the responsibility of effectively implementing the agricultural programmes of our national Plans. Thirdly, the prevailing service conditions, morale and discriminatory pay grades reduce the agriculture department to the status of a Cinderella in comparison to others, which also is a fact. My hon. friend made a remark which I shall endorse, that whenever a man does not get a job anywhere else, agriculture is the last thing. So far it used to be the Cinderella. But Cinderella ultimately married a prince. So, I want agriculture to marry a prince when the opportunity comes; the sooner it comes, the better.

**Mr. Deputy-Speaker:** Is the hon. Minister going to be that prince?

**Shri S. K. Patil:** I shall find some younger prince for this.

**Shri Harish Chandra Mathur:** We have appointed him as the priest to get it done.

**Shri S. K. Patil:** The recommendations of the Nalagarh Committee are of two types, those of a reformatory

type and those which have financial implications. So far as the first is concerned, I dare say quite a lot has been done by most of the States, but where it comes to finance, it is a different proposition, because at every State the level is not the same. There is no uniformity not only in regard to agriculture, but in other services also. So, any change involves not only the agricultural department, but the administration as well. That is why some of the States have really lagged behind.

So far as the reformatory part of the recommendations is concerned, a lot of them are being carried out. For instance, delegation of powers has been done by the majority of States. Similarly codification of rules and regulations is also proceeding ahead and so also simplification of budgetary procedures. All these recommendations have been really put into practice. Extension wings in as many as 8 agricultural colleges, involving an expenditure of Rs. 75 lakhs have been started.

It is with regard to recommendations involving expenditure particularly on staff matters that the States are lagging behind, because any change in that direction is a very basic change that will really involve large expenditure so far as the State budgets are concerned. There the States are holding back, because they want that the Government of India should come to their rescue for meeting this expenditure. I am glad to say that the Government of India have promised that so far as the financial consequences of the recommendations are concerned, we shall share to the extent of fifty-fifty. Beyond that the Centre cannot do, because even the Centre has got to find money from somewhere. Agriculture being a subject in the entire jurisdiction of the State, the Government of India could not go or do beyond what it has done. Therefore, that little temptation of 50:50 will really go a long way indeed.

In October 1960, that is, only a couple of months back, I myself wrote letters to all the Chief Ministers, informing them of the latest position regarding the policy on the implementation of the Report and requesting them once again to take personal interest in this matter and get it done. The Prime Minister has also included some of the important recommendations of the Nalagarh Committee Report in his fortnightly letters. That was also done. If the Prime Minister's suggestion is not implemented, what could we do? Of course, we can only make suggestions and persuasion, because no direction could be given in the matter of agriculture. I can assure my friend, Shri Malhotra, that no opportunity has been lost and in the conference where we meet the Ministers this question has always been placed before them. It has become a hardly annual, year after year, and even if we meet of oftener than once a year we used to place it before them. But if the Ministers have not so far chosen to do it, I do not understand what could be done.

There is another thing which might appear very interesting. There was the suggestion of my hon. friend—and it is a suggestion in the report of the Committee also—why not form an All India Agriculture Service as a separate cadre, not a State Service but an All India Service? Here I would tell the House that there was a proposal not only with reference to agriculture but, if I mistake not, also for education, agriculture, engineering and even forestry that they must be all India Services. May I here take this House into confidence and say that there has been stiff opposition from some of the States because they do not want these services to be made all India Services? Now we cannot, the Government of India cannot ride rough shod over the States whether we agree with them or not. In the kind of Government or set up we have got under the Constitution it must be our attempt to get these States come to our view rather than merely passing a law. So, these services should be created and we are at it. Because, we are losing

quite a lot not only in the matter of agriculture but even in the services of engineers and other things like education and forestry. Therefore, we could see what type of resistance these people are offering.

So far as the Government of Punjab are concerned, they have really done quite a lot and if I may enumerate a few points of what they have done, they are: replacement of temporary by permanent posts in the agriculture department, provision of selection grades, establishment of soil conservation cells in the agriculture department, provision of two subject matter specialists in each district, arrangement for systematic training to existing staff and fresh agricultural graduates, provision of training reserve and appointment of steno-typists for Deputy Directors etc. Some of them may seem small, but they have done it. This has cost them something like Rs. 5.72 lakhs per annum and the Government of India have agreed to pay 50 per cent. That means, the expenditure is in the neighbourhood of Rs. 6 lakhs and our share will come to Rs. 3 lakhs. We are prepared to do that. We are really using all our influence, whatever we can, both formal and informal influence, in order to see that they fall in line and I am quite sure they will do that.

Then I come to the question of agricultural credit and co-operative credit, which was raised by my hon. friend, Shri Sarhadi. The cost of co-operative credit has increased from Rs. 20 crores to Rs. 100 crores during the last year and it might reach a figure of Rs. 200 crores by the end of the Second Plan. In the Third Plan the provision is Rs. 537 crores. Surely, even more could have been made. But, as I said, we must look to the finances of our country, and that is why it has been only so much. But even this is not being availed of. Therefore, we must create conditions by which whatever has been made available is taken advantage of, and I am quite sure that would be done.

Then there is the provision of adequate storage facilities. That is also

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keeping pace with our requirements. We have now decided, as the House knows, with the sanction of the House, to create a stock pile or a buffer stock of 5 million tons of foodgrains. Now, apart from other considerations, we cannot acquire all this and permanently keep it unless we have got the right type of storage. Therefore, storage also has been thought of and in the Third Plan we have got a provision of Rs. 951 lakhs for that. I could tell the House that I am not satisfied with this provision and I had told the Planning Commission that the provision has got to be increased. That provision would be increased. Therefore so far as storage is concerned, that has been done.

So far as the all-India agriculture service is concerned, I have just now said that that is really a kind of thing which we want to have in all these matters particularly in the matter of agriculture. We are taking up that subject with the States. The funniest part of it is—I do not understand why it is so—that some of the most important States, that is in population and in other respects, like the U.P. and the old Bombay State which was Maharashtra and Gujarat put together, were the States who stoutly opposed this type of thing for reasons best known to themselves.

**Shri Harish Chandra Mathur:** It affects their sovereignty.

**Shri S. K. Patil:** I do not know. The hon. Member says that it affects their sovereignty. Maybe, it is one of the reasons. One can conclude that. But we have not given up the hope that it could be done.

So far as the Indian Council of Agricultural Research and the Central Commodity Committee are concerned, the Indian Council of Agricultural Research has requested the States to form supernumerary cadres for the staff engaged on research schemes financed by the Council. That is also a point that was raised. Delegation of powers

has also been done. Regarding setting up of extension sections in agricultural colleges to which I made a reference in the beginning of my speech, extra sections have been sanctioned for eight colleges and necessary provision has been made to the extent of Rs. 20 lakhs for setting up similar extension sections in the remaining agricultural and veterinary colleges during the Third Plan.

Then comes the appointment of special committees once in five years to examine the programmes and the policies of Central Commodity Committees and Central institutions. This is a suggestion of the Committee which, I do not say that it is a bad suggestion, we have not exactly accepted because there are talks of having the Agriculture Commission. If such a commission is coming, we will have a large coverage. Their terms of reference surely will be wider than could be given to any such committee. Therefore that particular thing we are not doing. But in any case this is a matter which repeats itself every five years. Therefore there is no question of having it immediately.

**Shri Braj Raj Singh:** But the Commission is not coming into being.

**Shri S. K. Patil:** The question is that we do not want to have this commission tomorrow. Even if I want it, I will not have it tomorrow because we are in the process of doing something. We must get settled also as all these new things are coming. Therefore when many of our schemes are under way and have gone to some extent that is the time when the Agriculture Commission can come because then they can review the progress and what can be done. It is no use suggesting these things as the Nalagarh Committee have themselves suggested these things. We do not want the Agriculture Commission again to suggest these things. But they can take a kind of view of everything that is happening in the country so far as



agriculture is concerned and come to some kind of a conclusion.

I can end by saying one thing. So far as agriculture is concerned, I am feeling myself what my hon. friend, Shri Mathur said, It is not merely for the sake of saying that I say so. Minister after minister has come and said that this country will be self-sufficient in five years or whatever is the time—I do not know what the other Ministers said. I have been saying that it should be our attempt to do so. It should be not only my attempt but the attempt of every hon. Member of this House and, as I say, of every citizen of this country to make it self-sufficient. A purely and predominantly agricultural country like India, which even today produced more grain, if I may say so, should be self-sufficient. There should not be any shortage at all—even at the present level of production I am talking—if we change our habits a little. But I am not going into that subject now. I may say that in comparison to any country in the world, we are not producing less. But we must produce more because our habits are different from others. Possibly we do not get the same quantity of the costly things that are necessary in our diets. Therefore we have got to produce more. Therefore anything that we can do for the promotion of agriculture is the greatest national service that we can do just now. That is why our hon. Prime Minister has been telling again and again and so often during the last two or three years that the Chief Ministers of the States should really take over this portfolio of food and agriculture, so that everybody, the other ministers, feel that it is not a Cinderella but that she has become a princess because the Chief Minister has

married her. That exactly is the attempt but perhaps barring Madhya Pradesh, no Chief Minister has really become the Minister in charge of agriculture. To all Chief Ministers I say that this is the work which has got to be given its proper importance, but when it was referred to them sometimes they hit me back and said, "Why is it that the Prime Minister does not take over food and agriculture at the Centre"? Whatever it is, that factor as to who takes it is a different matter. But the amount of sincerity, the enthusiasm that we have got to create and the kind of dynamism that we have got to create in the country can be created by any Minister who really minds agriculture. He has got a sort of marathon job to do in this country. I am quite sure that would be done. Therefore, the processes of implementing the recommendations of the Committee are really in full swing and I can assure this House that before long, we shall have implemented them. So far as the part of the Government of India is concerned, we are not behind.

A little point and I have finished. A question was asked about Union Territories, because, there, directly the responsibility is ours. I have not got all the details with me. I did not anticipate that question. So far as this is concerned, I can assure the House that, even if it has not been done, before anything could be done in other States, we should set the example ourselves by doing whatever lies in our power to see that these recommendations are implemented.

17.36 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 29th November, 1960/Agrahayana 8, 1882 (Saka).*

[Monday, November 28, 1960/Agrahayana 7, 1882 (Saka)]

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505.	Hallia-Kharagpur line	2499
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858.	Surplus Railway land	2527
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860.	Porters at Batala station	2528
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888.	Parambikulam river waters . . . .	2547
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899.	Desilting of Sunder- bans river basin . . . .	2554
900.	Hydro-electric Schem- e in Lahaul and Spiti . . . .	2555
901.	Radio licences in Lahaul and Spiti areas . . . .	2555
902.	Supply of foodgrains to Bihar . . . .	2556
903.	Projects on Krishna and Godavari . . . .	2556
904.	Minor ports in Maha- rashtra . . . .	2556—57
905.	Durgapur station . . . .	2557—58
906.	Reclamation propo- sal of Ramnagar in Dharmanagar, Tripura . . . .	2558
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908.	Community Develop- ment in urban areas . . . .	2558—59
909.	Agencies in Delhi . . . .	2559—60
910.	Catering licences to Scheduled Castes . . . .	2560—61
911.	Postal services . . . .	2561
912.	De-Luxe trains . . . .	2561
913.	L.M.P. course in Medicine . . . .	2562
915.	Plant protection in Orissa . . . .	2562—63
916.	Railway accidents . . . .	2563—64
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919.	Over/under bridge at Shikohabad . . . .	2565
920.	Central Council of Health . . . .	2565—66
921.	National Co-operative Farming Board . . . .	2566—67
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923.	Rajasthan Canal . . . .	2567—68
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925.	Conference of Town and Country Plann- ing State Ministers . . . .	2568
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928.	Late running of trains	2570-71
929.	Derailment of train on S. Railway .	2571
930.	Collision at Kesinga station . . . .	2571-72
931.	Cancer wards in hos- pitals . . . .	2572-73
932.	Training centres for Community Develop- ment . . . .	2573-74
933.	Govindpur station .	2574
934.	Losses suffered by P. & T. Department	2574-75

PAPERS LAID ON THE  
TABLE—

2576

- (1) A copy of each of the following Notifications under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:
- (i) S. O. 2443 dated the 8th October, 1960.
- (ii) G.S.R. 1296 dated the 5th November, 1960.
- (2) A copy of the Annual Report of the Indian Telephone Industries Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (3) A copy of the note containing decisions in regard to the revised arrangement for export of wheat and rice from Madhya Pradesh to Maharashtra and Gujarat States.

STATEMENT RE. DEMAND  
FOR SUPPLEMENTARY  
GRANT (RAILWAYS)  
FOR 1960-61—

2577

The Minister of Railways (Shri Jagjivan Ram) presented a statement showing Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61.

CALLING ATTENTION  
TO MATTERS OF UR-  
GENT PUBLIC IM-  
PORTANCE . . . .

2577-82

- (i) Shri Raghunath Singh called the attention of the Minister of Steel, Mines and Fuel to the surrender of duty protection by Standard Vacuum Refining Company.

The Minister of Mines and Oil (Shri K. D. Malaviya) made a statement in regard thereto.

- (ii) Shri S. M. Banerjee called the attention of the Minister of Defence to the reported partial closure of Ordnance Factories in Kanpur due to shortage of power.

The Deputy Minister of Defence (Shri Raghuramaiah) made a statement in regard thereto.

BILL UNDER CONSIDERA-  
TION . . . .

2582-2696

Further clause-by-clause consideration of the Companies (Amendment) Bill, as reported by the Joint Committee continued. Clause-by-clause consideration was not concluded.

HALF-AN-HOUR DISCUS-  
SION . . . .

2696-2712

Shri Inder J. Malhotra raised a discussion on points arising out of the answer given on the 15th November, 1960 to Un-

HALF-AN-HOUR DISCUSSION—*contd.*

starred Question No. 104 regarding Nalagarh Committee.

The Minister of Food and Agriculture (Shri S. K. Paul) replied to the debate.

## AGENDA FOR TUESDAY, NOVEMBER 29, 1960/AGRAHAYANA 8, /1882 (SAKA)—

Further clause-by-clause consideration of the Companies (Amendment) Bill, as reported by Joint Committee and discussion on the Report of Direct Taxes Administration Enquiry Committee.

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